प्रेषक,

जिलाधिकारी, मेरठ /
मा0 एन0जी0टी0 न्यायालय द्वारा
गठित समिति में नामित सदस्य।

सेवा में,

रजिस्ट्रार जनरल,
मा0 राष्ट्रीय हरित अधिकरण,
नई दिल्ली।

संख्याः 4336 / एन0जी0टी0–ओ0ए0–238 / 2024 दिनांकः 03–10–2024

विषयकः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 238 / 2024 में पारित आदेश दिनांक 9–8–2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 238 / 2024 में पारित आदेश दिनांक 9–8–2024 के अनुपालन में, मा0 एन0जी0टी0 न्यायालय द्वारा गठित जॉच समिति की रिपोर्ट, प्रकरण में सुनवाई के लिए निर्धारित आगामी तिथि 04–10–2024 से पूर्व मा0 एन0जी0टी0 न्यायालय में प्रस्तुत की जानी है।

इस सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 238 / 2024 में पारित आदेश दिनांक 9–8–2024 के अनुपालन में जॉच समिति के सदस्यों से विचार विमर्श कर आख्या / अन्तरिम रिपोर्ट तैयार की गयी है, जो पत्र के साथ संलग्न कर प्रेषित की जा रही है।

आपसे अनुरोध है कि अन्तरिम रिपोर्ट मा0 एन0जी0टी0 न्यायालय के संज्ञान में लाने का कष्ट करें।

संलग्न–उपरोक्तानुसार।

भवदीय,

3/10/2024

(दीपक मीणा)
जिलाधिकारी, मेरठ /
मा0 एन0जी0टी0 न्यायालय द्वारा
गठित समिति में नामित सदस्य।

Original application number 238/2024 is under consideration in the Honorable National Green Tribunal, New Delhi. The main parts of the order dated 09.08.2024 passed by the Honorable Court is as follows:-

".....10- Hence, we form a joint committee comprising of (i) the Director, Forest Survey of India, (ii) Senior scientist not below the rank of the joint secretary, MoEF&cc, (iii) the chief Secretary, State of UP or his representative and (iv) the District Magistrate, Meerut, Who will act as the coordinating agency."**(Annexure-01)**

DM Meerut/ Coordinating Member of committee wrote Letter No. 677/NGT/35-45 dated 17.08.2024 to Chief Staff Officer Hon'ble Chief Secretary, Uttar Pradesh Government, Lucknow; letter No. 676/NGT/35-45 dated 17.08.2024 to Secretary, Forest Environment and Climate Change Government of India, New Delhi for nominating a Senior scientist not below the rank of the joint secretary and letter No. 675/NGT/35-45 dated 17.08.2024 to Director, Forest Survey of India, Dehradun for on-site inspection / visit in compliance with the order of Hon'ble NGT Court dated 09.08.2024.

The Chief Secretary, Uttar Pradesh Government, Lucknow authorized the Additional Chief Secretary, Environment, Forest and Climate Change, Uttar Pradesh Government on his behalf.

Shri Sunamanikerketta, Scientist "G" was nominated by Secretary MOEF&CC / Assistant commissioner (Forestry) MOEF&CC Letter No. F.No. 10-25/2024-ROHQ dated 27th August 2024. But due to certain reasons, Shri Raghu kodali, Scientist "G" was nominated as Committee member in his place by letter no F.No. 10- 25/2024-ROHQ dated 3th September 2024.

Taking immediate action in line with the above decision of the Hon'ble NGT Court, the committee's on-site inspection was proposed on 02 and 03 September 2024, but due to certain reasons the committee meeting could not be held. Thereafter, the committee meeting was held on 09.09.2024.

In compliance of order dated 09.08.2024 passed by Hon'ble NGT, the inquiry committee inspected proposed Chaudhary Charan Singh Kavad Marg construction project sites in the district of Meerut, Ghaziabad and Muzaffarnagar and a meeting was also held with the concerned departmental officers on dated 09/09/2024.

The concerned departmentswas expected to provide a clear report/information on the following points within 03 days in relation to point number 10 in the sequence of orders passed by Hon'ble NGT on 09.08.2024 to complete the investigation proceedings during the discussion/inspection by the investigation committee.

S.No.	Points	Related Departments
1	The Committee will visit the site, ascertain the allegation in respect of illegal felling of trees and will also ascertain if the figures relating to felling of trees till now as disclosed before the Tribunal are correct or the trees in excess of those have been cut.	• PWD and Forest Corporation
2	The Committee will also ascertain the width of the stretch which has been cleared by cutting the trees at different places at an interval of 5 km.	PWD

3	The Committee will ascertain if the alternate route exists and without unnecessary felling of trees some solution can be find out.	PWD and Irrigation Department
4	The Committee will also ascertain the feasibility of this road especially in view of the stand of State of Uttarakhand before the Tribunal that no road connecting this road will be constructed in the State of Uttarakhand.	PWD
5	The Committee will also ascertain if the construction of road or clearing of trees for the purpose of road has exceeded permissible width of 15/20 meters.	PWD
6	The Committee will also ascertain the extent of environmental damage on account of construction of the road.	UP Pollution Control Board

District Magistrate Meerut / Coordinate Member wrote Letter No. 4257/OSD-Camp/2024 dated 09.09.2024, Letter No.- 4258/OSD-Camp/2024 dated 09.09.2024, Letter No.- 4261/OSD-Camp/2024 dated 09.09.2024, Letter No.- 4259/OSD-Camp/2024 dated 09.09.2024 Letter No.- 4256/OSD-Camp/2024 dated 09.09.2024 Letter No.- 4261/OSD-Camp/2024 dated 09.09.2024to the concerned departments to provide information on additional points related to above major points.

District Magistrate Meerut / Coordinate Member issued a reminder to concerned departments by letter no. 4279, 4278, 4274, 4272, / OSD-Camp / 2024 dated 14.09.2024 and expected the concerned departments to provide the information without any further delay.

In compliance with the above, the information provided by the concerned departments is as follows:-

Points and information related to PWD (Information provided by Chief Engineer, PWD via letter - 4982 No./705 (NGT) Court case - M/s./2024, dated 19.09.2024) (Annexure-02):-

S.No.	Points	Information submitted by PWD
1	**The Committee will visit the site, ascertain the allegation in respect of illegal felling of trees and will also ascertain if the figures relating to felling of trees till now as disclosed before the Tribunal are correct or the trees in excess of those have been cut.**	The tree felling has been done with permission of MOEF&CC and in supervision of Forest authorities (Forest Corporation and Forest department of Uttar Pradesh) The Tree felling data report received from Divisional office of Forest Corporation is compiled as directed. The report comprises Mile wise data of the numbers of trees to be felled, Actual number of trees which has been felled, the number of trees which has been saved,Start and end date during which felling of trees has been done.
2	**The Committee will also ascertain the width of the stretch which has been cleared bycutting the trees at different places at an interval of 5 km.**	In response to the committee's instructions regarding point No. 2, It is submitted respectfully that the survey work from Total station is in progress and drawing showing

		width of the stretch at every 100 m which has been cleared is being prepared. Complete drawing will be submitted within the next 04 days for committee's kind perusal and review
3	**The Committee will ascertain if the alternate route exists and without unnecessary felling of trees some solution can be find out.**	In response to the committee's instructions regarding point number-03, it is most respectfully submitted to the committee members that PWD already submitted during application for forest clearance that no alternate is available. It is further submitted that a feasibility report was prepared by the Chief Engineer Public work department Meerut, for the purpose of exploring the options of either widening of the existing Left side Kanwad Nahar Patri or New construction on the right side of Kanwad Nahar Patri. A copy of the said report dated 05.11.2019 is attached as Annexure -2. The aforesaid report has been examined at the state level and it was decided and communicated by the state vide is letter no. 26.11.2019 that new road is to be constructed on the right side of the canal. The said report is attached as Annexure-3
4	**The Committee will also ascertain the feasibility of this road especially in view of the stand of State of Uttarakhand before the Tribunal that no road connecting this road will be constructed in the State of Uttarakhand.**	In response to the committee's instructions regarding point number-04- It is respectfully submitted that in compliance of Hon'ble National Green Tribunal order dated 08.07.2024, additional affidavit of Public works department state of Uttar Pradesh has been filled on 24.07.2024 submitting in this behalf that the Traffic propels more in density after passing through district Muzaffarnagar in Uttar Pradesh as this is the first district, on the route, Prime in importance wherefrom Industrial/Commercial activities are at crescendo. It also can't be ignored that not only the traffic from Haridwar but also from Saharanpur, Shamli, Bijnor& other diverted inroads Haryana gets merged at Muzaffarnagar towards Delhi and there are two routes for Delhi from Muzaffarnagar, one is NH-58 and Ganga Canal road in question is another route. It may be gain saying ipso facto that the traffic flow from Delhi to Hardwar via Ganga canal gets thinner after passing through Muzaffarnagar district as the option to ride over National Highway at Purkazi becomes available to the commuters and the diverting routes towards Bijnor, Saharanpur, Shamli and even Haryana at Muzaffarnagar indicates in substantiation.

5	**The Committee will also ascertain if the construction of road or clearing of trees for the purpose of road has exceeded permissible width of 15/20 meters.**	In response to the committee's instructions regarding point number-05- It is submitted respectfully that drawing to be submitted in response to point no. 2 would incorporate the width of the stretch cleared for which the survey work from Total station is in progress and complete drawing will be submitted within the next 04 days for committee's kind perusal and review
6	**The Committee will also ascertain the extent of environmental damage on account of construction of the road.**	In response to point 6 concerning the environmental damage on account of construction of the road, we acknowledge the instructions provided by the committee. Impact of Tree Cutting on Environment: Public Works Department will evaluate and provide a detailed report on the environmental impact assessment of tree cutting in the mentioned area. This will include potential repercussions on air quality, and any other ecological concerns. As the proposed road construction project is construction of Other District Road, Environmental Clearance is not required for the project as per EIA notification 2006, and its subsequent amendments. Hence, Environmental Impact Assessment Report is not submitted to SEIAA. Forthwith after the instructions of the committee, Environment Impact Assessment has been conducted by a QCI accredited Environmental Consultant for this project for recommendation of EMP and mitigation measures during implementation of Construction works, the same attached as Annexure-4. The Public Works Department (PWD) is collaborating with environmental experts to prepare a carbon impact assessment report for the project. This report will analyze the project's overall carbon footprint and incorporate a report with Environmental impact assessment. Additional Information as per direction of Honble Committee Members is hereby attached 1- Drone video of alignment 2- KML file of Alignment

In addition to the other points mentioned above, Public Works Department hasn't submitted physical verification report of the trees cut at every 100 meter interval, Contour map and schematic diagram of every 100 meter (soft and hard copy both) showing width of alignment where tree felling already done.

Detailed examination to be done by the committee members regarding EIA/ EMP report submitted by PWD

Points and information related to Forest Corporation (Information provided by DLM, Meerut via letter - 1118/Kanwar marg, dated 19.09.2024) (Annexure-03):-

S.No.	Point	Information submitted by DLM Van Nigam
1	The Committee will visit the site, ascertain the allegation in respect of illegal felling of trees and will also ascertain if the figures relating to felling of trees till now as disclosed before the Tribunal are correct or the trees in excess of those have been cut.	Uttar Pradesh Forest Corporation has provided complete details of the trees felled in the alignment. Total 17607 trees have been felled in all three districts till date 09-08-2024

Points and information related to Irrigation Department (Information provided by Chief Engineer, Irrigation via letter - 4982 No./705 (NGT) Court case - M/s./2024, dated 19.09.2024) (Annexure-04):-

S.No.	Point	Information submitted by Irrigation Department
3	The Committee will ascertain if the alternate route exists and without unnecessary felling of trees some solution can be find out.	.....it has been made clear that in the order of the No Objection Certificate issued earlier, the road should be constructed leaving the right service road of the Ganga Canal 7.50 m from the toe of the Daula. As Stated earlier land of Upper Ganga Canal from mile 0.00 to mile 181.00 were declared as protected forest under chapter IVth of indian forest Act in October 15, 1954. After declaration the forest department afforested Upper Ganga Canal land width beyond the service road of Upper Ganga Canal. The alternative proposal is to be given by PWD Department."

Points and information related to UPPCB(Information provided by RO, UPPCB, 592/G/OA-238/2024. Dated12.09.2024) (Annexure-05):-

S.No.	Point	Information submitted by RO UPPCB
6	The Committee will also ascertain the extent of environmental damage on account of construction of the road.	.....Therefore in compliance of the instructions dt.09.09.2024 it is advised that EC of Rs. 29,85,000/-for the violation of dust mitigation provisions may be imposed & CPCB/UPSEIAA/EAC may be involved in the environmental damage assessment as desired by Hon'ble NGT in the matter."

A meeting of the constituted committee was held through video conferencing on dated 17.09.2024. In the meeting, the Public Works Department, Irrigation Department, CPCB, SEIAA etc. departments were expected to submit the report immediately, so that the report could be submitted to the Hon'ble NGT Court.

The concerned departments were expected to provide information on additional points vide letter no. 4287-4290/OSD-Camp/2024 dated 17.09.2024 of the District Magistrate Meerut(Coordinate member nominated in the committee constituted by the Hon'ble NGT Court).

Points related to PWD:–

S.No.	Point	Information submitted by PWD
1	वृक्षों का पातन कब–कब, किस क्षेत्र में 15 से 20 मीटर चौडाई में किया गया, तिथिवार विवरण उपलब्ध कराया जाऐं। इसके अतिरिक्त लोक निर्माण की ओर से स्टेटस् रिपोर्ट समिति को तत्काल प्रस्तुत किए जाने की अपेक्षा की गयी?	अप्राप्त
2	जैसा कि समिति द्वारा 9–9–2024 की बैठक में भी इस बिन्दु को समिति द्वारा उठाया गया था कि लोक निर्माण विभाग द्वारा उन्त परियोजना हेतु अन्य वैकल्पिक मार्ग क्यों प्रस्तुत नहीं किये गए?	अप्राप्त
3	अभिलेखों के अवलोकन में समिति द्वारा पाया गया कि वर्तमान परियोजना के सम्बन्ध में उप वन महानिरीक्षक, केन्द्रीय, लखनऊ द्वारा भ्रमण के उपरान्त उनके द्वारा सुझाऐ गऐ संरेखण को किसानों की खेतों की और शिफ्ट करने के लिए बोला गया था। इस सुझाव पर विचार न करने के पीछे क्या तकनीकी कारण रहे हैं, के सम्बन्ध में स्पष्ट विवरण प्रस्तुत किया जाये?	अप्राप्त
4	जनपद मेरठ के तत्कालीन प्रभारी प्रमुख सचिव/नोडल अधिकारी द्वारा भी सितम्बर 2021 में प्रश्नगत कार्य का स्थलीय निरीक्षण करने पर लिखित सुझाव दिया गया था कि संरेखण को पूर्व से निर्मित कच्चे खडन्जे/निरीक्षण पथ की ओर शिफ्ट किया जाये, जिससे वृक्षों के पातन को कम किया जा सके, इस पर क्या विचार किया गया?	अप्राप्त
5	समिति के सदस्य द्वारा जानकारी चाही गयी कि उक्त परियोजना में कब–कब संशोधन किया गया है तथा उसका क्या आधार है, विवरण प्रस्तुत किया जाये?	अप्राप्त
6	समिति द्वारा बताया गया कि उनके स्तर से पूर्व की बैठक दिनांक 9–9–2024 में भी जानकारी चाही गयी थी कि उपरोक्त मार्ग को पूर्व में ओ०डी०आर० श्रेणी में किस आधार पर वर्गीकृत किया गया था एवं इस सम्बन्ध में शासन स्तर से क्या कोई अधिसूचना आदि जारी की गयी थी अथवा नहीं?	अप्राप्त
7	समिति द्वारा अपेक्षा की गयी कि लोक निर्माण विभाग की वर्तमान में क्या कार्य–योजना है ताकि वृक्षों का पातन कम किया जा सके।	अप्राप्त

Points and information related to Irrigation Department (Information provided by Chief Engineer, Irrigation via letter - 9062 No./705 (NGT) Court case - M/s./2024, dated 19.09.2024) (Annexure-06):-

S.No.	Point	Information submitted by Irrigation Department
1	समिति के सदस्यों द्वारा अवगत कराया गया कि वर्ष 2010 में अपर गंगा कैनाल दाहिनी पटरी पर 08 लेन एक्सप्रेस–वे बनाने हेतु तत्समय में परियोजना सिंचाई विभाग द्वारा बनायी गयी थी, जिसमें सम्पूर्ण दाहिनी पटरी पर कार्य किया जाना था। उक्त परियोजना के संरेखण से संबंधित उल्लेख दिनांक 09/08/2024 के मा० एन०जी०टी० न्यायालय के आदेश में भी है तत्समय पर सिंचाई विभाग द्वारा प्रस्ताव का क्या आधार रहा है, से अवगत कराया जाये ?	सिंचाई विभाग में उपलब्ध अभिलेखों के अनुसार ऊपरी गंगा नहर के देहरा जनपद गाजियाबाद से जनपद मुजफ्फरनगर में उत्तराखण्ड राज्य की सीमा से पूर्व तक दाहिने बैंक पर 08 लेन प्रवेश नियंत्रित एक्सप्रेस वे का निर्माण वर्ष 2008–09 में प्रस्तावित हुआ था। ऊपरी गंगा नहर के किनारे 08 लेन एक्सप्रेस वे के निर्माण के सम्बन्ध में सिंचाई विभाग द्वारा दिनांक 17.07.2009 एवं 24.07.2009 को अवस्थापना एवं औद्योगिक विकास, आयुक्त महोदय के समक्ष प्रस्तुतीकरण किया गया था, तत्पश्चात प्रस्तावित परियोजना का प्रारम्भिक अध्ययन कन्सल्टेंट मै० आईएल एण्ड एफएस द्वारा कराया गया जिसका प्रस्तुतीकरण उनके द्वारा दिनांक 20.08.2009 को मुख्य सचिव, उ०प्र० शासन की अध्यक्षता में सम्पन्न बैठक में किया गया, जिसमें सिंचाई विभाग के प्रतिनिधि भी उपस्थित थे। उक्त प्रस्तुतीकरण में अपर गंगा कैनाल के दाए तट पर 08 लेन एक्सप्रेस वे परियोजना के निर्माण हेतु प्रस्तावित संरेखण पर सहमति व्यक्त की गयी। एक्सप्रेस वे के निर्माण हेतु सिंचाई विभाग, उ०प्र० से ऊपरी गंगा नहर के दाहिने बैंक की भूमि का हस्तानान्तरण एवं इस पर निर्माण हेतु अनापत्ति प्रमाण पत्र चाहा गया था। एक्सप्रेस वे का निर्माण उ०प्र० एक्सप्रेस वे औद्योगिक विकास प्राधिकरण (यूपिडा) द्वारा कराया जाना प्रस्तावित था। इस एक्सप्रेस वे के निर्माण हेतु न्यूनतम 43.00 मीटर भूमि की आवश्यकता थी। परियोजना के क्रियान्वयन हेतु सिंचाई विभाग द्वारा तत्समय भी नहरी उपयोग की आवश्यकता के दृष्टिगत ऊपरी गंगा नहर के डौले के बाहय कोने से 11.00 मीटर छोडकर एक्सप्रेस वे हेतु 43.00 मीटर भूमि को चिन्हिकरण प्रस्तावित किया गया था। कतिपय कारणों से उपरोक्त प्रस्तावित परियोजना का क्रियान्वयन नहीं हो सका।
2	समिति के सदस्य साईन्टिस्ट "जी०" वन, पर्यावरण एवं जल वायु परिर्वतन विभाग भारत सरकार, नई दिल्ली द्वारा जानकारी चाही गयी कि दिनांक 09/09/2024 को स्थलीय निरीक्षण के दौरान दाहिनी पटरी मार्ग पर निरीक्षण पथ/खड़ंजा कुछ जगहों पर पक्का/सीमेन्टेड बना हुआ मिला वर्तमान में जो एन०ओ०सी० दी गयी है उसमें निरीक्षण पथ न देने का क्या कारण था, स्पष्ट विवरण प्रस्तुत किया जाये?	ऊपरी गंगा नहर एक मुख्य नहर है, जिसके दोनों बैंको पर नहरी सेवा मार्ग निर्मित है। नहरी सेवा मार्ग नहर के सैक्शन का अभिन्न हिस्सा होता है, जो नहर के समुचित देख–रेख, पैट्रोलिंग, रख रखाव व मरम्मत के लिये प्रयोग किया जाता है। इस नहर के बांये बैंक के नहरी सेवामार्ग पर पूर्व में ही कांवड मार्ग निर्मित है। यदि नहर की दांयी पटरी पर भी कॉवड़ मार्ग का निर्माण डोले से सटा कर किया जायेगा, तो ऐसी स्थिति में इस नहर का अनुरक्षण एवं मरम्मत तथा पैट्रोलिंग आदि के आवश्यक कार्य पूर्ण रूप से प्रभावित हो जायेंगे। ब्रिटिश कालीन इस नहर के निर्माण के उपरान्त समय–समय पर जल मांग बढ़ने के साथ–साथ नहर की क्षमता वृद्धि भी की जाती रही है। जिसके फलस्वरूप ही यह नहर अपने टैल भाग पर पड़ने वाले जनपदों यया हायरस, फिरोजाबाद व ऐटा पर कृषकों को सिंचाई हेतु जल उपलब्ध करा पा रही है। भविष्य में इस नहर के कमाण्ड क्षेत्र में जल मांग बढ़ने पर इस नहर की क्षमता वृद्धि की भी आवश्यकता होगी। जिसके फलस्रूप नहर की चौड़ाई बढ़ाने के लिये दांयी पटरी का प्रयोग किया जाना अत्यन्त आवश्यक होगा। उपरोक्त के दृष्टिगत ही विभागीय उच्चाधिकारियों के विचार विमर्श एवं अनुमोदन उपरान्त मुख्य

		अभियन्ता (गंगा) सिंचाई एवं जल संसाधन विभाग उ०प्र० मेरठ के पत्रांक नि0–312 मुअगंगा/एन०ओ०सी०/कॉवड़ मार्ग दिनांक 01/03/2021 के द्वारा लोक निर्माण विभाग को सशर्त अनुमति प्रदान की गयी, जिसमें अन्य बिन्दुओं के साथ बिन्दु संख्या 10 में ये भी उल्लिखित है कि श्लेपित मार्ग का निर्माण नहर के दांये किनारे का स्लोप 1.5.1 रखते हुए डोले की टो से 7.50 मी० एवं न्यूनतम क्लीयर दूरी गंगा नहर के दांये किनारे डोले के टो से 10 मी० छोड़ते हुए किया जाये तथा प्रस्तावित मार्ग का Camber outer Toe की तरफ रखा जाये।

Regarding the points on which reports have not been submitted by the concerned departments, reminder letters have been written by the District Magistrate Meerut/coordinate member nominated in the committee constituted by the Hon'ble NGT Court.

The preliminary interim report was sent to the Hon'ble NGT Court via mail on dated 19.09.2024 by District Magistrate Meerut/ nominated coordinate member of inquiry committee**(Annexure-07)**

Joint Director, Forest Survey of India Dehradun has requested that Estimated timeframe for procuring and analysing the satellite imagery for the project area is expected to be three months from date of receipt of required information . We have initiated the process of procurement of satellite imagery and will be shortly submitting the budget required for carrying out analysis.

Therefore, it is a humble request to the Hon'ble Court that detailed field inspection and analysis is required in the above investigation. It is natural that it will take time to prepare and submit the final report as per the above-mentioned request letter of the Joint Director, Forest Survey of India Dehradun on behalf of Director FSI (Committee member). Therefore, Hon'ble Court may kindly grant 03 months time for the above action.

In addition to the above Joint Committee member requested for an additional member from CPCB to the joint committee to ascertain the extent of environmental damage on account of construction of road .

31/10/2024

(Deepak Meena)
District Magistrate Meerut/
Nominated coordinating Agency

Original application number 238/2024 is under consideration in the Honorable National Green Tribunal, New Delhi. The main parts of the order dated 09.08.2024 passed by the Honorable Court is as follows:-

"……...10- Hence, we form a joint committee comprising of (i) the Director, Forest Survey of India, (ii) Senior scientist not below the rank of the joint secretary, MoEF&cc, (iii) the chief Secretary, State of UP or his representative and (iv) the District Magistrate, Meerut, Who will act as the coordinating agency."**(Annexure-01)**

DM Meerut/ Coordinating Member of committee wrote Letter No. 677/NGT/35-45 dated 17.08.2024 to Chief Staff Officer Hon'ble Chief Secretary, Uttar Pradesh Government, Lucknow; letter No. 676/NGT/35-45 dated 17.08.2024 to Secretary, Forest Environment and Climate Change Government of India, New Delhi for nominating a Senior scientist not below the rank of the joint secretary and letter No. 675/NGT/35-45 dated 17.08.2024 to Director, Forest Survey of India, Dehradun for on-site inspection / visit in compliance with the order of Hon'ble NGT Court dated 09.08.2024.

The Chief Secretary, Uttar Pradesh Government, Lucknow authorized the Additional Chief Secretary, Environment, Forest and Climate Change, Uttar Pradesh Government on his behalf.

Shri Sunamani kerketta, Scientist "G" was nominated by Secretary MOEF&CC / Assistant commissioner (Forestry) MOEF&CC Letter No. F.No. 10-25/2024-ROHQ dated 27th August 2024. But due to certain reasons, Shri Raghu kodali, Scientist "G" was nominated as Committee member in his place by letter no F.No. 10- 25/2024-ROHQ dated 3th September 2024.

Taking immediate action in line with the above decision of the Hon'ble NGT Court, the committee's on-site inspection was proposed on 02 and 03 September 2024, but due to certain reasons the committee meeting could not be held. Thereafter, the committee meeting was held on 09.09.2024.

In compliance of order dated 09.08.2024 passed by Hon'ble NGT, the inquiry committee inspected proposed Chaudhary Charan Singh Kavad Marg construction project sites in the district of Meerut, Ghaziabad and Muzaffarnagarand a meeting was also held with the concerned departmental officers on dated 09/09/2024.

The concerned departmentswas expected to provide a clear report/information on the following points within 03 days in relation to point number 10 in the sequence of orders passed by Hon'ble NGT on 09.08.2024 to complete the investigation proceedings during the discussion/inspection by the investigation committee.

S.No.	Points	Related Departments
1	The Committee will visit the site, ascertain the allegation in respect of illegal felling of trees and will also ascertain if the figures relating to felling of trees till now as disclosed before the Tribunal are correct or the trees in excess of those have been cut.	PWD and Forest Corporation
2	The Committee will also ascertain the width of the stretch which has been cleared by cutting the trees at different places at an interval of 5 km.	PWD

3	The Committee will ascertain if the alternate route exists and without unnecessary felling of trees some solution can be find out.	PWD and Irrigation Department
4	The Committee will also ascertain the feasibility of this road especially in view of the stand of State of Uttarakhand before the Tribunal that no road connecting this road will be constructed in the State of Uttarakhand.	PWD
5	The Committee will also ascertain if the construction of road or clearing of trees for the purpose of road has exceeded permissible width of 15/20 meters.	PWD
6	The Committee will also ascertain the extent of environmental damage on account of construction of the road.	UP Pollution Control Board

District Magistrate Meerut / Coordinate Member wrote Letter No. 4257/OSD-Camp/2024 dated 09.09.2024, Letter No.- 4258/OSD-Camp/2024 dated 09.09.2024, Letter No.- 4261/OSD-Camp/2024 dated 09.09.2024, Letter No.- 4259/OSD-Camp/2024 dated 09.09.2024 Letter No.- 4256/OSD-Camp/2024 dated 09.09.2024 Letter No.- 4261/OSD-Camp/2024 dated 09.09.2024to the concerned departments to provide information on additional points related to above major points.

District Magistrate Meerut / Coordinate Member issued a reminder to concerned departments by letter no. 4279, 4278, 4274, 4272, / OSD-Camp / 2024 dated 14.09.2024 and expected the concerned departments to provide the information without any further delay.

In compliance with the above, the information provided by the concerned departments is as follows:-

Points and information related to PWD (Information provided by Chief Engineer, PWD via letter - 4982 No./705 (NGT) Court case - M/s./2024, dated 19.09.2024) (Annexure-02):-

S.No.	Points	Information submitted by PWD
1	**The Committee will visit the site, ascertain the allegation in respect of illegal felling of trees and will also ascertain if the figures relating to felling of trees till now as disclosed before the Tribunal are correct or the trees in excess of those have been cut.**	The tree felling has been done with permission of MOEF&CC and in supervision of Forest authorities (Forest Corporation and Forest department of Uttar Pradesh) The Tree felling data report received from Divisional office of Forest Corporation is compiled as directed. The report comprises Mile wise data of the numbers of trees to be felled, Actual number of trees which has been felled, the number of trees which has been saved,Start and end date during which felling of trees has been done.
2	**The Committee will also ascertain the width of the stretch which has been cleared bycutting the trees at different places at an interval of 5 km.**	In response to the committee's instructions regarding point No. 2, It is submitted respectfully that the survey work from Total station is in progress and drawing showing

		width of the stretch at every 100 m which has been cleared is being prepared. Complete drawing will be submitted within the next 04 days for committee's kind perusal and review
3	**The Committee will ascertain if the alternate route exists and without unnecessary felling of trees some solution can be find out.**	In response to the committee's instructions regarding point number-03, it is most respectfully submitted to the committee members that PWD already submitted during application for forest clearance that no alternate is available. It is further submitted that a feasibility report was prepared by the Chief Engineer Public work department Meerut for the purpose of exploring the options of either widening of the existing Left side Kanwad Nahar Patri or New construction on the right side of Kanwad Nahar Patri. A copy of the said report dated 05.11.2019 is attached as Annexure -2. The aforesaid report has been examined at the state level and it was decided and communicated by the state vide is letter no. 26.11.2019 that new road is to be constructed on the right side of the canal. The said report is attached as Annexure-3
4	**The Committee will also ascertain the feasibility of this road especially in view of the stand of State of Uttarakhand before the Tribunal that no road connecting this road will be constructed in the State of Uttarakhand.**	In response to the committee's instructions regarding point number-04- It is respectfully submitted that in compliance of Hon'ble National Green Tribunal order dated 08.07.2024, additional affidavit of Public works department state of Uttar Pradesh has been filled on 24.07.2024 submitting in this behalf that the Traffic propels more in density after passing through district Muzaffarnagar in Uttar Pradesh as this is the first district, on the route, Prime in importance wherefrom Industrial/Commercial activities are at crescendo. It also can't be ignored that not only the traffic from Haridwar but also from Saharanpur, Shamli, Bijnor& other diverted inroads Haryana gets merged at Muzaffarnagar towards Delhi and there are two routes for Delhi from Muzaffarnagar, one is NH-58 and Ganga Canal road in question is another route. It may be gain saying ipso facto that the traffic flow from Delhi to Hardwar via Ganga canal gets thinner after passing through Muzaffarnagar district as the option to ride over National Highway at Purkazi becomes available to the commuters and the diverting routes towards Bijnor, Saharanpur, Shamli and even Haryana at Muzaffarnagar indicates in

		substantiation.
5	**The Committee will also ascertain if the construction of road or clearing of trees for the purpose of road has exceeded permissible width of 15/20 meters.**	In response to the committee's instructions regarding point number-05- It is submitted respectfully that drawing to be submitted in response to point no. 2 would incorporate the width of the stretch cleared for which the survey work from Total station is in progress and complete drawing will be submitted within the next 04 days for committee's kind perusal and review
6	**The Committee will also ascertain the extent of environmental damage on account of construction of the road.**	In response to point 6 concerning the environmental damage on account of construction of the road, we acknowledge the instructions provided by the committee. Impact of Tree Cutting on Environment: Public Works Department will evaluate and provide a detailed report on the environmental impact assessment of tree cutting in the mentioned area. This will include potential repercussions on air quality, and any other ecological concerns. As the proposed road construction project is construction of Other District Road, Environmental Clearance is not required for the project as per EIA notification 2006, and its subsequent amendments. Hence, Environmental Impact Assessment Report is not submitted to SEIAA. Forthwith after the instructions of the committee, Environment Impact Assessment has been conducted by a QCI accredited Environmental Consultant for this project for recommendation of EMP and mitigation measures during implementation of Construction works, the same attached as Annexure-4. The Public Works Department (PWD) is collaborating with environmental experts to prepare a carbon impact assessment report for the project. This report will analyze the project's overall carbon footprint and incorporate a report with Environmental impact assessment. Additional Information as per direction of Honble Committee Members is hereby attached 1- Drone video of alignment 2- KML file of Alignment

In addition to the other points mentioned above, Public Works Department hasn't submitted physical verification report of the trees cut at every 100 meter interval, Contour map and schematic diagram of every 100 meter (soft and hard copy both) showing width of alignment where tree felling already done.

Detailed examination to be done by the committee members regarding EIA/ EMP report submitted by PWD

Points and information related to Forest Corporation (Information provided by DLM, Meerut via letter - 1118/Kanwar marg, dated 19.09.2024) (Annexure-03):-

S.No.	Point	Information submitted by DLM Van Nigam
1	**The Committee will visit the site, ascertain the allegation in respect of illegal felling of trees and will also ascertain if the figures relating to felling of trees till now as disclosed before the Tribunal are correct or the trees in excess of those have been cut.**	Uttar Pradesh Forest Corporation has provided complete details of the trees felled in the alignment. Total 17607 trees have been felled in all three districts till date 09-08-2024

Points and information related to Irrigation Department (Information provided by Chief Engineer, Irrigation via letter - 4982 No./705 (NGT) Court case - M/s./2024, dated 19.09.2024) (Annexure-04):-

S.No.	Point	Information submitted by Irrigation Department
3	**The Committee will ascertain if the alternate route exists and without unnecessary felling of trees some solution can be find out.**	.....it has been made clear that in the order of the No Objection Certificate issued earlier, the road should be constructed leaving the right service road of the Ganga Canal 7.50 m from the toe of the Daula. As Stated earlier land of Upper Ganga Canal from mile 0.00 to mile 181.00 were declared as protected forest under chapter IVth of indian forest Act in October 15, 1954. After declaration the forest department afforested Upper Ganga Canal land width beyond the service road of Upper Ganga Canal. The alternative proposal is to be given by PWD Department."

Points and information related to UPPCB(Information provided by RO, UPPCB, 592/G/OA-238/2024, Dated12.09.2024) (Annexure-05):-

S.No.	Point	Information submitted by RO UPPCB
6	**The Committee will also ascertain the extent of environmental damage on account of construction of the road.**	.....Therefore in compliance of the instructions dt.09.09.2024 it is advised that EC of Rs. 29,85,000/-for the violation of dust mitigation provisions may be imposed & CPCB/UPSEIAA/EAC may be involved in the environmental damage assessment as desired by

		Hon'ble NGT in the matter."

A meeting of the constituted committee was held through video conferencing on dated 17.09.2024. In the meeting, the Public Works Department, Irrigation Department, CPCB, SEIAA etc. departments were expected to submit the report immediately, so that the report could be submitted to the Hon'ble NGT Court.

The concerned departments were expected to provide information on additional points vide letter no. 4287-4290/OSD-Camp/2024 dated 17.09.2024 of the District Magistrate Meerut(Coordinate member nominated in the committee constituted by the Hon'ble NGT Court).

Points related to PWD:–

S.No.	Point	Information submitted by PWD
1	वृक्षों का पातन कब–कब, किस क्षेत्र में 15 से 20 मीटर चौडाई में किया गया, तिथिवार विवरण उपलब्ध कराया जाऐं। इसके अतिरिक्त लोक निर्माण की ओर से स्टेटस् रिपोर्ट समिति को तत्काल प्रस्तुत किए जाने की अपेक्षा की गयी?	अप्राप्त
2	जैसा कि समिति द्वारा 9–9–2024 की बैठक में भी इस बिन्दु को समिति द्वारा उठाया गया था कि लोक निर्माण विभाग द्वारा उन्त परियोजना हेतु अन्य वैकल्पिक मार्ग क्यों प्रस्तुत नहीं किये गए?	अप्राप्त
3	अभिलेखों के अवलोकन में समिति द्वारा पाया गया कि वर्तमान परियोजना के सम्बन्ध में उप वन महानिरीक्षक, केन्द्रीय, लखनऊ द्वारा भ्रमण के उपरान्त उनके द्वारा सुझाऐ गऐ संरेखण को किसानों की खेतों की और शिफ्ट करने के लिए बोला गया था। इस सुझाव पर विचार न करने के पीछे क्या तकनीकी कारण रहे हैं, के सम्बन्ध में स्पष्ट विवरण प्रस्तुत किया जाये?	अप्राप्त
4	जनपद मेरठ के तत्कालीन प्रभारी प्रमुख सचिव/नोडल अधिकारी द्वारा भी सितम्बर 2021 में प्रश्नगत कार्य का स्थलीय निरीक्षण करने पर लिखित सुझाव दिया गया था कि संरेखण को पूर्व से निर्मित कच्चे खडन्जे/निरीक्षण पथ की ओर शिफ्ट किया जाये, जिससे वृक्षों के पातन को कम किया जा सके, इस पर क्या विचार किया गया?	अप्राप्त
5	समिति के सदस्य द्वारा जानकारी चाही गयी कि उक्त परियोजना में कब–कब संशोधन किया गया है तथा उसका क्या आधार है, विवरण प्रस्तुत किया जाये?	अप्राप्त
6	समिति द्वारा बताया गया कि उनके स्तर से पूर्व की बैठक दिनांक 9–9–2024 में भी जानकारी चाही गयी थी कि उपरोक्त मार्ग को पूर्व में ओ०डी०आर० श्रेणी में किस आधार पर वर्गीकृत किया गया था एवं इस सम्बन्ध में शासन स्तर से क्या कोई अधिसूचना आदि जारी की गयी थी अथवा नहीं?	अप्राप्त
7	समिति द्वारा अपेक्षा की गयी कि लोक निर्माण विभाग की वर्तमान में क्या कार्य–योजना है ताकि वृक्षों का पातन कम किया जा सके।	अप्राप्त

Points and information related to Irrigation Department (Information provided by Chief Engineer, Irrigation via letter - 9062 No./705 (NGT) Court case - M/s./2024, dated 19.09.2024) (Annexure-06):-

S.No.	Point	Information submitted by Irrigation Department

1	समिति के सदस्यों द्वारा अवगत कराया गया कि वर्ष 2010 में अपर गंगा कैनाल दाहिनी पटरी पर 08 लेन एक्सप्रेस–वे बनाने हेतु तत्समय में परियोजना सिंचाई विभाग द्वारा बनायी गयी थी, जिसमें सम्पूर्ण दाहिनी पटरी पर कार्य किया जाना था। उक्त परियोजना के संरेखण से संबंधित उल्लेख दिनांक 09/08/2024 के मा० एन०जी०टी० न्यायालय के आदेश में भी है तत्समय पर सिंचाई विभाग द्वारा प्रस्ताव का क्या आधार रहा है, से अवगत कराया जाये ?	सिंचाई विभाग में उपलब्ध अभिलेखों के अनुसार ऊपरी गंगा नहर के देहरा जनपद गाजियाबाद से जनपद मुजफ्फरनगर में उत्तराखण्ड राज्य की सीमा से पूर्व तक दाहिने बैंक पर 08 लेन प्रवेश नियंत्रित एक्सप्रेस वे का निर्माण वर्ष 2008–09 में प्रस्तावित हुआ था। ऊपरी गंगा नहर के किनारे 08 लेन एक्सप्रेस वे के निर्माण के सम्बन्ध में सिंचाई विभाग द्वारा दिनांक 17.07.2009 एवं 24.07.2009 को अवस्थापना एवं औद्योगिक विकास, आयुक्त महोदय के समक्ष प्रस्तुतीकरण किया गया था, तत्पश्चात प्रस्तावित परियोजना का प्रारम्भिक अध्ययन कन्सल्टेंट मै० आईएल एण्ड एफएस द्वारा कराया गया जिसका प्रस्तुतीकरण उनके द्वारा दिनांक 20.08.2009 को मुख्य सचिव, उ०प्र० शासन की अध्यक्षता में सम्पन्न बैठक में किया गया, जिसमें सिंचाई विभाग के प्रतिनिधि भी उपस्थित थे। उक्त प्रस्तुतीकरण में अपर गंगा कैनाल के दाए तट पर 08 लेन एक्सप्रेस वे परियोजना के निर्माण हेतु प्रस्तावित संरेखण पर सहमति व्यक्त की गयी। एक्सप्रेस वे के निर्माण हेतु सिंचाई विभाग, उ०प्र० से ऊपरी गंगा नहर के दाहिने बैंक की भूमि का हस्तानान्तरण एवं इस पर निर्माण हेतु अनापत्ति प्रमाण पत्र चाहा गया था। एक्सप्रेस वे का निर्माण उ०प्र० एक्सप्रेस वे औद्योगिक विकास प्राधिकरण (यूपिडा) द्वारा कराया जाना प्रस्तावित था। इस एक्सप्रेस वे के निर्माण हेतु न्यूनतम 43.00 मीटर भूमि की आवश्यकता थी। परियोजना के क्रियान्वयन हेतु सिंचाई विभाग द्वारा तत्समय भी नहरी उपयोग की आवश्यकता के दृष्टिगत ऊपरी गंगा नहर के डौले के बाहय कोने से 11.00 मीटर छोडकर एक्सप्रेस वे हेतु 43.00 मीटर भूमि को चिन्हिकरण प्रस्तावित किया गया था। कतिपय कारणों से उपरोक्त प्रस्तावित परियोजना का क्रियान्वयन नहीं हो सका।
2	समिति के सदस्य साईन्टिस्ट "जी०" वन, पर्यावरण एवं जल वायु परिर्वतन विभाग भारत सरकार, नई दिल्ली द्वारा जानकारी चाही गयी कि दिनांक 09/09/2024 को स्थलीय निरीक्षण के दौरान दाहिनी पटरी मार्ग पर निरीक्षण पय/खड़ंजा कुछ जगहों पर पक्का/सीमेन्टेड बना हुआ मिला वर्तमान में जो एन०ओ०सी० दी गयी है उसमें निरीक्षण पथ न देने का क्या कारण था, स्पष्ट विवरण प्रस्तुत किया जाये?	ऊपरी गंगा नहर एक मुख्य नहर है, जिसके दोनों बैंको पर नहरी सेवा मार्ग निर्मित है। नहरी सेवा मार्ग नहर के सैक्शन का अभिन्न हिस्सा होता है, जो नहर के समुचित देख–रेख, पैट्रोलिंग, रख रखाव व मरम्मत के लिये प्रयोग किया जाता है। इस नहर के बांये बैंक के नहरी सेवामार्ग पर पूर्व में ही कांवड मार्ग निर्मित है। यदि नहर की दांयी पटरी पर भी कॉवड़ मार्ग का निर्माण डोले से सटा कर किया जायेगा, तो ऐसी स्थिति में इस नहर का अनुरक्षण एवं मरम्मत तथा पैट्रोलिंग आदि के आवश्यक कार्य पूर्ण रूप से प्रभावित हो जायेंगे। ब्रिटिश कालीन इस नहर के निर्माण के उपरान्त समय–समय पर जल मांग बढ़ने के साथ–साथ नहर की क्षमता वृद्धि भी की जाती रही है। जिसके फलस्वरूप ही यह नहर अपने टैल भाग पर पड़ने वाले जनपदों यया हायरस, फिरोजाबाद व ऐटा पर कृषकों को सिंचाई हेतु जल उपलब्ध करा पा रही है। भविष्य में इस नहर के कमाण्ड क्षेत्र में जल मांग बढ़ने पर इस नहर की क्षमता वृद्धि की भी आवश्यकता होगी। जिसके फलस्रूप नहर की चौड़ाई बढ़ाने के लिये दांयी पटरी का प्रयोग किया जाना अत्यन्त आवश्यक होगा। उपरोक्त के दृष्टिगत ही विभागीय उच्चाधिकारियों के विचार विमर्श एवं अनुमोदन उपरान्त मुख्य अभियन्ता (गंगा) सिंचाई एवं जल संसाधन विभाग उ०प्र० मेरठ के पत्रांक नि0–312 मुअगंगा/एन०ओ०सी०/कॉवड़ मार्ग दिनांक 01/03/2021 के द्वारा लोक निर्माण विभाग को सशर्त अनुमति प्रदान की गयी, जिसमें अन्य बिन्दुओं के साथ बिन्दु संख्या 10 में ये भी उल्लिखित है कि श्लेपित मार्ग का निर्माण

		नहर के दांये किनारे का स्लोप 1.5.1 रखते हुए डोले की टो से 7.50 मी० एवं न्यूनतम क्लीयर दूरी गंगा नहर के दांये किनारे डोले के टो से 10 मी० छोड़ते हुए किया जाये तथा प्रस्तावित मार्ग का Camber outer Toe की तरफ रखा जाये।

Regarding the points on which reports have not been submitted by the concerned departments, reminder letters have been written by the District Magistrate Meerut/coordinate member nominated in the committee constituted by the Hon'ble NGT Court.

The preliminary interim report was sent to the Hon'ble NGT Court via mail on dated 19.09.2024 by District Magistrate Meerut/ nominated coordinate member of inquiry committee **(Annexure-07)**

Joint Director, Forest Survey of India Dehradun has requested that Estimated timeframe for procuring and analysing the satellite imagery for the project area is expected to be three months from date of receipt of required information . We have initiated the process of procurement of satellite imagery and will be shortly submitting the budget required for carrying out analysis.

Therefore, it is a humble request to the Hon'ble Court that detailed field inspection and analysis is required in the above investigation. It is natural that it will take time to prepare and submit the final report as per the above-mentioned request letter of the Joint Director, Forest Survey of India Dehradun on behalf of Director FSI (Committee member). Therefore, Hon'ble Court may kindly grant 03 months time for the above action.

In addition to the above Joint Committee member requested for an additional member from CPCB to the joint committee to ascertain the extent of environmental damage on account of construction of road .

(Deepak Meena)

District Magistrate Meerut/

Nominated coordinating Agency

संलग्नक-01

Item No. 16 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 238/2024
(IA No 365/2024, IA No 289/2024, IA No 286/2024, IA No 285/2024)

News item titled "UP gives permission to fell 112000 trees for road along Upper Ganga Canal" appearing in Hindustan Times dated 01.02.2024

Date of hearing: 09.08.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondent: Mr. K.M. Nataraj, ASG (Through VC) with Ms. Garima Prasad, Sr. Adv. (AAG) Dr. Vijendra Mahndiyan & Ms. Apurva Singh, Advs. for R - 6
Mr. Bhanwar Pal Singh Jadon & Mr. Devesh Pratap Singh, Advs. for R - 1, 3 to 5
Mr. Rajan Kumar Chourasia, Adv. for MoEF & CC (Through VC)
Ms. Anjali Rajput, Adv. for R - 7, 9 & 10
Mr. Gigi. C. George & Mr. Dheeraj Singh, Advs. for Ministry of Roadways & Transport (Through VC)
Mr. Akash Vashishtha, Adv. for Applicant in I.A No. 285-286/2024
Mr. Suhail Shah, Mr. Imran Khan & Mr. Shajahan, Advs. for Applicant in I.A No. 289/2024
Mr. Atul Pradhan, Adv. for Applicant in I.A No. 365/2024

ORDER

1. In this original application, the Tribunal is considering the issue of felling of trees in the process of construction of 111 kms Kawar Marg from Muradnagar to Purkaji near Uttarakhand border.

2. The Tribunal on 08.07.2024 and thereafter on 25.07.2024 had directed the Survey of India to file the satellite image of the stretch under consideration showing the extent of trees which have been cut on both sides of the canal. The communication from the Tribunal was sent to the Survey of India but till now, the report has not been filed.

3. Hence, we implead the following as respondent in this OA:

- Respondent No. 13. – The Surveyor General, Survey of India.

4. Let notice be issued to the above newly added responded, i.e., Surveyor General of Survey of India. The Surveyor General of Survey of India is directed to remain present virtually before the Tribunal on the next date of hearing explaining the reason for noncompliance of the order and also to apprise us with the satellite image of the stretch in question.

5. Learned Counsel for the Applicant has referred to the photographs which have been filed along with the additional affidavit dated 22.07.2024 as Annexure AA-1 and has submitted that the indiscriminate felling of trees has taken place and at some places, the trees have been cut to widen the road upto 40 meters. He has also submitted that the Chief Secretary, State of UP had carried out the inspection day before yesterday and he was angry with the manner the work has been done. In support of the submission relating to visit of the Chief Secretary, State of UP and his reaction on the spot, Counsel for the Applicant has handed over a news report published in "Dainik Jagran" New Delhi dated 08.08.2024.

6. Along with the affidavit, the Applicant has also filed the report of 2010 in respect of the construction of 8 lane Expressway on the upper Ganga canal and has submitted that for the same stretch earlier, there was a proposal for construction of 8 lane Expressway which was turned down in view of the report Annexure AA-5 by the Deputy Conservator of Forests, Central as forwarded by Chief Conservator of Forests. The said report records the conclusion as under:

> ***"Conclusion:***
>
> *The Upper Ganga Canal which was built in 1854 is life line of a large track of western U.P. as it provide irrigation in the area. The left bank of the canal is being utilized and is having 7.5 meter wide road which is used mainly by Kawar during July and August each year. This road is also used through out the year for the routine*

traffic as well. Taking into consideration the extent of traffic on this road the widening is essentially required for which the proposals have been submitted by the State Government and which are being considered by the Central Government under FC Act. As such there is no violation of FC Act in this portion of the canal.

The proposed eight way express way is in inception stage which is State Government is working on. As informed the tender has been called but so far no felling of trees have taken place. Only boundary demarcation by means of pillars has been carried out without damage to the existing vegetation. No approval under FC Act has been accorded for the proposed eight way express way. The proposal submitted by the State Government to the Regional Office has been returned back to the State Government with the instructions to submit a consolidated proposal to the Ministry of Environment & Forests, New Delhi.

There is already two roads which are connecting Ghaziabad, Meerut, Muzaffarnagar with Uttarakhand viz NH-58 and Kawar road on the left bank of the Upper Ganga Canal. These two roads are also under improvement by widening of the roads. Once the widening is completed the traffic would be regularized and as such another road/ express way may not be required. If constructed the express way would cause lot of damage to the vegetation all along the canal and would definitely disturb the habitat of wildlife which are having natural abode all along the canal."

7. In the concluding part, it has been clearly stated in the report that if constructed the Expressway would cause lot of damage to the vegetation all along the canal and would definitely disturb the habitat of wildlife which are having natural abode all along the canal. It is not clear if while taking a fresh decision, the earlier report of 2010 and conclusion recorded therein was considered. The concluding part also records that there are already two roads which are connecting Ghaziabad, Meerut, Muzaffarnagar with Uttarakhand via NH 58 and Kawar road on the left bank of the upper Ganga canal. Therefore, it is also required to be shown if the feasibility of constructing the present road in the light of the earlier observations in the report of 2010 was duly examined.

8. Before the Tribunal an allegation has been made relating to illegal felling of trees beyond the permissions in the garb of construction of the Kawar Marg.

9. It has been pointed out by Learned ASG that total 33,000 trees are to be cut, out of which 17,450 trees have been cut till now. It is not clear if the Geo-coordinates of the trees which were existing prior to the project of construction on the stretch under consideration and the Geo-coordinates of the trees which have been cut are available with the authorities. By comparing the same, it can be ascertained, if the illegal felling of trees has taken place in the process. A large number of trees are further proposed to be cut. Hence, a due caution is required to ensure that no illegal or excess felling of tree takes place. The current situation/allegation in respect of unnecessary felling of trees is also required to be ascertained.

10. Hence, we form a Joint Committee comprising of (i) the Director, Forest Survey of India, (ii) Senior Scientist not below the rank of the Joint Secretary, MoEF&CC, (iii) the Chief Secretary, State of UP or his representative and (iv) the District Magistrate, Meerut, who will act as the coordinating agency. The Committee will visit the site, ascertain the allegation in respect of illegal felling of trees and will also ascertain if the figures relating to felling of trees till now as disclosed before the Tribunal are correct or the trees in excess of those have been cut. The Committee will also ascertain the width of the stretch which has been cleared by cutting the trees at different places at an interval of 5 km. The Committee will ascertain if the alternate route exists and without unnecessary felling of trees some solution can be find out. The Committee will also ascertain the feasibility of this road especially in view of the stand of State of Uttarakhand before the Tribunal that no road connecting this road will be constructed in the State of Uttarakhand. The Committee will also ascertain if the construction of road or clearing of trees for the purpose of road has exceeded permissible width of 15/20 meters. The Committee

will also ascertain the extent of environmental damage on account of construction of the road. It will be open to the Committee to interact with the local people to ascertain the correct position. Let this exercise be completed within a period of four weeks and a report be submitted before the Tribunal atleast one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

11. The Chief Secretary, State of UP in the meanwhile will ensure that no illegal felling of tree takes place.

12. List on 20.09.2024.

13. Let a copy of this order be forwarded to the Director, Forest Survey of India, MoEF&CC, Chief Secretary, State of UP and District Magistrate, Meerut by e-mail for compliance.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 09, 2024
Original Application No. 238/2024
(IA No 365/2024, IA No 289/2024, IA No 286/2024, IA No 285/2024)
DV

कार्यालय मुख्य अभियन्ता
मेरठ क्षेत्र, लोक निर्माण विभाग, मेरठ।
Office of Chief Engineer, Meerut Zone, PWD
Near Victoria Park, Civil Lines, Meerut
Email-cewzpwdmrt@gmail.com
Tel-0121-2647922

पत्रांकः–4982 नि0/705(NGT)मेरठ–मे0क्षे0/2024 दिनांकः– 19.09.2024

DO / DFO

सेवा में,

जिलाधिकारी,
मेरठ

जिलाधिकारी मेरठ/जिला मजिस्ट्रेट 19/9/2024

विषयः– **मा0 हरित न्यायाधिकरण नई दिल्ली, द्वारा क्यू0ए0–238/2022 में पारित आदेश दिनांक–09.08.2024 के अनुपालन में गठित जांच समिति द्वारा चौधरी चरण सिंह कांवड मार्ग दायी पटरी निर्माण परियोजना के सम्बन्ध में वांछित सूचना।**

संदर्भः– जिलाधिकारी मेरठ का पत्रांक–4256/ओ0एस0डी0–कैम्प/24 दिनांक–09.09.24, पत्रांक–4262/ओ0एस0डी0–कैम्प/2024 दिनांक–10.09.24, पत्रांक–4279/ओ0एस0डी0–कैम्प/2024 दिनांक–14.09.24 पत्रांक–4287/ओ0एस0डी0–कैम्प/2024 दिनॉक 17.09.2024

महोदय

कृपया उपरोक्त विषयक सन्दर्भित पत्रों का अवलोकन करने का कष्ट करें, जिसके द्वारा मा0 हरित न्यायाधिकरण नई दिल्ली, द्वारा क्यू0ए0–238/2022 में पारित आदेश दिनांक–09.08.2024 के अनुपालन में गठित जांच समिति द्वारा चौधरी चरण सिंह कांवड मार्ग दायी पटरी निर्माण परियोजना के सम्बन्ध में वांछित सूचना उपलब्ध कराने के निर्देश दिये गये थे।

उक्त के कम में अधीक्षण अभियन्ता, मेरठ वृत्त, लो0नि0वि0, मेरठ का पत्रांक 3849डब्लू/536डब्लू–मे0वृ0/24 दिनॉक 19.09.2024 द्वारा वॉछित आख्या उपलब्ध करायी गयी है। उपलब्ध करायी गयी आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नः– उपरोक्तानुसार एवं पैन ड्राईव मूल में।

19.9.24

(एस0एल0 गुप्ता)
मुख्य अभियन्ता (मे0क्षे0),
लोक निर्माण विभाग, मेरठ।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. प्रतिलिपि अधीक्षण अभियन्ता, मेरठ/बुलन्दशहर वृत्त, लो0नि0वि0, मेरठ/बुलन्दशहर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. प्रतिलिपि अधिशासी अभियन्ता, निर्माण खण्ड, लो0नि0वि0, मेरठ को इस निर्देश के साथ प्रेषित कि उपरोक्त प्रकरण मूल में संलग्न कर इस आशय के साथ प्रेषित कि जिलाधिकारी, मेरठ के कार्यालय में सम्पर्क स्थापित कर प्रकरण पर आवश्यक कार्यवाही/निस्तारण कराना सुनिश्चित करें।

(सलग्नः उपरोक्तानुसार
मूल अभिलेख सलग्न)

मुख्य अभियन्ता (मे0क्षे0),
लोक निर्माण विभाग, मेरठ।

In compliance of the order dated 09.08.2024 passed by the

HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

A Committee has been constituted comprising the following members:-

1. Additional Chief Secretary, Environment, Forest and Climate change U.P
2. Deputy Director, Forest Survey of India.
3. Scientist "G" MOEF&CC New Delhi.
4. District Magistrate, Meerut

The aforesaid Committee has visited the site on 09.09.2024 and after visiting the site, the said Committee has issued a letter dated 09.09.2024. The Committee intended to have the response on 1 to 6 point as indicated in the said report on 09.09.2024.

1. **The tree felling has been done with the permission of MOEF&CC and in supervision of forest authorities (Forest Corporation and Forest Department of Uttar Pradesh).** The Tree felling data report received from Divisional office of Forest Corporation is compiled as directed. The report comprises Mile wise data of the numbers of trees to be felled, Actual number of trees which has been felled, the number of trees which has been saved, Start and end date during which felling of trees has been done. The said report is attached as **Annexure-1.**

2. **In response to the committee's instructions regarding point number-02,** It is submitted respectfully that the survey work from Total station is in progress and drawing showing width of the stretch at every 100 m which has been cleared is being prepared. Complete drawing will be submitted within the next 04 days for committee's kind perusal and review.

3. **In response to the committee's instructions regarding point number-03,** It is most respectfully submitted to the committee members that PWD already submitted during application for forest clearance that no alternate is available. It is further submitted that a feasibility report was prepared by the Chief Engineer Public work department Meerut for the purpose of exploring the options of either widening of the existing Left side Kanwad Nahar Patri or New construction on the right side of Kanwad Nahar Patri. A copy of the said report dated 05.11.2019 is attached as **Annexure -2.** The aforesaid report has been examined at the state level and it was decided and communicated by the state vide is letter no. 26.11.2019 that new road is to be constructed on the right side of the canal. The said report is attached as **Annexure-3.**

4. **In response to the committee's instructions regarding point number-04,** It is respectfully submitted that in compliance of Hon'ble National Green Tribunal order dated 08.07.2024, additional affidavit of Public works department state of Uttar Pradesh has been filled on 24.07.2024 submitting in this behalf that the Traffic propels more in density after passing through district Muzaffarnagar in Uttar Pradesh as this is the first district, on the route, Prime in importance where from Industrial/Commercial activities are at crescendo. It also can't be ignored that not only the traffic from Haridwar but also from Saharanpur, Shamli, Bijnor & other diverted inroads Haryana gets merged at Muzaffarnagar towards Delhi and there are two routes for Delhi from Muzaffarnagar, one is NH-58 and Ganga Canal road in question is another route. It may be gain saying ipso facto that the traffic flow from Delhi to Hardwar via Ganga canal gets thinner after passing through Muzaffarnagar district as the option to ride over National Highway at Purkazi becomes available to the

commuters and the diverting routes towards Bijnor, Saharanpur, Shamli and even Haryana at Muzaffarnagar indicates in substantiation.

5. **In response to the committee's instructions regarding point number-05,** It is submitted respectfully that drawing to be submitted in response to point no. 2 would incorporate the width of the stretch cleared for which the survey work from Total station is in progress and complete drawing will be submitted within the next 04 days for committee's kind perusal and review.

6. **In response to point 6 concerning the environmental damage on account of construction of the road,** we acknowledge the instructions provided by the committee.

Impact of Tree Cutting on Environment: Public Works Department, will evaluate and provide a detailed report on the environmental impact assessment of tree cutting in the mentioned area. This will include potential repercussions on air quality, and any other ecological concerns. As the proposed road construction project is construction of Other District Road, Environmental Clearance is not required for the project as per EIA notification 2006, and its subsequent amendments. Hence, Environmental Impact Assessment Report is not submitted to SEIAA. Forthwith after the instructions of the committee, Environment Impact Assessment has been conducted by a QCI accredited Environmental Consultant for this project for recommendation of EMP and mitigation measures during implementation of Construction works, the same attached as **Annexure-4**. The Public Works Department (PWD) is collaborating with environmental experts to prepare a carbon

impact assessment report for the project. This report will analyze the project's overall carbon footprint and incorporate a report with Environmental impact assessment.

Additional information as per direction of Hon'ble Committee Members is hereby attached:-

1. Drone video of the alignment.
2. KML file of the alignment.

(Er.D.K. Sharma)
Assistant Engineer
C.D.-2 P.W.D.
Ghaziabad

(Er.Sachin Singhal)
Assistant Engineer
C.D. P.W.D.
Meerut

(Er.Ikrar Ahmad)
Assistant Engineer
C.D.-1 P.W.D.
Muzaffarnagar

(Er.Ram Raja)
Executive Engineer
C.D.-2 P.W.D.
Ghaziabad

(Er. Sanjay Singh)
Executive Engineer
C.D. P.W.D.
Meerut

(Er. Abhishek Kumar Singh)
Executive Engineer
C.D.-1 P.W.D.
Muzaffarnagar

(Er. Manish Verma)
Superintending Engineer
Bulandsahar Circle P.W.D.
Bulandsahar

(Er. Jagdeesh Prasad)
Superintending Engineer
Meerut Circle P.W.D.
Meerut

(Er. Gagan)
Superintending Engineer
Saharanpur Circle P.W.D.
Saharanpur

(Er. Sanjay Kumar Srivastav)
Chief Engineer
Saharanpur Zone P.W.D.
Saharanpur

(Er.Sadan Lal Gupta)
Chief Engineer
Meerut Zone P.W.D.
Meerut

1239

ANNEXURE - 1

कार्यालय प्रभागीय लौगिंग प्रबन्धक, उत्तर प्रदेश वन निगम
पॉकेट–बी 267, सैक्टर–प्रथम शताब्दीनगर, मेरठ ।
E-mail- id- dlmmeerut@upfc.in

पत्रांक 1023 /लौगिंग जनरल दिनांक 05/09/2024

सेवा में,

अधिशासी अभियन्ता
लोक निर्माण विभाग
मेरठ।

विषय– कॉवड पटरी मार्ग जनपद मु0नगर के सम्बन्ध में।

सन्दर्भ– लोक निर्माण विभाग के प्रतिनिधि द्वारा दूरभाष पर हुई वार्ता के कम मे।

महोदय,

उपरोक्त विषयक एंव वार्ता के कम में अवगत कराना है कि मु0नगर वन प्रभाग की कावॅड पटरी मार्ग से सम्बन्धित प्रगति की सूचना हेतु अधोहस्ताक्षरी से दूरभाष पर चाही गयी सूचना आपकी सेवा में आवश्यक कार्यवाही हेतु प्रेषित।

संलग्नक–उपरोक्तानुसार।

भवदीय

(ब्रहमानन्द)
प्रभागीय लौगिंग प्रबन्धक
उत्तर प्रदेश वन निगम,मेरठ।

1240

Muzaffarnagar

सामाजिक वानिकी प्रभाग मु0नगर।(कांवड पटरी मार्ग की प्रगति सूचना दिनांक 30.08.2024

क्र0 सं0	मार्ग का नाम	डी0एफ0ओ0 पत्रांक	रेन्ज का नाम	लाट प्राप्ति तिथि	लाट सं0	छपे वृक्षों की सं0	कटे वृक्षों की सं0	अवशेष वृक्षों की सं0	सुरक्षित किये गये वृक्षों की सं0	कार्य शुरु का दिनांक	कार्य समाप्त का दिनांक	टिप्पणी
1	2	3	4	5	6	7	8	9	10	11	12	13
1	kawad marg	2432/08-02-24	मु0नगर	09-02-24	61/2023-24	55	55	0	0	22.02.24	25.02.24	समाप्त
2	kawad marg	2432/08-02-24	मु0नगर	09-02-24	62/2023-24	46	46	0	0	25.02.24	29.02.24	समाप्त
3	kawad marg	2432/08-02-24	मु0नगर	09-02-24	63/2023-24	216	120	96	0	24.02.24		आर्मी द्वारा उक्त लाट में कार्य रोक दिया गया है।
4	kawad marg	2432/08-02-24	मु0नगर	09-02-24	64/2023-24	227	0	227	0			
5	kawad marg	2515/19-02-24	मु0नगर	09-02-24	69/2023-24	294	0	294	0			
6	kawad marg	2515/19-02-24	मु0नगर	09-02-24	70/2023-24	292	247	45	0	09.03.24		आर्मी द्वारा उक्त लाट में कार्य रोक दिया गया है।
7	kawad marg	2515/19-02-24	मु0नगर	09-02-24	71/2023-24	571	0	571	0			
8	kawad marg	2578/24-02-24	मोरना	29-02-24	72/2023-24	706	706	0	0	23.04.24	06.05.24	समाप्त
9	kawad marg	2578/24-02-24	मोरना	29-02-24	73/2023-24	547	547	0	0	06.04.24	08.06.24	समाप्त
10	kawad marg	2578/24-02-24	मोरना	29-02-24	74/2023-24	551	551	0	0	10.03.24	06.04.24	समाप्त
11	kawad marg	2578/24-02-24	मोरना	29-02-24	75/2023-24	303	303	0	0	07.05.24	18.05.24	समाप्त
12	kawad marg	2578/24-02-24	मोरना	29-02-24	76/2023-24	329	218	111	0	19.05.24		कार्य प्रगति पर है।
13	kawad marg	2578/24-02-24	मोरना	29-02-24	77/2023-24	635	0	635	0			अधुती
14	kawad marg	2578/24-02-24	मोरना	29-02-24	78/2023-24	522	403	0	119	12.06.24	09.07.24	कार्य समाप्त, सुरक्षित किये गये वृक्षों को संरक्षण की कार्यवाही की जा रही है।
15	kawad marg	2761/12-03-24	मोरना	16-03-24	94/2023-24	164	0	164	0			प्रभागीय निदेशक मु0नगर कार्यालय द्वारा रोकी गयी है।
16	kawad marg	2761/12-03-24	मोरना	16-03-24	95/2023-24	127	0	127	0			
17	kawad marg	2761/12-03-24	मोरना	16-03-24	96/2023-24	315	0	315	0			
18	kawad marg	2761/12-03-24	मोरना	16-03-24	97/2023-24	277	0	277	0			
19	kawad marg	2761/12-03-24	मोरना	16-03-24	98/2023-24	166	0	166	0			
20	kawad marg	2761/12-03-24	मोरना	16-03-24	99/2023-24	57	0	57	0			
21	kawad marg	2761/12-03-24	मोरना	16-03-24	100/2023-24	77	0	77	0			
22	kawad marg	2762/12-03-24	जानसठ	16-03-24	101/2023-24	72	59	0	13	18.07.24		कार्य समाप्त, सुरक्षित किये गये वृक्षों को संरक्षण की कार्यवाही की जा रही है।
23	kawad marg	2762/12-03-24	जानसठ	16-03-24	102/2023-24	172	143	8	21	25.06.24		कार्य प्रगति पर है। विद्युत बाधित है।

24	kawad	2762/12-03-24	जनवरी	16-03-24	103/2023-24	457	393	0	64	04.07.24		कार्य प्रगति पर है। विद्युत बाधित है।
25	kawad	2762/12-03-24	जनवरी	16-03-24	104/2023-24	67	58	0	9	14.07.24		कार्य प्रगति पर है। विद्युत बाधित है।
26	kawad	2762/12-03-24	जनवरी	16-03-24	105/2023-24	21	0	21	0			अछूती
27	kawad	2762/12-03-24	जनवरी	16-03-24	106/2023-24	43	0	43	0			अछूती
28	kawad	2762/12-03-24	जनवरी	16-03-24	107/2023-24	222	222	0	0			समाप्त
29	kawad	2763/12-03-24	जनवरी	16-03-24	108/2023-24	200	192	8	0			कार्य प्रगति पर है। विद्युत बाधित है।
30	kawad	2763/12-03-24	जनवरी	16-03-24	109/2023-24	143	143	0	0			समाप्त
31	kawad	2763/12-03-24	जनवरी	16-03-24	110/2023-24	19	19	0	0			समाप्त
32	kawad	2763/12-03-24	जनवरी	16-03-24	111/2023-24	147	147	0	0			समाप्त
33	kawad	2763/12-03-24	जनवरी	16-03-24	112/2023-24	268	266	2	0			कार्य प्रगति पर है। दुर्घटना के कारण बन्द किया गया।
34	kawad	2763/12-03-24	जनवरी	16-03-24	113/2023-24	205	45	142	18			
35	kawad	2763/12-03-24	जनवरी	16-03-24	114/2023-24	80	0	80	0			अछूती
36	kawad	3457/03-06-24	फुलपुर	06-06-24	115/2023-24	313	140	173	0	10.07.24		कार्य प्रगति पर है।
37	kawad	3457/03-06-24	फुलपुर	06-06-24	116/2023-24	635	572	0	63	10.06.24	29.06.24	कार्य समाप्त सुविधा दिवस तथा छुट्टी का दिवस की कार्यदायी को छोड़ गये है
38	kawad	3457/03-06-24	फुलपुर	06-06-24	117/2023-24	728	590	0	138	29.06.24	16.07.24	
						10269	6185	3639	445			

प्रभागीय लोनिग प्रबन्धक
उत्तर प्रदेश सेतु निगम
मेरठ

CamScanner

कार्यालय प्रभागीय लौगिंग प्रबन्धक, उत्तर प्रदेश वन निगम
पॉकेट–बी 267, सैक्टर–प्रथम शताब्दीनगर, मेरठ ।
E-mail- Id- dlmmeerut@upfc.in

पत्रांक 1024 /लौगिंग जनरल दिनांक 01/09/2024

सेवा में,

अधिशासी अभियन्ता
लोक निर्माण विभाग
मेरठ।

विषय– मा0 मुख्यमंत्री जी की घोषणा से आच्छादित जनपद मु0नगर, मेरठ एंव गाजियाबाद में चौधरी चरण सिंह कावॅड मार्ग (गंग नहर की दायी पटरी) के नवः निर्माण कार्य पर गाठित समिति के समक्ष अभिलेख प्रस्तुत करने के सम्बन्ध में

सन्दर्भ– आपका पत्रांक 1420/दिंनाक 01.09.24।

महोदय,

उपरोक्त विषयक एंव सन्दर्भ के कम में अवगत कराना है कि मेरठ/गाजियाबाद वन प्रभाग की कावॅड पटरी मार्ग से सम्बन्धित प्रगति सूचना चाही गयी सूचना संलग्न कर आपकी सेवा में आवश्यक कार्यवाही हेतु प्रेषित।

संलग्नक–उपरोक्तानुसार।

01 C

भवदीय

(ब्रहामानन्द)
प्रभागीय लौगिंग प्रबन्धक
उत्तर प्रदेश वन निगम,मेरठ।

CamScanner

Meerut/-

चौधरी चरण सिंह कावड़ मार्ग दायी पटरी निर्माण मे बाधक वृक्ष/पौध के संबंध मे सूची

क्रम सं0	रेन्ज का नाम	मिल	लाट	वर्ष	RANGE SUM	वृक्षों की सं0	निगम को भेजने का dfo का पत्रांक	पातन कार्य पूर्ण अथवा नही	कुल पातन किए गए पेड़ों की संख्या	सुरक्षित किये गये वृक्षों की सं0	पातन हेतु अवशेष वृक्षों की संख्या	वन निगम द्वारा पातन शुरू करने का दिनांक	वन निगम द्वारा पातन समाप्त करने का दिनांक	क्षेत्रीय वन अधिकारी द्वारा लॉट मे जारी किया कार्यादेश
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	SARDHANA	67	71	2023-24	10515	494	3010 दिनांक 24.01.2024	पूर्ण	468	26	0	23-02-24	04-03-24	182 / दिनांक 20.02.24
2	SARDHANA	68	72	2023-24		708	3059 दिनांक 29.01.2024	पूर्ण	692	16	0	06-03-24	30-03-24	195 / दिनांक 05.03.24
3	SARDHANA	69	74	2023-24		1182	3059 दिनांक 29.01.2024	पूर्ण	1182	0	0	31-03-24	10-06-24	220 / दिनांक 30.03.24
4	SARDHANA	70	82	2023-24		925	4189 दिनांक 06.03.2024	पूर्ण	925	0	0	28-04-24	24-05-24	241 / दिनांक 27.04.24
5	SARDHANA	71	97	2023-24		1264	5472 दिनांक 29.05.2024	पूर्ण	730	534	0	10-06-24	26-06-24	267 / दिनांक 07.06.24
6	SARDHANA	72	83	2023-24		774	4189 दिनांक 06.03.2024	पूर्ण	675	99	0	21-04-24	10-06-24	234 / दिनांक 18.04.24
7	SARDHANA	73	80	2023-24		773	3446 दिनांक 21.02.2024	प्रगति	394	277	102	25-03-24		234 / दिनांक 18.04.24
8	SARDHANA	74	81	2023-24		883	3446 दिनांक 21.02.2024	पूर्ण	677	206	0	06-04-24	30-06-24	226 / दिनांक 04.04.24
9	SARDHANA	75	73	2023-24		690	3059 दिनांक 29.01.2024	प्रगति	669	0	21	25-03-24		215 / दिनांक 21.03.24
10	SARDHANA	76	75	2023-24		908	3059 दिनांक 29.01.2024	पूर्ण	899	9	0	03-03-24	08-04-24	193 / दिनांक 02.03.24
11	SARDHANA	77	77	2023-24		147	3427 दिनांक 20.02.2024	पूर्ण	147	0	0	07-04-24	09-04-24	227 / दिनांक 04.04.24
12	SARDHANA	78	78	2023-24		210	3427 दिनांक 20.02.2024	पूर्ण	210	0	0	17-04-24	24-04-24	227 / दिनांक 04.04.24
13	SARDHANA	79	79	2023-24		921	3427 दिनांक 20.02.2024	पूर्ण	510	411	0	12-06-24	25-06-24	275 / दिनांक 11.06.24
14	SARDHANA	80	84	2023-24		636	4189 दिनांक 06.03.2024	पूर्ण	595	41	0	25-04-24	12-06-24	238 / दिनांक 22.04.24
15	RITHANI	89	101	2023-24	1863	377	5811 दिनांक 21.06.2024	प्रगति	217	140	20	25-06-24		367 / दिनांक 23.06.24
16	RITHANI	90	100	2023-24		326	5811 दिनांक 21.06.2024	प्रगति	173	119	34	01-07-24		367 / दिनांक 23.06.24
17	RITHANI	92	98	2023-24		336	5610 दिनांक 06.06.2024	पूर्ण	212	124	0	16-06-24	23-06-24	350 / दिनांक 14.06.24
18	RITHANI	93	99	2023-24		265	5610 दिनांक 06.06.2024	पूर्ण	115	150	0	15-06-24	20-06-24	350 / दिनांक 14.06.24
19	RITHANI	87	103	2023-24		114	262 दिनांक 23.07.2024	अधूरी	0	0	114			
	TOTAL					11933			9490	2152	291			

(ब्रह्मानन्द)
क्षमतीय लीसिंग प्रबन्धक, मेरठ

1243

CamScanner

1244

Ghaziabad

सामाजिक वानिकी प्रभाग गाजियाबाद। (कॉवड पटरी मार्ग की प्रगति सूचना)

क्र०सं०	कार्य प्रारम्भ करने की तिथि	रेन्ज का नाम	लीट प्राप्ति की तिथि	लीट सं०	खपे वृक्षों की सं०	कटे वृक्षों की सं०	सुरक्षित किये गये वृक्षों की सं०	अवशेष वृक्षों की सं	कार्य शुरू का दिनांक	कार्य समाप्त का दिनांक	टिप्पणी
1.	2	3	4	5	6	7	8	9	10	11	12
1	4767/12-02-2024 kawad marg	[illegible]	22-02-24	07/2023-24	608	608	0	0	02-03-24	20-04-24	कार्य समाप्त है।
2	4916/05-03-24 kawad marg	मोदीनगर	06-03-24	08/2023-24	528	528	0	0	23-04-24	28-04-24	समाप्त
3	5044/14-03-2024 Kawad marg	मोदीनगर	20-03-24	10/2023-24	376	294	82	0	05-06-24	30-06-24	कार्य समाप्त, सुरक्षित किये गये वृक्षों को वापस की कार्यवाही की जा रही है।
4	5579/23-04-24	मोदीनगर	08-05-24	11/2023-24	316	246	70	0	19-06-24	02-07-24	
5	5902/21-05-24	मोदीनगर	21-05-24	19/2023-24	183	128	0	55	24-06-24		कार्य प्रगति पर है।
6	6315/18-06-24	मोदीनगर	30-06-24	32/23-24	1199	128	0	1071	10-07-24		कार्य प्रगति पर है।
					3210	1932	152	1126			

(बृहमानन्द)
प्रभागीय लीजिंग प्रबन्धक, मेरठ

ANNEXURE- 2

कार्यालय मुख्य अभियन्ता
मेरठ क्षेत्र लोक निर्माण विभाग मेरठ।

पत्रांक 257 कैम्प–2(कांवड पटरी) मु0अ0–मे0क्षे0/2014–19 दि0 05.11.2019

सेवा में,

प्रमुख अभियन्ता (विकास) एवं विभागाध्यक्ष,
लोक निर्माण विभाग, लखनऊ।

विषय :– मा0 मुख्यमंत्री जी की घोषणा से आच्छादित जनपद मुजफ्फरनगर, मेरठ एवं गाजियाबाद में चौ0 चरण सिंह कांवड मार्ग (गंग नहर की दांयी पटरी) के नव निर्माण/चौडीकरण/सुदृढ़ीकरण का कार्य।

संदर्भ :– शासन का पत्रांक 1532 ई0/23–11–2019 लो0नि0 अनुभाग–11 लखनऊ दि0 04.10.19, पत्रांक 1532 ई0/23–11–2019 लो0नि0 अनुभाग–11 लखनऊ दि0 11.10.19 एवं पत्रांक 1574/23–11–2019 लो0नि0 अुनभाग–11 लखनऊ दि0 04.11.19

महोदय,

मा0 मुख्यमंत्री, उ0प्र0 की घोषणा के कम्पयूटर कमांक GH11Y000154 घोषणा सं0 Y.A.N-17/2018 दि0 26.05.18 से आच्छादित जनपद मुजफ्फरनगर, मेरठ एवं गाजियाबाद में चौ0 चरण सिंह कांवड़ मार्ग (गंग नहर की दांयी पटरी) का नवनिर्माण/चौड़ीकरण/सुदृढ़ीकरण का कार्य किया जाना है। इस हेतु प्रमुख अभियन्ता कार्यालय के पत्रांक 1518 नि0/116–01 नि0/2019–20 दि0 08.07.19 द्वारा गंग नहर की दांयी पटरी पर दो लेन निर्माण हेतु आगणन लागत रू0 37609.25 लाख का प्रमुख सचिव लो0नि0 अनुभाग–11 उ0प्र0 शासन लखनऊ को प्रेषित किया गया। प्रश्नगत परियोजना के सम्बन्ध में दि0 19.07.19 को प्रमुख सचिव, लोक निर्माण विभाग, प्रमुख अभियन्ता, लोक निर्माण विभाग एवं मुख्य अभियन्ता (गंगा) सिचांई तथा जल संसाधन विभाग, उ0प्र0 की शासन स्तर पर आहुत बैठक में सिंचाई विभाग द्वारा कतिपय समस्याओं के कारण यह अनुरोध किया गया कि गंग नहर की दांयी पटरी पर मार्ग निर्माण के स्थान पर बांयी पटरी पर पूर्व से लोक निर्माण विभाग द्वारा निर्मित दो लेन मार्ग को चौड़ा कर चार लेन मार्ग का निर्माण कर दिया जाना अधिक उचित होगा। सिचांई विभाग के अनुरोध के कम में शासन द्वारा निर्देशित किया गया कि गंग नहर की बांयी पटरी के चार लेन चौड़ीकरण के विकल्प का अध्ययन कर आख्या उपलब्ध कराई जाये। पुनः प्रमुख सचिव लोक निर्माण विभाग द्वारा दि0 09.10.19 को बैठक आहूत की गई जिसमें यह विकल्प भी जोडा गया कि दांयी पटरी पर ही मार्ग निर्माण कराये जाने की स्थिति में 07 मी0 चौड़ाई में नहर पटरी को छोडकर (सिचांई विभाग द्वारा उपयोग हेतु) निर्माण कराया जा सकता है। शासन द्वारा पुनः दांयी पटरी पर 07 मी0 छोड़कर मार्ग का निर्माण एवं बांयी पटरी पर पूर्व से निर्मित दो लेन मार्ग को चार लेन मार्ग में चौड़ा किये जाने के विकल्पों पर तुलनात्मक विवरण प्रस्तुत करने के लिए निर्देशित किया गया।

उपरोक्त दोनों विकल्पों पर कार्यस्थल के प्रारम्भिक सर्वेक्षण के पश्चात किये गये प्राविधानो का संक्षिप्त विवरण निम्नानुसार है:–

<u>विकल्प–1 गंगनहर की बांयी पटरी पर पूर्व में निर्मित दो लेन मार्ग को चार लेन मार्ग में चौडीकरण किया जाना:–</u> चार लेन मार्ग के निर्माण में विशिष्टयों के अनुसार मार्ग के कैरेज वे की चौडाई दोनो ओर 09 मी0 तथा बीच में 05मी0 चौडाई में मीडियन का प्राविधान किया गया है। जनपद मुजफ्फरनगर में कतिपय स्थानों पर फोर लेनिंग के लिए भूमि उपलब्ध न होने के कारण अतिरिक्त भूमि अध्यापि का प्राविधान रखा गया है। रोड सेफ्टी के लिए नहर की तरफ अवशेष लम्बाई में एवं मार्ग के दूसरी ओर तटबन्ध के 03 मी0 से

अधिक ऊँचाई के स्थानो पर कैश बैरियर का प्राविधान किया गया है। जनपद मुजफ्फरनगर मे राष्ट्रीय मार्ग–58 एवं रेलवे लाईन को पार करने हेतु दो स्थानो पर फोर लेन उपरिगामी सेतुओं का प्राविधान किया गया है।

विकल्प–2 गंग नहर की दांयी पटरी पर दो लेन मार्ग का निर्माण :– सिंचाई विभाग की शर्त के अनुसार नहर के किनारे से दो मी0 डोला (बर्म) को पश्चात सिंचाई विभाग के उपयोगार्थ 07 मी0 चौडाई में जगह छोडते हुए मार्ग के निर्माण का प्रस्ताव किया गया है। इस निर्माण मे एक स्थान पर भूमि अध्यापित किया जाना प्रस्तावित है। रोड सेफ्टी के मद मे तटबन्ध के 03 मी0 से अधिक ऊँचाई के स्थानों पर एवं वांयी पटरी पर पूर्व से निर्मित दो लेन मार्ग पर नहर साईड मे अवशेष लम्बाई में कैश बेरियर का प्राविधान किया गया है। गंग नहर के दांयी तरफ दो लेन मार्ग बनाने हेतु जनपद मुजफ्फरनगर में राष्ट्रीय मार्ग–58 एवं रेलवे लाईन की क्रासिंग पर अलग–अलग दो स्थानों पर दो लेन उपरिगामी सेतुओं का प्राविधान किया गया है एवं कतिपय स्थानों पर जनपद मेरठ में सिंचाई विभाग की नहरों को क्रास करने के लिए पुलों का प्राविधान किया गया है।

उपरोक्त दोनो विकल्पो में नहर की बांयी पटरी पर चार लेन चौडीकरण की लागत 852.00 करोड आकलित की गयी है जबकि नहर की दांयी पटरी पर दो लेन मार्ग निर्माण की लागत 569.00 करोड आकलित की गयी है। गंग नहर के दांयी पटरी तथा वांयी पटरी पर होने वाले सडक निर्माण में आने वाली लागत में अत्यधिक अन्तर के निम्नलिखित कारण है:–

- वांयी पटरी पर मार्ग को चार लेन करने के लिए विशष्टियों के अनुसार मीडियन के दोनो तरफ 09–09 मी0 चौडाई में मार्ग बनाना आवश्यक है जिसके लिए पूर्व निर्मित मार्ग 07 मी0 को 02 मी0 और चौडा करना होगा एवं मीडियन के दूसरी तरफ 09 मी0 चौडा मार्ग बनाना होगा। जबकि नहर की दांयी पटरी पर दो लेन मार्ग बनाने के लिए 07 मी0 चौडे मार्ग का निर्माण किया जाना होगा। इसके कारण निर्माण की लागत में लगभग 188.00 करोड को अन्तर आयेगा।
- नहर की वांयी पटरी पर चार लेन मार्ग बनाने के लिए राष्ट्रीय मार्ग सं0–58 एवं रेलवे लाईन के ऊपर चार लेन चौडे उपरिगामी सेतु का निर्माण करना होगा। जबकि दांयी पटरी पर राष्ट्रीय मार्ग सं0–58 एवं रेलवे लाईन के ऊपर दो लेन चौडे उपरिगामी सेतु का निर्माण करना होगा, इसमे लगभग 60.00 करोड का अन्तर आयेगा।
- नहर की वांयी पटरी पर चार लेन मार्ग के निर्माण में भूमि अधिग्रहण की लागत लगभग 45.00 करोड आती है। जबकि दांयी पटरी पर भूमि अधिग्रहण की लागत 4.50 करोड आंकलित की गयी है। इसमें लगभग 40.00 करोड का अन्तर आयेगा।

अतः उपरोक्त विवरण उच्च स्तर पर दोनो विकल्पों में से एक के चयन हेतु निर्णय लिये जाने के अनुरोध सहित प्रेषित है।

संलग्नः–तुलनात्मक चार्ट।

(राजपाल सिंह)
मुख्य अभियन्ता
मेरठ क्षेत्र, लो0नि0वि0, मेरठ

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. उप सचिव, लो0नि0 अनुभाग–11, उ0प्र0 शासन, लखनऊ।
2. मुख्य अभियन्ता, सहारनपुर क्षेत्र, लो0नि0वि0, सहारनपुर।
3. अधीक्षण अभियन्ता, सहारनपुर/मेरठ/बुलन्दशहर वृत्त, लो0नि0वि0, सहारनपुर/ मेरठ/बुलन्दशहर को उनके द्वारा दी गई आख्या के क्रम में।

मुख्य अभियन्ता
मेरठ क्षेत्र, लो0नि0वि0, मेरठ

Feasibility Report of Construction of left and Right Kanwad Nahar Patri

GZB Ch. 153.58 to 185.93 = 12.35 Km. MRT Ch. 111.28 to 153.58 = 42.30 Km. MZN Ch. 51.91 to 111.28 = 59.37 Km. (For Right Nahar Patri) and Ch. 57.65 to 111.28= 53.59(Left Nahar Patri) Total Length -114.02 Km.

S. No.	Points	Left Nahar Patri (A)			Right Nahar Patri (B)		
		GZB CD-3	MRT CD (B)	MZN CD-1	GZB CD-2	MRT CD (B)	MZN CD-1
1	Construction Cost (in Lacs) Civil Work	4174.70	12539.19	15991.32	2879.05	11631.00	18347.7
2	Land Acquisition	Not Required (As per Irrigation Deptt.)	Not Required (As per Irrigation Deptt.)	29755.73	Not Required (As per Irrigation Deptt.)	Not Required (As per Irrigation Deptt.)	449.55
3	Protected Forest/Deforestation (Tree cutting)	Approx. 415.00	Approx. 997.67 x 1.5 = 1496.51 Lacs	3196.11	Approx. 415.00	Approx. 997.67 x 1.5 = 1496.51 Lacs	1328.34
4	Utility Shifting	Approx. 68.00 Lacs	Approx. 150 Lacs (including one electric sub station)	700.00	Approx. 56.67 Lacs	55.44 + 10% = 60.98 Lacs (according to electric deptt.)	185.59
5	Road Safety	733.37 Lacs	1853.90 Lacs	681.31	857.83 Lacs	3023.83 Lacs	3896.54
6	Irrigation structure	Cost = 500.00 Lacs (given by Irrigation deptt.)	Cost = 4261.67 Lacs (given by Irrigation deptt.)	1792.00	Approx. cost = 850.00 Lacs (given by Irrigation deptt.)	Approx. cost = 626.47 Lacs (given by Irrigation deptt.)	862.00
7	Construction of Minor Bridge / Fly Over	-	-	20000 (2 Fly Over)	-	3288.40 Lacs (Given by Bridge corporation)	6000.00 (1 Fly Over)
8	Total Cost	5891.07	26301.27	72116.47	5264.59	20127.19	31069.72
9	Cost Per Km	477.01	471.94	1345.71	426.28	475.82	523.32
	Total Cost Per Km.	98308.81 / 108.24 = 908.25			56461.5 / 114.82 = 495.19		
10	Difference (in Lacs) Per Km.	413.06 Lacs Per Km.					

अधिशासी अभियन्ता (नोडल)
निर्माण खण्ड(भवन), लो.नि.वि. मेरठ

अधीक्षण अभियन्ता (नोडल)
मेरठ वृत्त, लोनिवि, मेरठ

16/10/2019
मुख्य अभियन्ता (मेरठ)
लोक निर्माण विभाग, मेरठ

1247

ANNEXURE - 03

प्रेषक,

संख्या– 1664 (महत्वपूर्ण/तत्काल) /23–11–2019

अभय कुमार
उप सचिव
उत्तर प्रदेश शासन।

सेवा में,

1. प्रमुख अभियन्ता (विकास) एवं विभागाध्यक्ष,
   लोक निर्माण विभाग,
   उ0प्र0 लखनऊ।
2. मुख्य अभियन्ता (मु01)
   लोक निर्माण विभाग,
   उ0प्र0 लखनऊ

लोक निर्माण अनुभाग–11 लखनऊः दिनांक : 26 नवम्बर, 2019

विषयः– मा0 मुख्यमंत्री जी की घोषणा से आच्छादित जनपद मुजफ्फरनगर, मेरठ एवं गाजियाबाद में चौधरी चरण सिंह कांवड़ पथ (गंग नहर की दायीं पटरी) के नवनिर्माण/चौड़ीकरण/सुदृढीकरण कार्य के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक मुख्य अभियन्ता (मु01) के पत्र संख्या-2637नि0/116-01नि0/2019-20 दिनांक 07.11.2019 का कृपया सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 मुख्यमंत्री जी की घोषणा (कम्प्यूटर कमांक-GH11Y000154, घोषणा सं0- Y.A.N.-17/2018, दिनांक 28-05-2018) से आच्छादित जनपद मुजफ्फरनगर, मेरठ एवं गाजियाबाद में चौधरी चरण सिंह कांवड़ पथ (गंग नहर की दायीं पटरी) के नवनिर्माण/चौड़ीकरण/सुदृढीकरण कार्य के सम्बन्ध में मुख्य अभियन्ता, मेरठ, क्षेत्र, लोक निर्माण विभाग, मेरठ के पत्र संख्या-257 कैम्प-2(कांवड पटरी) मु0अ0-मे0क्षे0/2014-19, दिनांक 05.11.2019 के माध्यम से प्राप्त आख्या उपलब्ध करायी गयी है।

2- इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि मा0 मुख्यमंत्री जी घोषणा से आच्छादित जनपद मुजफ्फरनगर, मेरठ एवं गाजियाबाद में चौधरी चरण सिंह कांवड़ पथ हेतु गंग नहर की दायी पटरी पर दो लेन मार्ग, जिसकी लागत मुख्य अभियन्ता, मेरठ क्षेत्र, लोक निर्माण विभाग, मेरठ के उक्त पत्र दिनांक 05.11.2019 में रू0 589.00 करोड़ (यथा विकल्प संख्या-2 के रूप में) आंकलित की गयी है, के अनुसार कराये जाने का निर्णय लिया गया है।

अतः कृपया उपरोक्त के परिपेक्ष्य में अपेक्षित कार्यवाही करते हुए प्रश्नगत परियोजना के सम्बन्ध में प्रस्ताव शासन को तत्काल उपलब्ध कराने कराने का कष्ट करें।

भवदीय

(अभय कुमार)
उप सचिव।

संख्या व दिनांक तदैव।

प्रतिलिपि मुख्य अभियन्ता, मेरठ क्षेत्र, लोक निर्माण विभाग, मेरठ को इस निर्देश के साथ प्रेषित कि कृपया प्रश्नगत परियोजना के सम्बन्ध में उपरोक्तानुसार कार्यवाही करते हुए प्रस्ताव शासन को तत्काल उपलब्ध कराने का कष्ट करें।

आज्ञा से

26.11.19

(अभय कुमार)
उप सचिव।

1249

संलग्नक-03

कार्यालय प्रभागीय लौगिंग प्रबन्धक, उत्तर प्रदेश वन निगम
पॉकेट-बी 267, सैक्टर-प्रथम शताब्दीनगर, मेरठ ।
E-mail Id- dlmmee@upfc.in

पत्रांक /कावॅड मार्ग जनपद मेरठ/गाजियाबाद/गु0नगर, दिनांक 13/09/2024

सेवा में,

जिलाधिकारी महोदय,
मेरठ।

विषय– मा0 हरित न्यायधिकरण नई दिल्ली, द्वारा **OA-238/2022** में पारित आदेश दिनाक 09.08.2024 के अनुपालन में गठित जॉच समिति द्वारा चौधरी चरण सिंह कावॅड मार्ग दायी पटरी निर्माण परियोजना के सम्बन्ध में वाछिंत सूचना।

सन्दर्भ– 1. आपका पंत्रांक 4261/दिनांक 09.09.24।
2. आपका पत्रांक 4255/दिनांक 07.09.24।
3. आपका पत्रांक 4256/दिनांक 10.09.24।

महोदय,

उपरोक्त विषयक सन्दर्भित पत्रों के क्रम में निवदेन के साथ अवगत कराना है कि मा0 हरित न्यायधिकरण नई दिल्ली, द्वारा OA-238/2022 में पारित आदेश दिनाक 09.08.2024 के क्रम में जॉच आपके द्वारा समिति को रिर्पोट प्रस्तुत किये जाने हेतु निर्देश प्रदान किये गये है, आपके निदेशानुसार बिन्दु सं0–01 (**The Committee will visit the site ascertain the allegation in respect of illegal felling of trees and will also ascertain if the figures relating to felling of trees till now as disclosed before the Tribunal are correct or the trees in excess of those have been cut.**) की सूचना संलग्न कर आपकी सेवा में सादर प्रेषित है एंव सन्दर्भित क्रमांक 01 के माध्यम से बिन्दु सं0–02 (**The Committee will also ascertain if the construction of road or clearing of trees for the purpose of road has exceeded permissible width of 15/20 meters.**) की सूचना इस कार्यालय द्वारा लोक निर्माण विभाग मेरठ/गु0नगर/गाजियाबाद को इस कार्यालय के पत्रांक 1117/दिनांक 13.09.24 के माध्यम से तत्काल प्रस्तुत करने हेतु अनुरोध किया गया है क्योंकि उक्त सूचना लोक निर्माण विभाग से सम्बन्धित है।

अतः महोदय की सेवा में सूचनार्थ एंव आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक–उपरोक्तानुसार।

भवदीय,

(ब्रहमानन्द)
प्रभागीय लौगिंग प्रबन्धक
उत्तर प्रदेश वन निगम,
मेरठ।

प्रतिलिपि– 1118 उक्तदिनांकित//–
प्रतिलिपि– क्षेत्रीय प्रबन्धक(मेरठ क्षेत्र), महोदय उ0प्र0 वन निगम मेरठ की सेवा में सूचनार्थ एंव आवश्यक कार्यवाही हेतु सादर प्रेषित।
प्रतिलिपि– प्रभागीय निदेशक सामाजिक वानिकी वन प्रभाग मेरठ/गु0नगर/गाजियाबाद की सेवा में सूचनार्थ एंव आवश्यक कार्यवाही हेतु सादर प्रेषित।

(ब्रहमानन्द)
प्रभागीय लौगिंग प्रबन्धक
उत्तर प्रदेश वन निगम
मेरठ।

List regarding trees and plants obstructing the construction of track on Chaudhary Charan Singh Kavad Road (Meerut)

SN 0	Range name	Mill	Lot	Year	Number of trees	DFO letter number	demolition work completed or not	Total number of trees felled	Number of trees protected	Number of trees remaining to be felled
1	2	3	4	5	6	7	8	9	10	11
1	SARDHANA	67	71	2023-24	494	3010 दि0 24.01.2024	completed	468	26	0
2	SARDHANA	68	72	2023-24	708	3059 दि0 29.01.2024	completed	692	16	0
3	SARDHANA	69	74	2023-24	1182	3059 दि0 29.01.2024	completed	1182	0	0
4	SARDHANA	70	82	2023-24	925	4189 दि0 06.03.2024	completed	925	0	0
5	SARDHANA	71	97	2023-24	1264	5472 दि0 29.05.2024	completed	730	534	0
6	SARDHANA	72	83	2023-24	774	4189 दि0 06.03.2024	completed	675	99	0
7	SARDHANA	73	80	2023-24	773	3446 दि0 21.02.2024	Progress	394	277	102
8	SARDHANA	74	81	2023-24	883	3446 दि0 21.02.2024	completed	677	206	0
9	SARDHANA	75	73	2023-24	690	3059 दि0 29.01.2024	Progress	669	0	21
10	SARDHANA	76	75	2023-24	908	3059 दि0 29.01.2024	completed	899	9	0
11	SARDHANA	77	77	2023-24	147	3427 दि0 20.02.2024	completed	147	0	0
12	SARDHANA	78	78	2023-24	210	3427 दि0 20.02.2024	completed	210	0	0
13	SARDHANA	79	79	2023-24	921	3427 दि0 20.02.2024	completed	510	411	0
14	SARDHANA	80	84	2023-24	636	4189 दि0 06.03.2024	completed	595	41	0
15	RITHANI	89	101	2023-24	377	5811 दि0 21.06.2024	Progress	217	140	20
16	RITHANI	90	100	2023-24	326	5811 दि0 21.06.2024	Progress	173	119	34
17	RITHANI	92	98	2023-24	336	5610 दि0 06.06.2024	completed	212	124	0
18	RITHANI	93	99	2023-24	265	5610 दि0 06.06.2024	completed	115	150	0
19	RITHANI	87	103	2023-24	114	262 दि0 23.07.2024	untouched	0	0	114
	TOTAL				11933			9490	2152	291

(बृहमानन्द)
प्रभागीय लौगिंग प्रबन्धक, मेरठ

1251

ist regarding trees and plants obstructing the construction of track on Chaudhary Charan Singh Kavad Road (Muzaffarnagar)

SO NO	Range name	Mill	Lot	Year	Number of trees	DFO letter number	demolition work completed or not	Total number of trees felled	Number of trees protected	Number of trees remaining to be felled
1	2	3	4	5	6	7	8	9	10	11
1	Muzaffarnagar	53	61	2023-24	55	2432/08-02-24	completed	55	0	0
2	Muzaffarnagar	54	62	2023-24	46	2432/08-02-24	completed	46	0	0
3	Muzaffarnagar	55	63	2023-24	216	2432/08-02-24	Progress	120	0	96
4	Muzaffarnagar	56	64	2023-24	227	2432/08-02-24	untouched	0	0	227
5	Muzaffarnagar	57	69	2023-24	294	2515/19-02-24	untouched	0	0	294
6	Muzaffarnagar	58	70	2023-24	292	2515/19-02-24	Progress	247	0	45
7	Muzaffarnagar	59	71	2023-24	571	2515/19-02-24	untouched	0	0	571
8	Morna	67	72	2023-24	706	2578/24-02-24	completed	706	0	0
9	Morna	68	73	2023-24	547	2578/24-02-24	completed	547	0	0
10	Morna	69	74	2023-24	551	2578/24-02-24	completed	551	0	0
11	Morna	70	75	2023-24	303	2578/24-02-24	completed	303	0	0
12	Morna	71	76	2023-24	329	2578/24-02-24	Progress	218	0	111
13	Morna	72	77	2023-24	635	2578/24-02-24	untouched	0	0	635
14	Morna	78	78	2023-24	522	2578/24-02-24	completed	403	119	0
15	Morna	74	94	2023-24	164	2761/12-03-24	untouched	0	0	164
16	Morna	75	95	2023-24	127	2761/12-03-24	untouched	0	0	127
17	Morna	76	96	2023-24	315	2761/12-03-24	untouched	0	0	315
18	Morna	77	97	2023-24	277	2761/12-03-24	untouched	0	0	277
19	Morna	78	98	2023-24	166	2761/12-03-24	untouched	0	0	166
20	Morna	79	99	2023-24	57	2761/12-03-24	untouched	0	0	57
21	Morna	80	100	2023-24	77	2761/12-03-24	untouched	0	0	77
22	Jansath	95	101	2023-24	72	2762/12-03-24	completed	59	13	0
23	Jansath	96	102	2023-24	172	2762/12-03-24	Progress	143	21	8
24	Jansath	97	103	2023-24	457	2762/12-03-24	completed	393	64	0
25	Jansath	98	104	2023-24	67	2762/12-03-24	completed	58	9	0
26	Jansath	99	105	2023-24	21	2762/12-03-24	untouched	0	0	21
27	Jansath	100	106	2023-24	43	2762/12-03-24	untouched	0	0	43
28	Jansath	101	107	2023-24	222	2762/12-03-24	completed	222	0	0
29	Jansath	102	108	2023-24	200	2763/12-03-24	Progress	192	0	8
30	Jansath	103	109	2023-24	143	2763/12-03-24	completed	143	0	0
31	Jansath	104	110	2023-24	19	2763/12-03-24	completed	19	0	0
32	Jansath	105	111	2023-24	147	2763/12-03-24	completed	147	0	0
33	Jansath	106	112	2023-24	268	2763/12-03-24	Progress	266	0	2
34	Jansath	107	113	2023-24	205	2763/12-03-24	Progress	45	18	142
35	Jansath	108	114	2023-24	80	2763/12-03-24	untouched	0	0	80
36	Muzaffarnagar	60	115	2023-24	313	3457/03-06-24	Progress	140	0	173
37	Muzaffarnagar	61	116	2023-24	635	3457/03-06-24	completed	572	63	0
38	Muzaffarnagar	62	117	2023-24	728	3457/03-06-24	completed	590	138	0
					10269			6185	445	3639

(वृहमानन्द)
प्रभागीय लोनिम प्रबन्धक, मेरठ

List regarding trees and plants obstructing the construction of track on Chaudhary Charan Singh Kavad Road (Ghaziabad)

SON 0	Range name	Mill	Lot	Year	Number of trees	DFO letter number	demolition work completed or not	Total number of trees felled	Number of trees protected	Number of trees remaining to be felled
1	2	3	4	5	6	7	8	9	10	11
1	Ghaziabad	94	7	2023-24	608	4767/12-02-24	completed	608	0	0
2	Modinagar	95	8	2023-24	528	4916/05-03-24	completed	528	0	0
3	Modinagar	96	10	2023-24	376	5044/14-03-24	completed	294	82	0
4	Modinagar	97	11	2023-24	316	5579/23-04-24	completed	246	70	0
5	Modinagar	98	19	2023-24	183	5902/21-05-24	Progress	128	0	55
6	Modinagar	99	32	2023-24	1199	6315/18-06-24	Progress	128	0	1071
					3210			1932	152	1126

(बृहमानन्द)
प्रभागीय लौगिंग प्रबन्धक, मेरठ

संलग्नक-04

प्रेषक,

मुख्य अभियन्ता(गंगा)
सिंचाई एवं जल संसाधन विभाग,
उ0प्र0, मेरठ।

प्रेषित,

जिलाधिकारी
मेरठ।

पत्रांकः 9062/मु.अ.गंगा/एन0जी0टी0 दिनांकः 19/09/2024

विषयः मा0 हरित न्यायाधिकरण नई दिल्ली द्वारा OA-238/2024 में पारित आदेश दिनांक 09/08/2024 के अनुपालन में गठित जाँच समिति द्वारा चौ0चरण सिंह कॉवड़ मार्ग दांयी पटरी निर्माण परियोजना के सम्बन्ध में वांछित सूचना।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र संख्या-4257/ओएसडी-कैम्प/2024, दिनांक 09.09.2024 एवं पत्र संख्या-4262/ ओएसडी-कैम्प/2024, दिनांक 10.09.2024 का संदर्भ ग्रहण करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ऑरिजनल एप्लीकेशन संख्या 238/2024 के अन्तर्गत मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 09/08/2024 के अन्तर्गत गठित समिति द्वारा The committee will ascertain if the alternate route exists and without unnecessary felling of trees some solution can be find out. पर सुपष्ट आख्या उपलब्ध कराये जाने की वांछना की गयी ळें

इस सम्बन्ध में संयुक्त सचिव, सिंचाई एवं जल संसाधन अनुभाग-4, उ0प्र0 शासन लखनऊ के पत्र संख्या-NGT 36/24-27-सि-4-26(रिट)(एन0जी0टी0)/2024, दिनांक 19.09.2024 द्वारा उपरोक्त ओ0ए0 संख्या- 238/2024 News Item Titled " UP Gives Permission to Fell 112022 Trees For Road Along Upper ganga Canal" Appearing in Hindustan Times dated 01-02-2024 बनाम उत्तर प्रदेश राज्य व अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 09/08/2024 के अनुपालन में प्रेषित विभागीय रिपोर्ट/आख्या शासन के अनुमोदनोपरान्त आपको संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक-उपरोक्तानुसार।

19/9/2024

मुख्य अभियन्ता(गंगा)
सिंचाई एंव जल संसाधन विभाग, उ0प्र0
मेरठ

पत्रांक- 9062 /मु.अ.गंगा/तदिनांक - 19.9.2024

प्रतिलिपि निम्नलिखित को सूचनार्थ एंव आवश्यक कार्यवाही हेतु प्रेषित है -

1. संयुक्त सचिव, सिंचाई एवं जल संसाधन अनुभाग-4, उ0प्र0 शासन लखनऊ ।
2. मुख्य अभियन्ता(पश्चिम), सिंचाई एंव जल संसाधन विभाग, उ0प्र0 मेरठ।
3. मुख्य अभियन्ता(जल संसाधन), सिंचाई एंव जल संसाधन विभाग, उ0प्र0 लखनऊ।
4. अधीक्षण अभियन्ता, प्रथम मण्डल सिंचाई कार्य मेरठ।
5. अधिशासी अभियन्ता, मेरठ खण्ड गंगा नहर मेरठ को इस निर्देश के साथ प्रेषित है कि विषयगत वाद में शासन द्वारा अनुमोदित उपरोक्त विभागीय रिपोर्ट मा0 राष्ट्रीय हरित अधिकरण में दाखिल कराने हेतु कार्यवाही करते हुए वाद में प्रभावी पैरवी करना सुनिश्चित करें।

मुख्य अभियन्ता(गंगा)
सिंचाई एंव जल संसाधन विभाग, उ0प्र0
मेरठ

संख्या– NGT 36/ 24-27-सिं0-4-26 (रिट)(एन0जी0टी)/2024

प्रेषक,

अमित प्रणव,
संयुक्त सचिव,
उत्तर प्रदेश शासन।

सेवा में,

प्रमुख अभियन्ता एवं विभागाध्यक्ष ,
सिंचाई एवं जल संसाधन विभाग,
उ0प्र0, लखनऊ

सिंचाई एवं जल संसाधन अनुभाग-4 लखनऊ दिनांक 19 सितम्बर, 2024

विषय- ओ०ए० संख्या-238/2024 NEWS ITEM TITLED''UP GIVES PERMISSION TO FELL 112022 TREES FOR ROAD ALONG UPPER GANGA CANAL'' APPEARING IN HINDUSTAN TIMES DATED 01.02.2024 बनाम उत्तर प्रदेश राज्य व अन्य में मा .राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 9.08.2024 के अनुपालन के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक अपने पत्र संख्या-सी-186 मु.अ(जस) अनिम-1(अनिख-3) दिनांक 19.09.2024 (प्रति संलग्न) का कृपया सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा **ओ०ए० संख्या-238/2024 NEWS ITEM TITLED''UP GIVES PERMISSION TO FELL 112022 TREES FOR ROAD ALONG UPPER GANGA CANAL'' APPEARING IN HINDUSTAN TIMES DATED 01.02.2024 बनाम उत्तर प्रदेश राज्य व अन्य में मा .राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 9.08.2024 के अनुपालन में** विभागीय रिपोर्ट शासन के अनुमोदनार्थ उपलब्ध करायी गयी है।

2. उपर्युक्त ओ०ए० संख्या-238/2024NEWS ITEM TITLED''UP GIVES PERMISSION TO FELL 112022 TREES FOR ROAD ALONG UPPER GANGA CANAL'' APPEARING IN HINDUSTAN TIMES DATED 01.02.2024 बनाम उत्तर प्रदेश राज्य व अन्य में मा .राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 9.08.2024 के अनुपालन में शासन के सक्षम अधिकारी द्वारा उपरोक्त पत्र द्वारा प्रेषित विभागीय रिपोर्ट अनुमोदित कर दी गयी है।

3. इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया विषयगत वाद में शासन द्वारा अनुमोदित उक्त विभागीय रिपोर्ट मा0 राष्ट्रीय हरित अधिकरण में दाखिल कराने का कष्ट करें।

संलग्नक: यथोक्त।

भवदीय,

(अमित प्रणव)
संयुक्त सचिव।

संख्या - NGT 36 (I)/2024-27 सिं0-4, तददिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. मुख्य अभियन्ता (जल संसाधन), सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश, लखनऊ।
3. मुख्य अभियन्ता (गंगा) सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश, मेरठ।

आज्ञा से,

(अमित प्रणव)
संयुक्त सचिव।

NGT 31/24.27.M.A

प्रेषकः–

मुख्य अभियन्ता(जल संसाधन),
कार्यालय प्रमुख अभियन्ता,
सिंचाई एवं जल संसाधन विभाग, उ0प्र0,
लखनऊ।

सेवा में,

संयुक्त सचिव,
सिंचाई एवं जल संसाधन अनुभाग–4,
उ0प्र0 शासन, लखनऊ।

पत्रांकः C-186/मु0अ0(ज0सं0)अनिमं–1/अनिख–3, दिनांक 19 सितम्बर, 2024

विषयः–मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या–238/2022 में पारित आदेश दिनांक–09.08.2024 के अनुपालन में गठित जांच समिति द्वारा चौधरी चरण सिंह कांवड़ मार्ग दायीं पटरी निर्माण परियोजना के सम्बन्ध में वांछित सूचना।

महोदय,

कृपया उपरोक्त विषयक मुख्य अभियन्ता स्तर–1 (पश्चिम), सिंचाई एवं जल संसाधन विभाग, उ0प्र0, मेरठ का पत्रॉक–410/मु0अ0(पश्चिम), दिनॉक–13.09.2024 **(छायाप्रति संलग्नकों सहित संलग्न)** का अवलोकन करने कष्ट करें, जिसके साथ संलग्न मुख्य अभियन्ता (गंगा) सिंचाई एवं जल संसाधन विभाग उत्तर प्रदेश मेरठ के पत्रॉक–9027/मु.अ.गंगा/एन0जी0टी0 दिनॉक–13.09.2024 द्वारा अवगत कराया गया है कि जिलाधिकारी मेरठ के पत्र संख्या–4257/ओ0एस0डी0–कैम्प, दिनांक–09.09.2024 द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या–238/2022 में पारित आदेश दिनांक–09.08.2024 के अनुपालन में गठित जांच समिति से कतिपय रिपोर्ट प्रस्तुत किये जाने की अपेक्षा की गयी है, जिसके क्रम में समिति द्वारा The Committee will ascertain if the alternate route exists and without unnecessary felling of trees some solution can be find out पर सिंचाई विभाग से सुस्पष्ट आख्या उपलब्ध कराये जाने की वांछना की गयी है।

अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या–238/2022 में अन्य के साथ प्रमुख सचिव, सिंचाई एवं जल संसाधन विभाग, उ0प्र0, लखनऊ महोदय को भी पार्टी बनाया गया है।

इस सम्बन्ध में मुख्य अभियन्ता स्तर–1 (पश्चिम), सिंचाई एवं जल संसाधन विभाग, उ0प्र0, मेरठ द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या–238/2022 में पारित आदेश दिनांक–09.08.2024 के अनुपालन में गठित जांच समिति द्वारा वांछित आख्या/रिपोर्ट शासन से अनुमोदित कराने हेतु उपलब्ध करायी गयी है, जो निम्नवत् हैः–

In pursuance of the order dated 09.08.2024 passed by Hon'ble Green Tribunal, New Delhi in OA No. 238/2022 report in respect of " The Committee will ascertain if the alternate route exists and without unnecessary felling of trees some solution can be find out." desired by the Inquiry Committee.

The construction of the Upper Ganga Canal was completed during the British period in the year 1854 and it was operated for the first time on April 08, 1854. At that time the capacity of this canal was 6750 cusec and the width of the bed was 140 feet. In the year 1948, the capacity of the Upper Ganga Canal was increased to 8550 cusec and again in the year 1951-52, the capacity of this canal was increased to 10500 cusec **(enclosure- 1)**. In the year 1984, a link canal was constructed by constructing Bhimgouda Barrage on the river Ganga in Haridwar district, the peak discharge of which is 14500 cusec. The capacity of the Upper Ganga Canal was last increased to 13065 cusec in 2015 as per the demand of water. Thus, with the increase in the demand of water in the command

SO
19/9/2024

area of the Upper Ganga Canal, the capacity of the Upper Ganga Canal has been increased from 6750 cusec at the time of construction of this canal in 1854 to 13065 cusec at present and the width of the bed has been inereased to 180 feet, which is almost 2 times of its original capacity. In order to increase the capacity of the canal in question, as per records, the banks of the canal were elevated, widened, the width of the bed as well as the construction of counter berms at certain places **(enclosure-..2).**

It is to be noted that the total length of the Upper Ganga Canal constructed during the British period is 291.94 km and the total length of the system is 7222.23 km. Through the Upper Ganga Canal System, irrigation facility is provided to the farmers of 15 districts namely Haridwar, Saharanpur, Muzaffarnagar, Meerut, Ghaziabad, Hapur, Bulandshahr, Gautam Buddha Nagar, Etah, Aligarh, Firozabad, Hathras, Agra, Mathura and Kansganj in Kharif and Rabi crops respectively. The cultivable area of this system is C.C.A. 888.11 thousand hectares. The proposed irrigated area under kharif crops is 416.69 thousand hectares and the proposed irrigated area under rabi crops is 396.33 thousand hectares. In addition to irrigation, about 1800 cusec of water is made available to the districts of Meerut, Ghaziabad, Bulandshahr, Aligarh, Agra and Mathura for drinking purposes and about 200 cusec of water is also made available to the industrial area NTPC Dadri, Kasimpur Harduaganj Power House. In the alignment of the Upper Ganga Canal, hydroelectric power stations are built at Pathri Bahadurabad, Mohammad Purkazi, Nirgajani, Chittora, Bhola Jhal, Salawa, Sumaira respectively, with a power generation capacity of about 46.00 MW.

As per the provisions of Para 8.4 of IS Code No. **10430: 2000 Criteria for design of lined canals and guidance for selection of type of lining (enclosure-..3)** and **General Guidelines for lining of existing earthen canals and new canals** issued by the Engineer-in Chief and Head of the Department, Irrigation and Water Resources Department, U.P. **(enclosure-..4),** it is mandatory to make provision of service roads on both banks of the Main Canal and Branch Canal for inspection and maintenance of the canal. As the Upper Ganga Canal is the main canal, service roads have already been provided on both its banks. according to the **Irrigation manual of orders clause 298 regarding uses of canal road ways,** in which it is clearly mentioned in point number-01 that **"Canal roadways are primarily meant for the use of touring officers of the Irrigation Department."** and a permit was issued for the use of the road at the competent level for the use of the canal road. In Clause 6 mentions the closure of the Canal Road between June 15 and October 15 during the rainy season. It is also mentioned that the Canal Road may be closed at any time for maintenance / repair by the Divisional Officer. Para 9 of IMO also mentions that the canal road is not designed for heavy traffic **(enclosure-..5).**

It may be noted that the P.W.D has already constructed a 07 m wide kavar service road on the left bank of the Upper Ganga Canal, on which the traffic density is also high, due to which it is difficult to carry out the inspection of the canal and repair works for Canal maintenance. Because of heavy traffic density on left Metalled service road of upper Ganga Canal there is a huge possibility of accident during the inspection. For maintenance of the canal it is tough to put the maintenance material on service road of the canal for maintenance. In this situation right service road of UGC canal is often used for equipment's like pocklin machine, Jcb machine, Tractor trolly, Concreate mixer machine etc. Which are usually used for maintenance work and construction material kept at right service road of UGC. Hence in this circumstances permission for Kavar road was giving beyond Daula dimension (Outer toe) by 7.5 m.

It is to be noted that the canal service road is an integral part of the section of the canal which is used for proper maintenance of the canal, storage of construction material, silt disposal, patrolling, maintenance and repair. If the construction of Kavar Marg on the right side of the canal is done near the toe of Daula, then the necessary work of maintenance and repair, patrolling etc. of this canal will

be completely affected. As already pointed out earlier, from Upper Ganga Canal the demand for water has been increased from time to time and the capacity of the canal as per the demand has already been increased, as a result of which this canal is able to provide water for irrigation to farmers in the districts falling on its tail portion, such as Hathras, Firozabad and Etah. Therefore, in the future, when the demand for water in the command area of this canal increases. With increase of the population of the state there will be a demand for drinking water, for industrial use and for Irrigation. There is a possibility that upper Ganga Canal capacity may be enhanced in this situation the right bank of the UGC may be used for capacity enhancement.

In the No Objection Certificate issued, it has been made clear that in the order of the No Objection Certificate issued earlier, the road should be constructed leaving the right service road of the Ganga Canal 7.50 m from the toe of the Daula. As Stated earlier land of Upper Ganga Canal from mile 0.00 to mile 181.00 were declared as protected forest under chapter IVth of indian forest Act in October 15, 1954. After declaration the forest department afforested Upper Ganga Canal land width beyond the service road of Upper Ganga Canal. The alternative proposal is to be given by PWD Department.

उक्त आख्या/रिपोर्ट प्रमुख अभियन्ता एवं विभागाध्यक्ष, सिंचाई एवं जल संसाधन विभाग, उ0प्र0, लखनऊ के अनुमोदनोपरान्त अग्रेतर आवयक कार्यवाही हेतु प्रेषित है।
संलग्नकः–उपरोक्तानुसार।

भवदीय,

Rakesh 19/9/24
(राकेश यादव)
मुख्य अभियन्ता(जल संसाधन)

पत्रांक एवं दिनॉक– यथोक्त

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।
1–प्रमुख अभियन्ता एवं विभागाध्यक्ष, सिंचाई एवं जल संसाधन विभाग, उ0प्र0, लखनऊ।
2–मुख्य अभियन्ता स्तर–1 (पश्चिम), सिंचाई एवं जल संसाधन विभाग, उ0प्र0, मेरठ।

(राकेश यादव)
मुख्य अभियन्ता(जल संसाधन)

CHIEF ENGINEER'S OFFICE,
Irrigation Department, U.P.

No.4651-IWI/1138-55 Dated Lucknow, 9.1954.

OFFICE MEMORANDUM.

Sanction is hereby accorded to the revised estimate amounting to Rs.15,85,210/- (Rupees fifteen lacs, eighty five thousand, two hundred and ten only) for the increasing Capacity of Lower Ganga Canal chargeable to the Head 68(A)(1) Capital Works.

The sanction has been registered in this Office as No.12-IWI of 1954-55.

Sd/- A.C.Mitra, ISE.
Chief Engineer, I.D.

No.4651(i).IWI of date.

Copy forwarded to the Accountant General, Uttar Pradesh, for information.

Sd/- J.P.Agrawal
Personal Assistant(W)
For Chief Engineer, I.D.

No.4651(ii)-IWI of date.

Copy together with the project estimates forwarded to the Superintending Engineer, I Circle, I.W., for information and necessary action with reference to his letter No.5256/I/W-39 dated June 9, 1954.

Sd/- J.P.Agrawal.
Personal Assistant(W)
For Chief Engineer, I.D.

CAMP OFFICE OF THE SUPERINTENDING ENGINEER,
I CIRCLE, IRRIGATION WORKS, U.P.

No.8625/I/W-39 Dated Meerut, September 7, 1954.

Copy forwarded to the Executive Engineer, Northern Division, Ganga Canal, for information and necessary action with reference to his letter No.3763/G-25 dated May 24, 1954. The Copy of the Project Estimate is also enclosed.

(H.S.BISARIA) 7/9/54
SUPERINTENDING ENGINEER.

Encl:-
Project Estimate.

Revised Report on Irrigation Canals of Upper Sind

I. Introduction

The Nara canal as originally constructed and run in April 1901 was designed to carry a discharge of 9,700 cusecs. Its bed width at head was 140 feet and its slope 1.6 feet per mile in part of its length. The Rohri Canal Act (Upper Sind Canals Act) was given a bed width of 600 feet and a slope of 2.30 feet per mile. The Nara was designed to feed Rohri Canal, in consequence the full supply discharge was 12,000, called Serious erosion of bed and banks. A committee was, therefore, appointed to look into the problem and as a result of their findings cross sections to which Nara is to conform its standing have and other canals work suitably protected. After this first remodelling in 1905 further steps were taken only piece-wise as requirements arose. In 1928 discharges up to 8,000 cusecs were passed. For instance, the discharge until further two points, namely the Kotri Aqueduct and the Nara-Rohri line to be tackled. Considerable silting was found to have occurred on the U.S. of Kotri Bund due to low flood supplies in many years. Provision for removing this silt by lowering of the crest, however, left even the portion at Aldingham so that at full 8,918 cusecs were passed, with actual flow depth reduced at 10.6' in place of 12.8'. The walls of the aqueduct on test showed that they were safe for this increased pressure.

II. The object of further remodelling

In order to utilize the available additional supplies in the river from July to October for kharif as well for Rabi period, it is now proposed to remodel the canal system for carrying a discharge of 10,800 cusecs. A project for this work was originally framed in 1932 for which Govt. has given administrative approval to take up the necessary construction. The additional discharge of 2,100 cusecs available for the months of May and June which period

annually an additional area of 1,41,000 acres of Kharif. Allowing for a seasonal variation factor of 60 % the annual additional irrigation should be 2,,000 acres, giving a net additional revenue of Rs 8,61 lacs. This amounts to a return of 24.8% on a capital outlay of Rs 15,78,667/- Rs 15,92,217/-. The project period being highly remunerative should increase the annual food production by over 12,000 tons.

III. SALIENT FEATURES OF THE PROJECT

The project can be considered in two different parts, the first being the remodelling of works on New Supply Channel and the second additions and alterations to works on the Main Canal starting from the Mayapur Head Regulator.

The New Supply Channel starting from the Bhelupur Headworks and ending at the Mayapur Dam and Regulator is over a mile long feeder channel fraught with numerous complexities. The channel receives uncontrolled water from the following five points.

(1) Head of Old Supply Channel;

(2) Head of New Supply Channel;

(3) Bagh Nala meeting the Old Supply Channel above Har-Ki-Pauri;

(4) Lalta Nala meeting the New Supply Channel below Har-Ki-Pauri, and

(5) Bechna Nala immediately above Mayapur Regulator.

Of these five inlets we propose to deal with only No. 2 so far as this project is concerned. The control of 1, 3 and 4 shall form part of the subject matter of some future projects while No. 5 is a minor affair in comparison with the rest.

During the hundred years of its running the bed of the New Supply Channel has risen from three to four feet on an average in different reaches. The problem is to get rid of this tendency by taking recourse to the following principal measures :-

(1) Fitting of gates at the head of New Supply Channel to exclude shingle and boulder at by floods.

(2) Clearing bed of New Supply Channel from head to a little below the Bawani Dam.

(3) Lowering crest of Hardwar Dam to flush out the incoming detritus.

(4) Raising pond level at Hayapur by replacing weir gates only by providing new and higher gates at the Sluices for better and more scientific regulation.

(5) By judicious grouping of Hayapur and Hardwar Dams during floods of different intensities.

For a detailed and comprehensive discussion of the various problems involved a reference is invited to the note by Shri R.S Chotrvedi, Executive Engineer, Northern Dn.Ganga Canal, on " MEASURES AFFECTING THE NEEDS OF SUPPLY CHANNEL OF GANGA CANAL AND SUGGESTED REMEDIES FOR MAINTAINING ORIGINAL REGIME " which has already been submitted to Chief Engineer

IV. THE ORIGINAL AND THE FINAL PROJECT

Subsequent to the framing of the project in 1961 with detailed estimates a number of works have been executed. It has now been found necessary to carry out some extra works and curtail a few others in the light of experience gained during the intervening period. The following new works have been included in the revised project :-

(1) Lowering crest of Hardwar Dam;

(2) Raising gates of Hardwar Dam;

(3) Construction of an extra crane house and purchasing a new crane for Hardwar Dam;

(4) Raising crest and gates at Hayapur Dam;

(5) provision of counter-balanced gates for 16 bays at Dhanauri Dam; and

(6) purchase of Mechanical Equipment for chool clearance of New Supply x Channel.

In addition to these provision has also been made for the construction of temporary bulgar quarters and a pavilion at Roljiwala Island for providing facility to the regulation staff stationed at the Head Works towards more efficient performance of their duties.

In spite of the inclusion of the above mentioned extra works the amount of the revised estimate is only Rs 15,88,6031- 15,78,667/- 15,85,210/- against the originally estimated cost of Rs 16.40 Lacs. that has

been due to the revised cost of the following items originally provided.-

(1) Reduction in quantity of sheet piling due to raising of pond level at Hayapur and adjusting out the expected changes i.e. of Hayapur;

(2) Reduction in cost of widening (High Level, by Rs. better utilization with lowering of crest at the

(3) The fitting of old Hayapur Bridge girder in place of new one for the New Supply Channel to be provided earlier.

V. TRAFFIC PROBLEM

Mentioned below is a list of works executed or to be executed in connection with the revised project :-

(1) Raising gates of Harsher Dam;

(2) Lowering crest of Harsher Dam;

(3) Raising crest and gates at Hayapur Dam (one portion);

(4) Fitting of new groves for new gates at Hayapur Dam Regulator;

(5) Construction of a curved wall at Hayapur for protecting earthwork of bridge at Hayapur Dam Regulator;

(6) Lowering floors or crests of [illegible];

(7) Strengthening [illegible] and [illegible];

(8) Partial raising of banks of Main Canal;

(9) Partial channel in the New Supply Channel and Main Canal.

The fabrication of new gates for the Hayapur Dam and the reconditioning of old Hayapur Dam gates meant for the head regulator of New Supply Channel are in progress. Arrangements for the purchase of mechanical boring equipments are also under way. The construction of the rubri power station will become unable us to pass the full discharge of the canal. At present the canal at Bahrampur Power Station cannot take more than 9,500 cusecs.

2. The New Supply Channel

VI. STABILITY DESIGN AND DISCHARGE OF CANAL

In the original project this channel was designed for 11,500 cusecs taking a slope of 6 feet per mile with n = 0.0[illegible]. A later study of the flow capacity has, however, revealed that

X was = 0.006 from the head of Hayapur Dam. For the proposed reason that the channel is of uniform bed width and patches also slopes are to free from other irregularities.

The available pond level at Shimpara is 950.00. Allowing for a 1' drop at entry, the level at head of New Supply channel is 949.00, the pond level at Hayapur Dam being 936.00. It has been ascertained through hydraulic survey that the water surface slope between head of New Supply Channel and the D.S. of Harwar Dam is 7' per mile and that from D.S. of Harwar Dam to Hayapur Dam is 8.84' per mile. The water levels at every furlong of the New Supply Channel are given. The required depth at each furlong for passing 11,000 cusecs is then determined taking into consideration the slopes at every furlong. The long section of the channel has been remodelled keeping the above in view, so that the proposed bed R.L. of New Supply channel at head is 949.50 with a slope of 8.00' per mile from head to U.S. of Harwar Dam, 8.0 per mile from U.S.Harwar Dam to D.S.Harwar Dam and 8.84 ft. per mile mile from D.S.Harwar Dam to Hayapur Dam. A statement containing the details of existing bed R.Ls and bed widths as well as the proposed dimensions is given in appendix 1.

The total quantity of cheal clearance thus calculated is about 80 lacs cft, out of which 6 lacs was done in the closure of 1963. The estimated cost of cheal clearance is 1,10,000/- as against 1,80,000 provided originally.

Once we make this channel capable of passing 11,000 cusecs we can maintain it in that condition by judicious operation at Harwar Dam which is also being remodelled to permit flushing of entries during floods. However, as mentioned earlier, Mechanical Equipment is also being arranged as a measure of further safety.

C. Remodelling Head of New Supply Channel

The Government have approved the fitting of gates at the head subject to bay No. 10 being left open at all times.

The two storey sluices gates taken out from the Hayapur

Regulator shall be fixed in bays no. 8 and 9 of the low supply Channel for regulation during floods. They were no longer essential at Mayapur Regulator and were, therefore, removed during the closure of 1953. For the remaining seven bays of the low supply Channel fixed wheel type gates are supplied by the Govt. Workshop, Roorkee, for that structure. These seven gates are rather cumbersome to operate as they are not fitted with rollers or counterweights. They will, however, serve the purpose satisfactorily at this flood because they will be operated very infrequently during floods. They will normally remain lowered and the regulation will mostly be done by the help of the stoney sluices in bays 8 and 9.

Crest level at the low Supply Channel is 913.00 and the proposed bottom of the breast walls is 908.00. Thus only 5' gates will serve the purpose. The 8 stoney sluice gates are in two portions 6' + 3 = 9 but the gates at Mayapur Dam sluices are 6' + 6'. So if these seven gates at the head we should have to cut them to 6' 43' size. The details have been examined and suggestions given to the Govt. Workshop who are doing the job. This arrangement has resulted in a saving of about Rs 70,000/-.

Provision has also been made for the improvement of entrance condition at the head for increasing the discharge coefficient the estimated cost is Rs 1,80,000/- as against the original amount of Rs 2,62,000/-.

3. Pavilion at Bhimgoda

The necessity of a pavilion at the Bhimgoda Headworks has been felt for a long time. There is no shelter for regulation staff, workmen or officers who supervise and operate the sluices and the weir gates during rains, both day and night.

A few shoulderies erected every year during the monsoon period are no good and besides that they look unsightly. When gauge at Bhimgoda exceeds 17' the E.E.O. and the Overseer In-Charge are required to pay regular visits to the Headworks. A pavilion is, therefore, very essential to provide a shelter

to regulation staff and inspecting officers. The structure has to match with the general architectural scheme of the Headworks and so it is to be carefully designed and executed. The estimated cost, as per approved plans, is about Rs 4,000/-

4. Constructing Boldars' quarters at Lalpiwala

Due to the increased emphasis on the regulation at the New Supply Channel Head and the Hardwar Dam it will be necessary to employ more seasonal boldars at Lalpiwala and to provide suitable accomodation for them. It has been hitherto observed that the seasonal boldars mostly get exposed to rain and heat for want of proper shelter and so fall easy victims to malaria at a time when their services are required most. The expenditure of about Rs 12,103/- (11603/) incurred on this work will be in due course more than repayed by more efficient performance of regulation duties by the boldars.

5. Remodelling Hardwar Dam

The escaping capacity of the Hardwar Dam has not so far been fully utilized and the lack of easy lifting arrangements has been partly responsible for that. There is only one crane house at the beginning of the bay No. 1. The existing mode of operations is to start dropping gates from the end of the sixth and the last bay and then proceed backwards according to requirements. Thus the first few bays come into action very seldom, whereas they should have been the first to be opened in order to prevent the detritus from accumulating in the channel. It is, therefore, proposed to construct another x crane house at the centre of Dam and instal a new crane. This will enable us to operate the escape more conveniently and very much more efficiently.

The provision of a second crane house, however, does not end the problem. The crests of bays 1 to 4 are about a foot higher than that of 5th and 6th bays. The silt to shoal brought by New Supply Channel and the old Supply Channel halts a little U.S. of the bay No. 1 due to sudden increase in the width of the channel at that point. This shoal deposit, preserved safely by the ineffective and inoperative bays No. 1 to 4, constitutes the greatest menace to the efficiency of the New Supply Channel. We are, therefore, lowering the crests of bays No. 1 to 4 by about a foot to help flush out the channel. Lining of the left bank of the New Supply Channel in a length of 100' above the bay No. 1

of Haweswater has for some years been proposed to provide better drop of retention between the two lakes. In this connection the Chief Engineer has also secured the partial abandonment of the small Haweswater hydro-electric turbine No. 2 which at present controls the full outflow of the two lakes. A valve may then be by-passed to supply Ullswater only from Lily No. 1.

To maintain the T.W. of top of gates at Mardale Head at the present value, it will be necessary to raise the crest of Weir No. 1 to 4 by about 1 foot, and the necessary provision has been made in the project accordingly.

6. Increasing Haweswater Dam

The T.W. of top of Haweswater Dam varies in fully closed position from 1250.00. To prevent wear & tear caused by rollers type in place of the existing steel flat valves for easier operation and better control of discharge, the new gates are required to be 11½' high as compared to 10' old gates. The gate level at Haweswater should also be 6" higher.

The wooden shutters at the Haweswater Weir have their top at T.W. 1250.00 which means that they are 1½' lower than the top of the proposed new gates for the closure. This clearance of 1½' has been laid up thickly by making the crest by 6" and broadly by raising the wooden shutters by 3'. In order to strengthen the work for this extra 1½' load we have added a 10' wide 6" thick counterfort towards upstream with a 2'6" brick curtain wall on the U.S. of the weir. This item of work costing Rs. 15,804/- (16.5%) was not included in the original proposals.

7. The curved Weir at Haweswater

The 300' long curved weir with top T.W. at 1247.00 was constructed in the closure of 1935 between the Haweswater Dam and regulator to provide exit of the material through Haweswater channel. The design of weir as constructed has been approved by the Chief Engineer. The recommendation of Research Work at variance with this design but a study of the actual flow and the conditions of approach justified the construction and this has now been fully known by the actual studies of the Research Station.

To make this structure strong and durable bould stones have used for face work along which the heavy material is likely to flush past. The actual cost of the work come to Rs 26,033/- against a 60,000/- provided originally.

8. Remodelling Gates at Mayapur Dam Sluices

The seven bays of the sluices at Mayapur Dam are fitted with outmoded steel gates in two pieces of 6' each. They are worked by travelling cranes. The dead load of gates plus the sliding friction resistance is so great that the operation is very slow and difficult. One of the principal causes of inadequate sluicing at Mayapur has been the defective system of operation. The U.P.Government Workshop are now manufacturing 7 new gates of 12½' height fitted with counterweights and roller bearings. The easier and quicker operation of these gates will enable us to deal expeditiously with the unexpected floods of Bagh Rao and Lalta Rao. At present there is the constant danger of sudden rise in the Supply Channel due to the discharges of these two Raos resulting in the uncontrolled entry of water and heavy materials into the canal. Very often the sluice gates are overtopped so that their operation becomes a real problem.

9. Lowering Bed And Berm Cutting Main Canal Mile 0 to 2.

Calculations show that the width N = 0.025 slope = 3.6 per mile, bed width = 140' and depth = 11.12 the canal between Head and Kukhal Bridge can pass 11,600 cusecs. The chezi clearance under these conditions come to 6.7 lacs cft. against 23 lacs cft. originally contemplated. The cost has been thus reduced to Rs 75,000/- from 1,85,855/-.

10. Berm Cutting And Raising Banks Main Canal

The increase of pond level at Mayapur and the inadvisibily of doing any extra work in the cutting reaches of the canal has resulted in considerable saving in the amount provided for this item originally.

The anticipated expenditure on this item is Rs 74,000/- against Rs 77,437/-. Most of the projected work has been done, the revised L.Section of the Main Canal is enclosed.

11. Lowering of Bridge Floors & Crests of Falls.

The lowering of the following bridges and falls (list slightly revised) has costed Rs 60,746/- against Rs 56,184/- originally provided. The Soloni Aqueduct and Phulauri can now pass greater discharges at the original heads. The conditions will go on steadily improving for some time as the effect of the lowering travels up.

Name of Bridge	Extent of lowering
(1) Karkhel	1.6'
(2) Jwalapur	3.0'
(3) Piranikalian	1.5'
(4) Mohwa	1.5'
(5) Roorkee	1.8'
(6) Gandhipur	1.35'

Further R.S. provision of Rs. 10000/- for lowering of Behra & Bhatpa Bridges Case Loan would in the General Abstract.

12. Raising & Strengthening Soloni Embankments

The increased discharge involves the rise of water level at Soloni by about one foot. Raising of the left embankment by about 1.5' and the strengthening of the parapets on the right bank has been completed at a cost of Rs 61,149/- against 64,983/- provided originally. The raising of the right bank is not practical due to the existence of the tarred Provincial road.

13. Strengthening Soloni Aqueduct

As proposed in the original project the increased discharge could be passed down Soloni by lowering the bed by 6". For accomplishing this the original 6" clay layer topped with brick-on-edge flooring has been replaced by 3" cement concrete lining.

The rise in gauge from 10.20 to 11.4' required strengthening of the side walls. This was done in the closure of 1963. The main arch has also been tested and found safe for the increased water depth in the canal. The expenditure on this item has been Rs 87,128/- against Rs 1,04,423/- provided originally.

14. Remodelling Dhanauri Dam Gates

The wooden shutters at Dhanauri Dam have already been raised by 6" to pass the increased discharge of the canal the original and proposed R.L. at full supply being 877.72 and 878.22.

These gates are, however, slow to operate. To enable easier operation 16 of these gates are being proposed to be replaced by counterbalanced roller gates. The estimated cost is Rs 1,61,900/ against Rs 98,000/- originally provided.

15. Equipment of Desilting

About 20,00,000 cft. of shoal clearance is still to be done in the New Supply Channel. It will be cheaper to do this by mechanical equipment as compared to manual labour. Two bull dozers and one drag line are, therefore, being arranged at a total cost of Rs 3,60,000/-. It will be possible to keep the channel perfectly clear for a long time to come with this equipment in hand.

16. Remodelling of Mohipur By-pass

The details of the proposal are being investigated by the Research by the aid of models. A lump sum of Rs 10,000/- has, therefore, been provided in the Project.

17. Providing Counter Berms in Filling Reaches

To safeguard the embankment reaches above Mohammadpur and Nirgajni Power Stations provision of counter-berms in some portions has been found to be essential. The work involves 2 lacs cft. of earthwork costing Rs 20,000/- which has been provided in the project and already done.

As no sanctioned estimate exists so far, the present estimate can be considered as the original estimate for all practical purposes.

(R.S.Chaturvedi)
Executive Engineer,
Northern Dn.Ganga Canal,
Roorkee.

SK
16/5/64

५/८
संलग्नक-02

सिंचाई विभाग उत्तर प्रदेश

(24)

सिंचनेन समृद्धि भवति

(2)

जनपद हरिद्वार में सामानान्तर ऊपरी गंगा नहर को 370 क्यूमेक जल उपलब्ध कराने हेतु कि0मी0 0.00 से कि0मी0 6.04 तक ऊपरी गंगा नहर के आधुनिकीकरण की पुनः पुनरीक्षित परियोजना। (दिनांक 01—04—2015)

13541.13

प्राक्कलन की कुल लागत ; रू0 14457.92 लाख

अधीक्षण अभियन्ता
गंगा नहर संचालन मण्डल,
मेरठ

मुख्य अभियन्ता (गंगा)
सिंचाई विभाग, उत्तर प्रदेश,
मेरठ

जनपद हरिद्वार में समानान्तर ऊपरी गंगा नहर को 370 क्यूमेक्स जल उपलब्ध कराने हेतु कि.मी. 0.0 से 6.04 तक ऊपरी गंगा नहर की आधुनिकीकरण की पुनरीक्षित परियोजना :-

प्रतिवेदन

1. प्रस्तावना : टिहरी जलाशय से उत्तर प्रदेश को उपलब्ध होने वाले जल के समुचित उपयोग के लिए ऊपरी गंगा नहर को 370 क्यूमेक्स क्षमता तक चलाना प्रस्तावित है। वर्तमान में ऊपरी गंगा नहर की क्षमता शीर्ष से कि.मी. 6.04 तक 311 क्यूमेक्स है। इसके पश्चात कि.मी. 6.04 से आगे कि.मी. 29.410 तक समानान्तर ऊपरी गंगा नहर की क्षमता 370 क्यूमेक्स है। कि.मी. 29.410 से कि.मी. 33.796 तक पुनः ऊपरी गंगा नहर होने के कारण इसकी क्षमता 311 क्यूमेक्स है। ऊपरी गंगा नहर के शीर्ष से कि.मी. 6.04 तक की क्षमता 311 क्यूमेक्स को 370 क्यूमेक्स तक बढ़ाने के लिए पूर्व में दो विकल्प प्रस्तावित किये गये थे।

प्रथम प्रस्ताव :

1. गंगा आपूर्ति धारा में मायापुर रेगुलेटर तक जलवहन क्षमता बढ़ाने का कार्य।
2. मायपुर हैड रेगुलेटर का पुनरोद्धार।
3. मायापुर हैड रेगुलेटर से कि.मी. 6.04 क्षमता वृद्धि करना।

द्वितीय प्रस्ताव :

1. गंगा आपूर्ति धारा में मायापुर रेगुलेटर तक जलवहन क्षमता बढ़ाने का कार्य।
2. मायापुर स्केप चैनल का पुनरोद्धार करना।
3. मायापुर स्केप चैनल पर नये हैड एवं कास रेगुलेटर का निर्माण।
4. रेगुलेटर से नयी लिंक चैनल का निर्माण।
5. मायापुर हैड रेगुलेटर से कि.मी. 6.04 तक क्षमता वृद्धि करना।

उपरोक्त दोनों प्रस्ताव आई.आर.आई., रूड़की में प्रतिरूप अध्ययन के लिए भेजे गये। आई.आर.आई. रूड़की ने प्रतिरूप अध्ययन के आधार पर प्रथम प्रस्ताव को निरस्त करते हुए द्वितीय प्रस्ताव पर कार्य कराने हेतु संस्तुति की।

2. ऊपरी गंगा नहर एवं अधिकतम क्षमता :

पूर्व में ऊपरी गंगा नहर प्रणाली भीमगोड़ा वीयर के द्वारा संचालित की जाती थी जिसका निर्माण वर्ष 1917-20 के मध्य हुआ था। इसके पश्चात वर्ष 1985 में भीमगोड़ा वीयर से लगभग 150 मीटर डाउनस्ट्रीम में 19120 क्यूमेक्स (6.75 लाख क्यूसेक) क्षमता के नये भीमगोड़ा बैराज का निर्माण किया गया। ऊपरी गंगा नहर को जलापूर्ति सुनिश्चित करने हेतु गंगा नदी के दायें किनारे पर नये हैड रेगुलेटर का निर्माण किया गया है जिसकी क्षमता 290.20 की पौण्ड लेविल पर 488 क्यूमेक्स है। इसके अतिरिक्त ऊपरी गंगा नहर के कि.मी. 2.20 पर निर्मित सिल्ट इजेक्टर को बाढ़काल में 60 क्यूमेक्स क्षमता से चलाया जाता है। नेविगेशन चैनल व अन्य राजवाहो की 5 क्यूमेक्स की क्षमता है जो मुख्य गंगा नहर के कि.मी. 0.0 से कि.मी. 6.04 के मध्य निकलते है। अतः मायापुर रेगुलेटर के अपस्ट्रीम व डाउनस्ट्रीम की क्षमता निम्न प्रकार होगी :-

		U/S. of Mayapur Regulator	D/S. of Mayapur Regulator
(i)	For P.U.G.C.	370 cumecs	370 cumecs
(ii)	For Silt Ejector at Km. 2.20 of UGC	60 cumecs	60 cumecs
(iii)	For Mayapur Escape	60 cumecs	-
(iv)	For Navigation Channel	5 cumecs	5 cumecs
	Total	495 cumecs	435 cumecs

3. भीमगोड़ा बैराज से मायापुर रेगुलेटर तक गंगा आपूर्ति धारा की जलवहन क्षमता :–

भीमगोड़ा बैराज के हैड रेगुलेटर की क्षमता 290.20 मीटर पौण्ड लेविल पर 488 क्यूमेक्स (17250 क्यूसेक्स) है। हैड रेगुलेटर से निकलने वाली लिंक चैनल की क्षमता 410 क्यूमेक्स है। इसके अतिरिक्त भीमगोड़ा बैराज के अपस्ट्रीम में दो अन्य आपूर्ति धारायें हैं जिनमें एक पुरानी आपूर्ति धारा (ओ.एस.सी.) तथा दूसरी नई आपूर्ति धारा (एन.एस.सी.) के नाम से जानी जाती है। पुरानी आपूर्ति धारा द्वारा हरकी पौड़ी पर गंगा नदी से अविरल प्रवाह होता है। यह बिना गेट संचालित होती है। पुरानी आपूर्ति धारा एवं नई आपूर्ति धारा से शेष 85 क्यूमेक्स जल (495–411 = 85) समान पौण्ड लेविल पर प्राप्त होता है। भीमगोड़ा बैराज के मुख्य सूचनाएं निम्न प्रकार है :–

Salient Features for Head Regulator at Bhimgoda Barrage

1.	Discharge	488 Cumecs (Design Discharge)
2.	Crest Level	287.60 M
3.	Pond Level	290.20 M (At present maintained)
4.	Clear Water Way	8 x 11 M
5.	Down Stream F.S.L.	289.38 M

3.01 लिंक चैनल :–

वर्तमान में लिंक चैनल अपनी क्षगता 410 क्यूमेक्स तक संचालित की जाती है। इसकी लम्बाई 400 मीटर व तली की चौड़ाई 108.30 मीटर है। लिंक चैनल से गंगा सप्लाई तक तली का स्लोप 1.70 मीटर / कि.मी. है। प्रतिरूप अध्ययन में लिंक चैनल पर कोई कार्य प्रस्तावित नहीं किये गये है। लिंक चैनल के मुख्य सूचनाएं निम्न प्रकार है

The Salient Features of Link Channel are as –

1	Discharge	410 Cumecs
2	Bed width	108.30 M
3	Water Depth	1.68 M
4	Bed Slope	1.70 M/Km.
5	Manning's N	0.025
6	Lining	Boulder Lining
7	Bed Level at Junction of Supply Channel	287.132 M
8	F.S.L. at Junction of Supply Channel	288.812 M

3.02 गंगा आपूर्ति धारा :

गंगा आपूर्ति धारा की लम्बाई लिंक चैनल, नई आपूर्ति धारा, पुरानी आपूर्ति धारा के मिलान बिन्दु से लगभग 2.60 कि.मी. है। इसकी तली का स्लोप 1.70 मीटर /कि.मी. है। गंगा आपूर्ति धारा की जलवहन क्षमता 495 क्यूमेक्स तक बढ़ाने के लिए प्रतिरूप अध्ययन में कुछ कार्य प्रस्तावित किये गये है। इसके अतिरिक्त गंगा आपूर्ति धारा में तीन पुल है। इन पुलों में पीयर एवं एबेटमेंट का सुदृढ़ीकरण किया जाना प्रस्तावित है। गंगा आपूर्ति धारा की पूर्ण लम्बाई में दोनों तटो की सुरक्षा हेतु रिटेनिंग वाल के निर्माण का भी प्राविधान किया गया है।

The salient features of the Ganga Supply Channel for present and revised conditions are as below –

		Present Condition	Revised
1.	Discharge	326 Cumecs	495 Cumecs
2.	Bed Width	91.50 to 105 M	As Existing
3.	Water Depth	1.68 M	2.18 M

4.	Bed Slope	1.70 M/Km.	2.08 M/Km.
5.	Manning's N	0.025	0.025
6.	Bed level at Mayapur Regulator (U/S.)	282.610	281.51
7.	F.S.L. at U/S. of Mayapur Regulator	284.33	284.33
8.	Bed level of UGC, D/S. of Mayapur Regulator	281.27	281.27
9.	F.S.L. at D/S. of Mayapur Regulator	284.06	284.32

4.00 मायापुर रेगुलेटर से कि.मी. 6.04 तक ऊपरी गंगा नहर की जलवहन क्षमता :

4.01 मायापुर रेगुलेटर :

मायापुर रेगुलेटर की वर्तमान जलवहन क्षमता 311 क्यूमेक्स है। नहर की जलवहन क्षमता मायापुर स्केप चैनल में कास रेगुलेटर का निर्माण करके नई मायापुर लिंक चैनल के माध्यम से बढ़ाई जानी प्रस्तावित है, जिसकी क्षमता 184 क्यूमेक्स होगी जिसमें से 124 क्यूमेक्स जल मायापुर लिंक चैनल में एवं 60 क्यूमेक्स जल मायापुर स्केप चैनल में प्रवाहित होगा। मायापुर लिंक चैनल के शीर्ष पर नया हैड रेगुलेटर बनाया जाना प्रस्तावित है। प्रस्तावित मायापुर लिंक चैनल की लम्बाई लगभग 275 मीटर है जो ऊपरी गंगा नहर के शीर्ष से लगभग 285 मीटर डाउनस्ट्रीम में ऊपरी गंगा नहर में मिलायी जानी प्रस्तावित है।

4.02 ऊपरी गंगा नहर शीर्ष से सिल्ट इजेक्टर तक (0.0 से 2.20 कि.मी. तक)

ऊपरी गंगा नहर को शीर्ष से सिल्ट इजेक्टर तक जलवहन क्षमता बढ़ाने के लिए परिकल्पित किया गया। सिल्ट इजेक्टर पर कोई कार्य नहीं कराया जाना है। ऊपरी गंगा नहर की जलवहन क्षमता 435 क्यूमेक्स करने हेतु नहर के शीर्ष एवं सिल्ट इजेक्टर की बैड लेविल में कोई परिवर्तन नहीं किया गया है। सिल्ट इजेक्टर को यथावत रखा जायेगा। उक्त रीच के मुख्य बिन्दु निम्न प्रकार है :-

Chainage	0.00	1.609	2.20 (Silt Ejector)
Bed Level	281.27 -	280.175/279.84	279.57
F.S.L.	284.06	282.965	282.69
Water Depth	2.79	2.79	3.12
Bed Width	54.86	54.86	54.86
Bed Slope	← 0.68 M/Km. →	← 0.455 M/Km. →	
Discharge	311.48	311.48	311.48 cumecs
Manning's N	0.02	0.025	0.025

इस रीच में निम्नलिखित कार्य प्रस्तावित किये गये है :-

1. ऊपरी गंगा नहर के शीर्ष एवं कि.मी. 2.20 पर स्थित सिल्ट इजेक्टर के शीर्ष का एक समान लोंगिट्यडूनल स्लोप को मिलाते हुए कि.मी. 1.609 पर स्थित फाल को समाप्त किया जाना प्रस्तावित है।

2. आई.आर.आई. रूड़की द्वारा प्रतिरूप अध्ययन की संस्तुति के उपरान्त ऊपरी गंगा नहर की तली की चौड़ाई बढ़ाकर 56.50 मीटर की गयी है। इसमें प्रवाहित होने वाले जल का वेग 2.30 मीटर/से0 तथा गहराई 3.10 मीटर होगी। पानी का बहाव अधिक होने के कारण इस रीच की तली एवं किनारो पर बोल्डर लाईनिंग प्रस्तावित की गयी है। इस रीच के पुनः परिकल्पित सेक्शन के मुख्य विवरण निम्न प्रकार है :-

Chainage	0.00 Km.	2.20 Km. (U/S. of Silt Ejector)
Bed Level	281.27	279.57
F.S.L.	284.37	282.77
Water Depth	3.10 M	3.10 M
Bed Width	56.50 M	56.50 M
Bed Slope	← 0.77 M/Km →	
Discharge	435 cumecs	435 cumecs
Manning's N	0.024	0.024
Lining	Boulder Lining	Boulder Lining

4.02 ऊपरी गंगा नहर सिल्ट इजेक्टर (कि.मी. 2.20) से समानान्तर गंगा नहर के शीर्ष तक (कि.मी. 6.04)

आई.आर.आई के प्रतिरूप अध्ययन की संस्तुति के अनुसार ऊपरी गंगा नहर की तली की चौड़ाई बढ़ाकर 60 मीटर की जानी है। इस रीच में ऊपरी गंगा नहर की जलवहन क्षमता 370 क्यूमेक्स की जानी प्रस्तावित है क्योंकि 60 क्यूमेक्स डिस्चार्ज बरसात के समय में सिल्ट इजेक्टर के माध्यम से पास होगा। इस रीच में जल का प्रवाह कम होनें के कारण बोल्डर लाईनिंग की आवश्यकता नहीं है। उक्त मुख्य बिन्दु वर्तमान में निम्न प्रकार है

Chainage	0.00	1.609	2.20 (Silt Ejector)
Bed Level	281.27	280.175/279.84	279.57
F.S.L.	284.06	282.965	282.69
Water Depth	2.79	2.79	3.12
Bed Width	54.86	54.86	54.86
Bed Slope	← 0.68 M/Km. →	← 0.455 M/Km. →	
Discharge	311.48	311.48	311.48 cumecs
Manning's N	0.02	0.025	0.025

ऊपरी गंगा नहर के कि.मी. 6.04 पर बैड लेविल एवं फुल सप्लाई लेविल को पूर्व की भांति रखते हुए सिल्ट इजेक्टर के डाउनस्ट्रीम में 0.71 मीटर फाल का प्राविधान किया गया है। उक्त रीच में प्रस्तावित बिन्दु निम्नवत् है :-

Chainage	2.20 Km. (D/S. of Silt Ejector)	6.04 Km.
Bed Level	279.57/278.86	277.87
F.S.L.	282.67	281.68
Water Depth	3.10 M	3.10 M
Bed Width	60 M	60 M
Bed Slope	← 0.44 M/Km →	
Discharge	375 cumecs	375 cumecs

4.03 ऊपरी गंगा नहर कि.मी. 29.410 से कि.मी. 33.796 तक :-

इस रीच में ऊपरी गंगा नहर की जलवहन क्षमता 311 क्यूमेक्स है इसकी क्षमता को 370 क्यूमेक्स तक बढ़ाया जाना प्रस्तावित है।

5.0 निष्कर्ष :

1. गंगा आपूर्ति धारा की जलवहन क्षमता 495 क्यूमेक्स तक बढ़ाने के लिए लिंक चैनल, न्यू सप्लाई चैनल व पुरानी आपूर्ति धारा में कोई परिवर्तन प्रस्तावित नहीं किया गया है। लिंक चैनल के माध्यम से 410 क्यूमेक्स तथा शेष जलापूर्ति न्यू सप्लाई चैनल व पुरानी आपूर्ति धारा द्वारा होगी।

2. तीनों चैनल के जक्शन बिन्दु से मायापुर हैड रेगुलेटर तक गंगा सप्लाई चैनल को 2.60 कि.मी. की लम्बाई में 0.50 मीटर गहरा किया जाना प्रस्तावित है तथा इसकी बैड की चौड़ाई एवं लोंगिट्यूडनल स्लोप में कोई भी परिवर्तन प्रस्तावित नहीं किया गया है। गंगा सप्लाई चैनल के तली के दोनों किनारो पर सी.सी. की टो-वाल बनाकर किनारों को मजबूती प्रदान की जायेगी तथा इस प्रकिया में किसी भी घाट को डिस्टर्ब नहीं किया जायेगा।

3. मायापुर रेगुलेटर की क्षमता 311 क्यूमेक्स है। ऊपरी गंगा नहर की जलवहन क्षमता मायापुर स्केप चैनल में कास रेगुलेटर का निर्माण कराकर प्रस्तावित नयी मायापुर लिंक चैनल के माध्यम से बढ़ाई जानी प्रस्तावित है। मायापुर स्केप चैनल पर नया 184 क्यूमेक्स क्षमता का कास रेगुलेटर बनाया जायेगा जिसके माध्यम से 60 क्यूमेक्स जल मायापुर स्केप चैनल द्वारा तथा शेष 124 क्यूमेक्स प्रस्तावित मायापुर लिंक चैनल (एम.एल.सी.) के द्वारा ऊपरी गंगा नहर में पास किया जायेगा। इस लिंक चैनल के दोनों किनारो पर स्टील रेलिंग का प्राविधान किया गया है तथा इस मायापुर लिंक चैनल के निर्माण हेतु समुचित सरकारी भूमि उपलब्ध है। मायापुर लिंक चैनल मुख्य गंगा नहर के शीर्ष से 285 मीटर डाउनस्ट्रीम में शंकराचार्य चौक के पास ऊपरी गंगा नहर में गिलायी जानी प्रस्तावित है। मुख्य सड़क मार्ग के लिए मायापुर लिंक चैनल पर एक पुल का निर्माण किया जाना प्रस्तावित है।

4 मुख्य गंगा नहर के शीर्ष से सिल्ट इजेक्टर तक बैड लेविल एवं सिल्ट इजेक्टर के बैड के लेविल को बिना बदले एक समान लोगिटयूडिनल स्लोप से मिलाते हुए कि.मी. 1.609 पर स्थित फाल को समाप्त किया जायेगा तथा नहर के बैड की चौड़ाई 56.50 मीटर रखते हुए उक्त रीच में लाईनिंग की जानी प्रस्तावित है क्योंकि इस रीच में जल का प्रवाह 2.30 मीटर/से0 होगा।

5 सिल्ट इजेक्टर जो ऊपरी गंगा नहर के कि.मी. 2.20 पर बना है, में कोई परिवर्तन नहीं किया जायेगा। सिल्ट इजेक्टर के डाउनस्ट्रीम में कि.मी. 6.04 पर नहर के फुल सप्लाई लेविल तथा बैड लेविल को पूर्व की भांति रखा जायेगा। ऊपरी गंगा नहर को सामानान्तर ऊपरी गंगा नहर के मिलान बिन्दु तक 370 क्यूमेक्स तक चलाया जायेगा। इस रीच में कि.मी. 2.20 से 6.04 तक ऊपरी गंगा नहर की जलवहन क्षमता बढ़ाने के लिए नहर के बैड की चौड़ाई को 60 मीटर किया जाना प्रस्तावित है।

6 कि.मी. 6.04 से 29.940 तक 370 क्यूमेक्स जलवहन क्षमता की सामानान्तर ऊपरी गंगा नहर पूर्व में निर्मित है। कि.मी. 29.940 से कि.मी. 33.796 तक ऊपरी गंगा नहर की जलवहन क्षमता मात्र 311 क्सूमेक्स है। उक्त रीच की क्षमता 370 क्यूमेक्स तक बढ़ाने के लिए आवश्यक कार्य प्रस्तावित किये गये है।

7 <u>परियोजना को पूर्ण करने का समय :</u> परियोजना को पूर्ण करने हेतु गंगा सप्लाई चैनल, मायापुर स्केप चैनल तथा ऊपरी गंगा नहर के आधुनिकीकरण के कार्य ऊपरी गंगा नहर की बन्दी के समय ही किये जाने सम्भव है। इन कार्यो को सम्पादित कराने के लिए 6–6 सप्ताह की दो नहरबन्दी की आवश्यकता होगी तथा मायापुर स्केप चैनल में कास रेगुलेटर, हैड रेगुलेटर, मायापुर लिंक चैनल एवं पुल के निर्माण का कार्य बिना बन्दी के सम्पन्न कराये जायेगें।

8 <u>परियोजना की आवश्यकता :</u> हरिद्वार में गंगा नदी के भीमगोड़ा बैराज पर टिहरी जलाशय से उपलब्ध जल के उपयोग हेतु इस परियोजना को कियान्वयन किया जाना अति आवश्यक है। ऊपरी गंगा नहर के कि.मी. 33.970 के डाउनस्ट्रीम में क्षमता वृद्धि पूर्व में ही जा चुकी है तथा सामानान्तर देवबन्द ब्रांच फीडर चैनल का निर्माण का कार्य पूर्ण हो चुका है।

कि0मी0 0.0 से कि.मी. 6.04 तक नहर की जलवहन क्षमता को 370 क्यूमेक से बढ़ाने हेतु एक परियोजना लागत रू0 8389.68 लाख की शासन के पत्र संख्या 3344/12–27–सिं–4–126(डब्लू) परि0/09/12 दिनांक 29–1–2013 द्वारा स्वीकृत की गयी है जिसके सापेक्ष कार्य प्रगति में है। जिसके सापेक्ष नियमानुसार कार्य को सम्पादित कराया जा रहा है। परन्तु सरेखण एवं मूल्यवृद्धि होने के कारण परियोजना को संशोधन करने की आवश्यकता प्रतीत हुई। अतः संशोधित परियोजना रू0 ~~117.75~~ 11774.92 लाख की मद संख्या 4701 वृहद एवं मध्यम परियोजना के अन्तर्गत आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

2015/14

अधिशासी अभियन्ता
उत्तरी खण्ड गंगा नहर,
रूड़की

इंटरनेट मानक

सेलस्तक-07

Disclosure to Promote the Right To Information

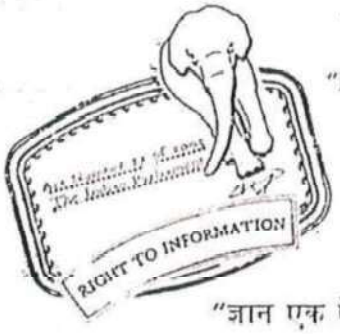
Whereas the Parliament of India has set out to provide a practical regime of right to information for citizens to secure access to information under the control of public authorities, in order to promote transparency and accountability in the working of every public authority, and whereas the attached publication of the Bureau of Indian Standards is of particular interest to the public, particularly disadvantaged communities and those engaged in the pursuit of education and knowledge, the attached public safety standard is made available to promote the timely dissemination of this information in an accurate manner to the public.

"जानने का अधिकार, जीने का अधिकार"
Mazdoor Kisan Shakti Sangathan
"The Right to Information, The Right to Live"

"पुराने को छोड़ नये के तरफ"
Jawaharlal Nehru
"Step Out From the Old to the New"

IS 10430 (2000): Criteria for Design of Lined Canals and Guidance for Selection of Type of Lining [WRD 13: Canals and Cross Drainage Works]

"ज्ञान से एक नये भारत का निर्माण"
Satyanarayan Gangaram Pitroda
"Invent a New India Using Knowledge"



"ज्ञान एक ऐसा खजाना है जो कभी चुराया नहीं जा सकता है"
Bhartṛhari—Nitiśatakam
"Knowledge is such a treasure which cannot be stolen"

soil shall govern the design of outer slopes giving due consideration to stability of slopes for functional situations (like moist conditions of fill, etc.) The need for introduction of berms will also be kept in view where the fill height is in excess of 6 m.

8.2 Free Board

Free board shall be measured from the full supply level to the top of lining. Minimum free boards for various canal discharge are given below:

Canal Discharge	*Free Board*
More than 10 cumecs	0.75 m
Between 3 to 10 cumecs	0.60 m
1 to 3 cumecs	0.50 m
Less than 1 cumec	0.30 m
Less than 0.1 cumec (Water Course)	0.15 m

8.3 Berm

In deep cut reaches of canals with discharge capacity exceeding 10 cumecs, it is desirable to provide berms of 3 m to 5 m width on each side for stability, facility of maintenance, silt clearance, etc (*see* Fig. 1C). In such sections, the inner sides above the berms may be provided with turfing.

8.4 Bank Top Width

The width of the banks may vary according to the importance and capacity of the canal. In case of distributaries, service road should be provided on one bank for inspection and maintenance purpose. However, in case of main and branch canals service road should be provided on both the banks. The minimum values recommended for top width of the bank are as follows:

Discharge (m^3/s)	*Minimum Bank Top Width*	
	Inspection Bank/ Wider Bank m	Non Inspection Bank/Other Bank m
0.15 to 1.5	4.0	1.5
1.5 to 3.0	4.0	2.0
3.0 to 10.0	4.0 + dowel	2.5
10.0 to 30.0	5.0 + dowel	4.0
30.0 and above	6.0 + dowel	5.0

NOTES

1 Bank widths given above may be altered when justified by specific conditions.

2 For distributary canals carrying less than 3.0 cumecs and minor canals, it is generally not economical to construct a service road on top of bank as this usually requires more materials than the excavation provides. In such cases, service road suitably lowered below top of lining may be provided on natural ground surface and adjacent to the bank; however, the importance of providing adequate service roads where they are needed should always be kept in view. The service road should be above normally encountered high flood level (HFL) with some free board.

3 Where the stability of the embankment is required, wider bank widths can be provided. Turfing should be provided on the outer slopes.

4 In hilly terrain where it is not possible to provide above bank widths, the bank widths may be suitably reduced.

5 When the bank widths are reduced on exceptional ground, refuges after every 100 m should be provided for passing and sheltering of opposing traffic.

8.5 Dowla (Dowel 'Dwarf Bund')

Suitable dowels may be provided on the canal side of the service road, on one or both the banks depending upon the type and size of the lined canal. From economic consideration, dowels may be replaced by parapets particularly in case of high embankments. However, the parapet should not be considered additional free board. To check the ingress of rain water behind the lining of the side slopes of the canals, horizontal cement concrete coping 100 mm to 150 mm thick, depending upon size of canal should be provided at the top of lining. The width of coping at the top shall not be less than 225 mm for discharge up to 3 cumecs, 350 mm for discharge more than 3 cumecs and 550 mm for discharge more than 10 cumecs.

8.6 Roadway and Drainage

Wherever additional spoil banks are to be provided on the land side of the embankment, adequate drainage channels shall be provided with suitable slope on the roadway sloping away from the canal side. No rain water shall be allowed to flow or percolate towards the canal slope behind the linings.

8.7 Typical Cross-Sections

Typical cross-sections of the lined canals in cutting and filling are given in Fig.1 and 2. Three typical cross-sections of lined canals in rock cutting are shown in Fig. 3. Depending upon the quality of rock, full supply discharge, velocity, depth of flow and bed width, similar arrangements may be adopted.

8.8 Cross-Section, Discharge and Velocity

8.8.1 The cross-section of lined canal may be

a) trapezoidal with or without rounded corners (*see* Fig. 1). This section can be used for all types of lined canals.

b) cup shaped (*see* Fig. 2). It may be used for distributaries/minors for discharge up to $3 m^3/s$ as far as possible.

संलग्नक-05

GENERAL GUIDELINES FOR LINING OF EXISTING EARTHEN CANALS AND NEW CANALS

सिंचनेन समृद्धिः भवतिः

2020

सिंचाई एवं जल संसाधन विभाग
(जल शक्ति मंत्रालय, उ0 प्र0 सरकार)

Berm: In deep cut reaches of canals with discharge capacity exceeding 10 cumecs, it is desirable to provide berms of 3 to 5 m width on each side for stability, facility of maintenance, silt clearance, etc. In such sections, the inner sides above the berms may be provided with turfing.

Bank Top Width:
The width of the banks may vary according to the importance and capacity of the canal. In case of distributaries, service road should be provided on one bank for inspection and maintenance purpose. However, in case of main and branch canals service road should be provided on both the banks. The minimum values recommended for top width of the bank are as follows:

Discharge(m^3/s)	Minimum Bank Top Width	
	Inspection Bank (m)	Non- Inspection Bank (m)
0.15 to 1.5	4.0	1.5
1.5 to 3.0	4.0	2.0
3.0 to 10.0	4.0 + dowel	2.5
10.0 to 30.0	5.0 + dowel	4.0
> 30.0	6.0 +dowel	5.0

Note :- Bank width given above may be altered when justified by specific conditions.

Dowla (Dowel)
Suitable dowels may be provided on the canal side of the service road, on one or both the banks depending upon the type and size of the lined canal. From economic consideration, dowels may be replaced by parapets particularly in case of high embankments. However, the parapet should not be considered additional free board. To check the ingress of rain water behind the lining of the side slopes of the canals, horizontal cement concrete coping 100 - 150 mm thick, depending upon size of canal should be provided at the top of lining. The width of coping at the top shall not be less than 225 mm for discharge up to 3 cumecs, 350 mm for discharge more than 3 m^3/s and 550 mm for discharge more than 10 m^3/s.

Typical Cross-Sections
Typical cross-sections of the lined canals in cutting and filling are given in figure 1A, 1B, 1C and 2A, 2B, 2C of I S 10430: 2000 is attached as Annexure II, IIIA & IIIB.

Cross-Section, Discharge and Velocity
The cross-section of lined canal may be
a) trapezoidal with or without rounded corners: This section can be used for all types of lined canals (figure 1A, 1B, 1C).
b) cup shaped: It may be used for distributaries/minors for discharge up to 3 m^3/s as far as possible (figure 2A, 2B, 2C).

1	2	3	4	5	6	7	8
8.	विधायकों एवं संसद सदस्यों से	(1)	यदि वे निजी कार्य से निरीक्षण भवन में ठहरते हैं, तो सरकारी अधिकारी द्वारा देय किराया व अन्य सेवा शुल्क।				
		(2)	यदि ड्यूटी पर जाते हैं तो केवल सेवा शुल्क।				
9.	पर्यटकों/प्राइवेट व्यक्तियों से . .			25.00	1.00	1.50	
				50.00	1.00	1.50	
10.	विदेशी पर्यटकों से						

2. उक्त संशोधित दरें निम्नांकित प्रतिबन्ध के साथ लागू होंगी :

(1) जो सरकारी अधिकारी रियायती दर पर रुकने के पात्र हैं या अर्ह अन्य व्यक्ति सात दिन पूरा रुकते हैं, उनके द्वारा उसी निरीक्षण भवन में पुनः रुकने के बीच कम से कम सात दिन का अन्तर होना चाहिए अन्यथा उनसे गैर सरकारी व्यक्ति के लिए निर्धारित किराया रु० 25.00 प्रतिदिन वसूल किया जाएगा।

(2) कक्षों में रुकने वाले व्यक्ति (विदेशी पर्यटकों को छोड़कर) से एक सप्ताह तक सामान्य किराया लिया जाएगा। एक सप्ताह से अधिक किसी भी व्यक्ति को रुकने की अनुमति नहीं दी जायेगी। यदि कोई व्यक्ति इस अवधि से अधिक रुकता है, तो उससे एक माह तक रु० 25.00 प्रतिदिन वसूल किया जाएगा तथा उसके उपरान्त रु० 35.00 प्रतिदिन प्रतिकर के रूप में वसूल किया जाएगा।

(3) यदि कोई व्यक्ति एक सप्ताह तक रुकने के उपरान्त पुनः दस दिन के अन्दर दोबारा एक या दो दिन ही रुकता है तो सामान्य किराया लिया जाएगा, परन्तु यदि वह पुनः तीन दिन या अधिक समय तक रुकता है, तो दोनों अवधियों में कम से कम दस दिन का अन्तर होना चाहिए और यदि यह अन्तर दस दिनों से कम हो, तो सामान्य किराया न लेकर पूरी अवधि को एक मानते हुए उपरोक्त प्रतिबन्ध (2) के अनुसार प्रतिकर वसूल किया जाएगा।

(4) शासन के माननीय सदस्यों, अध्यक्ष एवं उपाध्यक्ष, विधान सभा तथा सभापति एवं उप-सभापति, विधान परिषद् पर उपर्युक्त प्रतिबन्ध लागू नहीं होंगे।

3—यह आदेश वित्त विभाग के अशासकीय संख्या ई-9-1282/दस-86, दिनांक 1 जनवरी, 1987 में प्राप्त सहमति से जारी किए जा रहे हैं।

भवदीय,
ए०के० दास
सचिव।

Rules Regulating the use of Canal Roadways

298. (1) Canal roadways are primarily meant for the use of touring officers of the Irrigation Department. The following classes of officers are, however, when on duty, permitted to use the canal driving road or light motor car traffic, and the cart road on the other bank for traffic, such as motor lorries, bullock-carts and *ekkas*, if no other route is available :

(i) Ministers and members of the Legislative Council and the Legislative Assembly.

(ii) Members of Parliament.

संलग्नक-05

Phone: 0121 25**6*6
Email id : tomreg.up@nic.in

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
पार्सल -टी.सी-3/2, पल्लवपुरम फेस-2,
मोदीपुरम,मेरठ-250110 (उत्तर)

पत्रांक 592/G/OA-238/2024

दिनांक 12.09.2024

सेवा में

जिलाधिकारी महोदय,
मेरठ।

विषय माo हरित न्यायाधिकरण नई दिल्ली द्वारा ओ0ए0 238/2022 में पारित आदेश दिनांक 09.08.2024 के अनुपालन में गठित जांच समिति द्वारा चौधरी चरण सिंह कमरा मार्ग दौराला पटरी निर्माण परियोजना के सम्बन्ध में आवश्यक सूचना।

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक 4258/ओ0ए0आई0सी0-कैम्प/2024 दिनांक 09.09.2024 सन्दर्भ ग्रहण करने का कष्ट करें। सन्दर्भ में माo हरित न्यायाधिकरण नई दिल्ली द्वारा ओ0ए0 238/2022 में पारित आदेश दिनांक 09.08.2024 के क्रम में आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक उपरोक्तानुसार

भवदीय

(भुवन प्रकाश यादव)
क्षेत्रीय अधिकारी

प्रतिलिपि

1 सदस्य सचिव महोदय, उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
2 मुख्य पर्यावरण अधिकारी (मुख्-3), उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
3 मुख्य जिले अधिकारी (प्रभारी), उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

Report desired by the Joint Committee formed by Hon'ble NGT in the matter O.A. No. 238/2024.

In reference to the above evident report has been asked by District Magistrate, Meerut/Joint committee member vide letter no 4258/OSD-Camp/2024 dt.09.09.2024 on the following point-

"The committee will also ascertain the extent of environmental damage on account of construction of the road."

Respective information regarding the project namely Choudhary Charan Singh Kawad Marg (Right Track of Gang Nahar) has been provided by the office of the Executive Engineer, Construction Division, Meerut. Facts of the project are as below:-

- Administrative and Financial approval has been issued by Govt. of U.P. vide letter No. 372/2020/182(आ)/23-11-2020-1/2(203)/2019 dt.23.12.2020 of Public Works Deparment.

  It is mentioned in condition no 9 of the approval that it will be the sole responsibility of the depart ent/working organization to achieve the legal NOCs and Environmental Clearance from competent level regarding the Project as per Law.

  As per information available this project is not termed as highway project and hence does not require Environmental Clearance: Also as per CPCB classification of industries and other sectors, this ODR (Other district road) project is exempted from obtaining Consent to Establish (CTE) and Consent to Operate (CTO) under Water and Air Acts. However no any correspondence has been made by working organization under the provisions of Air and Water Act to UP Pollution Control Board.
- Conditional permission for the felling of trees at the project sites has been issued by MoEF&CC, GOI, Integrated Regional Office, Lucknow vide letter no. 8B/UP/06/221/2021/FC/930 dt.28.02.2023.

Office of the Divisional Forest Officer, Ghaziabad vide letter dt.31.01.2024, Office of the Divisional Forest Officer, Meerut vide letter dt.24.01.2024 & Office of the Divisional Forest Officer, Muzaffarnagar vide letter dt.27.01.2024 has issued conditional permission for the respective district in context to the above.

- It is informed by PWD office, Meerut that the work on the site has been started from dt.09.02.2021 & expected date of completion of the work is dt.08.08.2025 (18 months duration).

Total length of the road is 111.4km in which 12.35km stretch falls in Ghaziabad district, 42.30km stretch falls in Meerut district & 56.84km stretch falls in Muzaffarnagar district.

- Details of tree felling in the above districts are under the supervision of Forest department (copy attached).
- Tree Felling and earth work activity has been started initially which is incomplete presently.
- No any Environment Impact Assessment (EIA) study/report has been prepared regarding this project before commencement of the work by PWD or by any expert agency engaged by PWD.

Extent of Environmental damage on account of construction of the road-

- General Framework for imposing Environmental Damage Compensation is published by CPCB in December 2022 which will be applicable in the present case. Assessment of Environmental Damage Compensation involves detail investigation & study for the same. It would be appropriate to involve CPCB & other Authority like UP State Environment Impact Assessment Authority (UPSEIAA) or Expert appraisal committee (EAC) of MoEF&CC as an expert member in the required assessment.
- However the questioned area of project falls under NCR region for which Commission for Air Quality Management in NCR and Adjoining Areas (CAQM) constituted under Commission for Air Quality Management in National Capital Region Adjoining Areas Act, 2021 for better co-ordination research, identification and resolution of problems surrounding the air quality index and for matters connected there with or incidental thereto has issued direction no. 24 (vide letter no. 110012/08/2020/CAQM-RD/425-427 dt.11.06.2021) for setting up of a "Dust Control & Management Cell" by Road Owning/maintaining/construction agencies for monitoring and effective implementation of dust control measures in the National Capital Region. In this regard the working organization did not follow the direction.

Further Commission for Air Quality Management in NCR and Adjoining Areas (CAQM) vide letter no. 18015/01/2022-MERD/3277-97 dt.06.02.2024 has issued Standards Schedule for Environmental

Compensation (EC) charges in Closure Directions issued by the Commission.

It is observed that neither Dust Control & Management Cell has been setup by PWD nor the dust mitigation measures has been provided as self audit on web portal of UPPCB for Construction & Demolition activities.

In the light of above facts and circumstances Regional Office, UPPCB is in position to advice for Environmental Compensation Charges for the violation of dust mitigation issued by directions of CAQM.

It is informed by PWD that work has been started on dt.09.02.2024 & work has been stopped on dt.09.08.2024. Since the work has been carried out for 183days. As per the CAQM standards schedule environmental compensation may be imposed as per calculation below.

Construction & Demolition Projects / Activities (violation of provision 1, 2, 4)

1. Non-registration on the web portal of the concerned SPCB

Rs. 2,00,000 for projects with total area construction >20,000sq.mtr.

2. Self-audit reports not uploaded on the web portal and / or video fencing of the project boundary not being carried out

Rs. 40,000 for projects with total area construction >20,000 sq. mtr.

4. Ineffective dust mitigation measures (with respect to provision of wind brakers / dust screens / covering of construction materials and debris etc.).

Rs. 15,000 for plot area>500 sq. mtr. per day

Hence total EC = 2,00,000+40,000+15000×183= 29,85,000/-

Therefore in compliance of the instructions dt.09.09.2024 it is advised that EC of Rs. 29,85,000/-for the violation of dust mitigation provisions may be imposed & CPCB/UPSEIAA/EAC may be involved in the environmental damage assessment as desired by Hon'ble NGT in the matter.

BPYadav 12/9/24

(Bhuvan Prakash Yadav)
Regional Officer
UPPCB

1287

संलग्नक-06

प्रेषक,

मुख्य अभियन्ता(गंगा)
सिंचाई एवं जल संसाधन विभाग,
उ0प्र0, मेरठ।

प्रेषित,

जिलाधिकारी
मेरठ।

OSD / DFO

जिलाधिकारी / जिला मजिस्ट्रेट
मेरठ। 20/9/2024

पत्रांकः 9053/मु.अ.गंगा/एन0जी0टी0 दिनांकः 19/09/2024

विषयः मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा OA-238/2024 में पारित आदेश दिनांक 09/08/2024 के अनुपालन में गठित जाँच समिति द्वारा चौ0चरण सिंह कॉवड़ मार्ग दांयी पटरी निर्माण परियोजना के सम्बन्ध में वांछित सूचना।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र संख्या-4290/ओएसडी-कैम्प/2024, दिनांक 17.09.2024 का संदर्भ ग्रहण करें, जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ऑरिजनल एप्लीकेशन संख्या 238/2024 के अन्तर्गत मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 09/08/2024 के अन्तर्गत गठित समिति की दिनांक 17/09/2024 को अपराहन 3:00 बजे वर्चुअल आयोजित की गयी बैठक में पूर्व में मांगी गयी सूचनाओं के साथ अतिरिक्त 02 बिन्दुओं पर आख्या उपलब्ध कराये जाने की वांछना की गयी है।

बिन्दु संख्या-01 -

समिति के सदस्यों द्वारा अवगत कराया गया कि वर्ष 2010 में अपर गंगा कैनाल दाहिनी पटरी पर 08 लेन एक्सप्रैस-वे बनाने हेतु तत्समय में परियोजना सिंचाई विभाग द्वारा बनायी गयी थी, जिसमें सम्पूर्ण दाहिनी पटरी पर कार्य किया जाना था। उक्त परियोजना के संरेखण से संबंधित उल्लेख दिनांक 09/08/2024 के मा0 एन0जी0टी0 न्यायालय के आदेश में भी है तत्समय पर सिंचाई विभाग द्वारा प्रस्ताव का क्या आधार रहा है, से अवगत कराया जाये?

आख्या-

सिंचाई विभाग में उपलब्ध अभिलेखों के अनुसार ऊपरी गंगा नहर के देहरा जनपद गाजियाबाद से जनपद मुजफ्फरनगर में उत्तराखण्ड राज्य की सीमा से पूर्व तक दाहिने बैंक पर 08 लेन प्रवेश नियंत्रित एक्सप्रेस वे का निर्माण वर्ष 2008-09 में प्रस्तावित हुआ था। ऊपरी गंगा नहर के किनारे 08 लेन एक्सप्रेस वे के निर्माण के सम्बन्ध में सिंचाई विभाग द्वारा दिनांक 17.07.2009 एवं 24.07.2009 को अवस्थापना एवं औद्योगिक विकास, आयुक्त महोदय के समक्ष प्रस्तुतीकरण किया गया था, तत्पश्चात प्रस्तावित परियोजना का प्रारम्भिक अध्ययन कन्सल्टेंट मै0 आईएल एण्ड एफएस द्वारा कराया गया जिसका प्रस्तुतीकरण उनके द्वारा दिनांक 20.08.2009 को मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में सम्पन्न बैठक में किया गया, जिसमें सिंचाई विभाग के प्रतिनिधि भी उपस्थित थे। उक्त प्रस्तुतीकरण में अपर गंगा कैनाल के दाए तट पर 08 लेन एक्सप्रेस वे परियोजना के निर्माण हेतु प्रस्तावित संरेखण पर सहमति व्यक्त की गयी।

एक्सप्रेस वे के निर्माण हेतु सिंचाई विभाग, उ0प्र0 से ऊपरी गंगा नहर के दाहिने बैंक की भूमि का हस्तानान्तरण एवं इस पर निर्माण हेतु अनापत्ति प्रमाण पत्र चाहा गया था। एक्सप्रेस वे का निर्माण उ0प्र0 एक्सप्रेस वे औद्योगिक विकास प्राधिकरण(यूपिडा) द्वारा कराया जाना प्रस्तावित था। इस एक्सप्रेस वे के निर्माण हेतु न्यूनतम 43.00 मीटर भूमि की आवश्यकता थी। परियोजना के कियान्वयन हेतु सिंचाई विभाग द्वारा तत्समय भी नहरी उपयोग की आवश्यकता के दृष्टिगत ऊपरी गंगा नहर के डौले के बाहय कोने से 11.00 मीटर छोडकर एक्सप्रेस वे हेतु 43.00 मीटर भूमि को चिन्हिकरण प्रस्तावित किया गया था। कतिपय कारणों से उपरोक्त प्रस्तावित परियोजना का कियान्वयन नहीं हो सका।

बिन्दु संख्या–02

समिति के सदस्य साईंन्टिस्ट " जी0" वन, पर्यावरण एवं जल वायु परिर्वतन विभाग भारत सरकार, नई दिल्ली द्वारा जानकारी चाही गयी कि दिनांक 09/09/2024 को स्थलीय निरीक्षण के दौरान दाहिनी पटरी मार्ग पर निरीक्षण पथ/खइंजा कुछ जगहों पर पक्का/सीमेन्टेड बना हुआ मिला वर्तमान में जो एन0ओ0सी0 दी गयी है उसमें निरीक्षण पथ न देने का क्या कारण था, स्पष्ट विवरण प्रस्तुत किया जाये ?

आख्या–

ऊपरी गंगा नहर एक मुख्य नहर है, जिसके दोनों बैंको पर नहरी सेवा मार्ग निर्मित है। नहरी सेवा मार्ग नहर के सैक्शन का अभिन्न हिस्सा होता है, जो नहर के समुचित देख–रेख,पैट्रोलिंग, रख रखाव व मरम्मत के लिये प्रयोग किया जाता है। इस नहर के बांये बैंक के नहरी सेवामार्ग पर पूर्व में ही कांवड मार्ग निर्मित है। यदि नहर की दांयी पटरी पर भी कॉवड़ मार्ग का निर्माण डोले से सटा कर किया जायेगा, तो ऐसी स्थिति में इस नहर का अनुरक्षण एवं मरम्मत तथा पैट्रोलिंग आदि के आवश्यक कार्य पूर्ण रूप से प्रभावित हो जायेंगे। ब्रिटिश कालीन इस नहर के निर्माण के उपरान्त समय–समय पर जल मांग बढ़ने के साथ–साथ नहर की क्षमता वृद्धि भी की जाती रही है। जिसके फलस्वरूप ही यह नहर अपने टैल भाग पर पड़ने वाले जनपदों यथा हाथरस, फिरोजाबाद व ऐटा पर कृषकों को सिंचाई हेतु जल उपलब्ध करा पा रही है। भविष्य में इस नहर के कमाण्ड क्षेत्र में जल मांग बढ़ने पर इस नहर की क्षमता वृद्धि की भी आवश्यकता होगी। जिसके फलस्रूप नहर की चौड़ाई बढ़ाने के लिये दांयी पटरी का प्रयोग किया जाना अत्यन्त आवश्यक होगा।

उपरोक्त के दृष्टिगत ही विभागीय उच्चाधिकारियों के विचार विमर्श एवं अनुमोदन उपरान्त मुख्य अभियन्ता (गंगा) सिंचाई एवं जल संसाधन विभाग उ0प्र0 मेरठ के पत्रांक नि0–312 मुअगंगा/ एन0ओ0सी0/कॉवड़ मार्ग दिनांक 01/03/2021के द्वारा लोक निर्माण विभाग को सशर्त अनुमति प्रदान की गयी, जिसमें अन्य बिन्दुओं के साथ बिन्दु संख्या–10 में ये भी उल्लिखित है कि "लेपित मार्ग का निर्माण नहर के दांये किनारे का स्लोप 1.5.1 रखते हुए डोले की टो से 7.50 मी0 एवं न्यूनतम क्लीयर दूरी गंगा नहर के दांये किनारे डोले के टो से 10 मी0 छोड़ते हुए किया जाये तथा प्रस्तावित मार्ग का **Camber outer Toe** की तरफ रखा जाये।"

अतः उक्त से स्पष्ट है कि ऊपरी गंगा नहर के संचालन एवं उस पर निर्मित विभिन्न संरचनाओं के समुचित देख–रेख, रख रखाव, मरम्मत तथा पैट्रोलिंग व विभागीय उपयोग हेतु न्यूनतम आवश्यक भूमि के दृष्टिगत ही उच्चाधिकारियों द्वारा इस नहर के दांये बैंक पर डोले के टो से 7.50 मीटर नहरी प्रयोजन हेतु सेवा मार्ग सुरक्षित रखते हुए पृथक कॉवड़ सेवा मार्ग हेतु अनापत्ति प्रदान की गयी है।

19/9/2024

मुख्य अभियन्ता(गंगा)
सिंचाई एंव जल संसाधन विभाग
उ0प्र0, मेरठ

19/09/24

पत्रांक: 9053 / मु.अ.गंगा / दिनांक: 19.09.2024

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :–

1. मुख्य अभियन्ता(पश्चिम), सिंचाई एवं जल संसाधन विभाग, उ0प्र0 मेरठ।
2. मुख्य अभियन्ता(जल संसाधन), सिंचाई एवं जल संसाधन विभाग, उ0प्र0 लखनऊ।
3. अधीक्षण अभियन्ता, प्रथम मण्डल सिंचाई कार्य मेरठ को उनके द्वारा उपलब्ध करायी गयी आख्या के कम में।
4. अधिषासी अभियन्ता, मेरठ खण्ड गंगा नहर मेरठ।

मुख्य अभियन्ता(गंगा)
सिंचाई एंव जल संसाधन विभाग
उ0प्र0, मेरठ

संलग्नक-07

प्रेषक,

जिलाधिकारी, मेरठ /
मा0 एन0जी0टी0 न्यायालय द्वारा
गठित समिति में नामित सदस्य।

सेवा में,

रजिस्ट्रार जनरल,
मा0 राष्ट्रीय हरित अधिकरण,
नई दिल्ली।

संख्याः 4279 /एन0जी0टी0–ओ0ए0–238 / 2024 दिनांकः 19–09–2024

विषयकः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 238 / 2024 में पारित आदेश दिनांक 9–8–2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 238 / 2024 में पारित आदेश दिनांक 9–8–2024 के अनुपालन में, मा0 एन0जी0टी0 न्यायालय द्वारा गठित जॉच समिति की रिपोर्ट, प्रकरण में सुनवाई के लिए निर्धारित आगामी तिथि 20–9–2024 से पूर्व मा0 एन0जी0टी0 न्यायालय में प्रस्तुत की जानी है।

इस सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 238 / 2024 में पारित आदेश दिनांक 9–8–2024 के अनुपालन में जॉच समिति के सदस्यों से विचार विमर्श कर अन्तरित आख्या तैयार की गयी है, जो पत्र के साथ संलग्न कर प्रेषित की जा रही है।

आपसे अनुरोध है कि अन्तरिम आख्या मा0 एन0जी0टी0 न्यायालय के संज्ञान में लाने का कष्ट करें।

संलग्न–उपरोक्तानुसार।

भवदीय,

19/9/2024

(दीपक मीणा)
जिलाधिकारी, मेरठ /
मा0 एन0जी0टी0 न्यायालय द्वारा
गठित समिति में नामित सदस्य।

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओरिजनल एप्लीकेशन संख्या 238/2024 विचाराधीन है। मा0 न्यायालय द्वारा उक्त वाद में आदेश दिनांक 09.08.2024 पारित किये गये है एवं उक्त प्रकरण में आगामी सुनवाई के लिए दिनांक 20.09.2024 नियत है तथा नियत तिथि से 01 सप्ताह पूर्व आख्या मा0 न्यायालय को उपलब्ध कराने की अपेक्षा की गयी है। मा0 न्यायालय द्वारा पारित आदेश दिनांक 09.08.2024 का मुख्य अंश निम्न प्रकार हैं:–

10– Hence, we form a joint committee comprising of (i) the Director, Forest Survey of india, (ii) Senior scientist not below the rank of the joint secretary, MoEF&cc, (iii) the chief Secretary, State of UP or his representative and (iv) the District Magistrate, meerut,Who will act as the coordinating agency.

जिलाधिकारी मेरठ/मा0एन0जी0टी0 न्यायालय द्वारा गठित समिति में नामित कोर्डिनेट सदस्य के पत्रांक 677/एन0जी0टी0/35–45 दिनांक 17.08.2024 द्वारा प्रमुख स्टाफ आफिसर मा0 मुख्यसचिव उत्तर प्रदेश शासन लखनऊ, पत्रांक 676/एन0जी0टी0/35–45 दिनांक 17.08.2024 द्वारा सचिव, वन पर्यावरण एवं जलवायु परिवर्तन भारत सरकार नई दिल्ली, पत्रांक 675/एन0जी0टी0/35–45 दिनांक 17.08.2024 द्वारा Director, Forest Survey of india, Dehradun से मा0एन0जी0टी0 न्यायालय के आदेश दिनांक 09.08.2024 के अनुपालन में स्थलीय निरीक्षण/भ्रमण हेतु अनुरोध किया गया।

मुख्य सचिव उत्तर प्रदेश शासन लखनऊ द्वारा अपर मुख्य सचिव, पर्यावरण वन एवं जलवायु परिवर्तन उत्तर प्रदेश शासन को अपनी ओर से अधिकृत किया गया।

Secretary MOEF&CC / Assistant commissioner (Forestry) MOEF&CC Letter No. F.No. 10-25/2024-ROHQ dated 27th August 2024 द्वारा Shri Sunamani kerketta, Scientist "G" को नामित किया गया था। परन्तु कतिपय कारणों से उनके स्थान पर F.No. 10-25/2024-ROHQ dated 3th September 2024 द्वारा Shri Raghu Kumar kodali, Scientist "G" को समिति सदस्य नामित किया गया।

मा0 एन0जी0टी0 न्यायालय के उपरोक्त निर्णय के क्रम में त्वरित कार्यवाही करते हुए 02 व 03 सितम्बर 2024 को समिति की स्थलीय निरीक्षण हेतु प्रस्तावित की गयी, परन्तु कतिपय कारणों से समिति की बैठक नहीं हो सकी। तत्पश्चात दिनांक 09.09.2024 को समिति की बैठक हुई।

मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 09.08.2024 क्रम में जॉच समिति द्वारा दिनांक 09.09.2024 को चौधरी चरण सिंह कावड़ मार्ग दांयी पटरी निर्माण परियोजना से सम्बन्धित जनपद मेरठ, गाजियाबाद व मुजफ्फरनगर के स्थलों, गंगा कैनाल की दांयी पटरी का निरीक्षण किया गया एवं सम्बन्धित विभागीय अधिकारियों के साथ बैठक की गयी, जिसके सम्बन्ध में जॉच समिति द्वारा विचार विमर्श/निरीक्षण के दौरान जॉच की कार्यवाही सम्पन्न करने के लिए मा० एन०जी०टी० द्वारा दिनांक– 09.08.2024 को पारित आदेशों के क्रम में बिंदु संख्या– 10 के सम्बन्ध में निम्न बिन्दुओं पर सुस्पष्ट आख्या/सूचना 03 दिन के अन्दर उपलब्ध कराने की सम्बन्धित विभाग से अपेक्षा की गयी।

क्र0स0	बिन्दु	सम्बन्धित विभाग
1	The Committee will visit the site, ascertain the allegation in respect of illegal felling of trees and will also ascertain if the figures relating to felling of trees till now as disclosed before the Tribunal are correct or the trees in excess of those have been cut.	लोक निर्माण विभाग एवं वन निगम
2	The Committee will also ascertain the width of the stretch which has been cleared bycutting the trees at different places at an interval of 5 km.	लोक निर्माण विभाग
3	The Committee will ascertain if the alternate route exists and without unnecessary felling of trees some solution can be find out.	लोक निर्माण विभाग एवं सिचाई विभाग
4	The Committee will also ascertainthe feasibility of this road especially in view of the stand of State of Uttarakhand before the Tribunal that no road connecting this road will be constructed in the State of Uttarakhand.	लोक निर्माण विभाग
5	The Committee will also ascertain if the construction of road or clearing of trees for the purpose of road has exceeded permissible width of 15/20 meters.	लोक निर्माण विभाग
6	The Committee will also ascertain the extent of environmental damage on account of construction of the road.	उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, मेरठ, सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली, अध्यक्ष राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण, उ0प्र0 लखनऊ,

जिलाधिकारी मेरठ/मा0एन0जी0टी0 न्यायालय द्वारा गठित समिति में नामित कोर्डिनेट सदस्य के पत्रांक 4257/ओ0एस0डी0–कैम्प/2024 दिनांक 09.09.2024, पत्रांक– 4258/ओ0 एस0 डी0–कैम्प/2024 दिनांक 09.09.2024, पत्रांक– 4261/ओ0एस0डी0–कैम्प/2024 दिनांक 09.09.2024, पत्रांक–4259/ओ0एस0डी0–कैम्प/2024 दिनांक 09.09.2024 पत्रांक–4256/ओ0 एस0 डी0–कैम्प/2024 दिनांक 09.09.2024 पत्रांक–4261/ओ0एस0डी0–कैम्प/2024 दिनांक 09.09.2020 द्वारा सम्बन्धित विभागों से अतिरिक्त बिन्दुओं पर सूचना उपलब्ध कराने की अपेक्षा की गयी।

सम्बन्धित विभागों द्वारा सूचनाऐं उपलब्ध न कराने के कारण जिलाधिकारी मेरठ/मा0एन0जी0टी0 न्यायालय द्वारा गठित समिति में नामित कोर्डिनेट सदस्य के पत्रांक 4279, 4278, 4274,

4272 / ओ0एस0डी0–कैम्प / 2024 दिनांक 14.09.2024 द्वारा अनुस्मारक जारी करते हुए सम्बन्धित विभागों से सूचना उपलब्ध कराने की अपेक्षा की गयी।

गठित समिति की दिनांक 17.09.2024 को वीडियो कान्फ्रेसिंग के माध्यम से बैठक आयोजित की गयी। बैठक में लोक निर्माण विभाग, सिंचाई विभाग, CPCB, SEIAA आदि विभाग से अविलम्बं रिपोर्ट प्रस्तुत करने की अपेक्षा की गयी, ताकि मा0 एन0जी0टी0 न्यायालय में रिपोर्ट प्रस्तुत की जा सकें।

Joint Director, Forest Survey of india Dehradun Letter ने अपने F.NO. 22-433/2024-FGD-477 dated 17th September 2024 द्वारा अवगत कराया गया है कि 'Estimated timeframe for procuring and analysing the satellite imagery for the project area is expected to be three months . we have initiated the process of procurement of satellite imagery and will be shortly submitting the budget required for carrying out analysis."

अतः मा0 न्यायालय से विनम्र अनुरोध है कि उपरोक्त जॉच में विस्तृत स्थलीय निरीक्षण एवं विश्लेषण किये जाने की आवश्यकता है। Joint Director, Forest Survey of india Dehradun समिति सदस्य के अनुरोध पत्र के क्रम मे उपरोक्तानुसार अन्तिम रिपोर्ट तैयार कर प्रस्तुत करने में समय लगना स्वाभाविक है। अतः मा0 न्यायालय उक्त कार्यवाही हेतु 03 माह का समय देने की कृपा करें।

18/9/2024

(दीपक मीणा)
जिलाधिकारी मेरठ /
मा0एन0जी0टी0 न्यायालय द्वारा
गठित समिति में नामित सदस्य सचिव।

Original Application No. 238/2024 filed in Hon'ble National Green Tribunal; New Delhi is pending. Orders dated 09.08.2024 have been passed by the Hon'ble Court in the said case and the date 20.09.2024 is fixed for the next hearing in the said case and the report has been required to be made available to the Hon'ble Court 01 week before the scheduled date. The main part of the order dated 09.08.2024 passed by the Hon'ble Court is as follows:

"....10- Hence, we form a joint committee comprising of (i) the Director, Forest Survey of india, (ii) Senior scientist not below the rank of the joint secretary, MoEF&cc, (iii) the chief Secretary, State of UP or his representative and (iv) the District Magistrate, meerut, Who will act as the coordinating agency..."

DM Meerut/ Coordinating Member of committee wrote Letter No. 677/NGT/35-45 dated 17.08.2024 to Chief Staff Officer Hon'ble Chief Secretary, Uttar Pradesh Government, Lucknow; letter No. 676/NGT/35-45 dated 17.08.2024 to Secretary, Forest Environment and Climate Change Government of India, New Delhi for nominating a Senior scientist not below the rank of the joint secretary and letter No. 675/NGT/35-45 dated 17.08.2024 to Director, Forest Survey of India, Dehradun for on-site inspection / visit in compliance with the order of Hon'ble NGT Court dated 09.08.2024.

The Chief Secretary, Uttar Pradesh Government, Lucknow authorized the Additional Chief Secretary, Environment, Forest and Climate Change, Uttar Pradesh Government on his behalf.

Shri Sunamanikerketta, Scientist "G" was nominated by Secretary MOEF&CC / Assistant commissioner (Forestry) MOEF&CC Letter No. F.No. 10-25/2024-ROHQ dated 27th August 2024. But due to certain reasons, Shri Raghu Kumarkodali, Scientist "G" was nominated as Committee member in his place by letter no F.No. 10- 25/2024-ROHQ dated 3th September 2024.

Taking immediate action in line with the above decision of the Hon'ble NGT Court, the committee's on-site inspection was proposed on 02 and 03 September 2024, but due to certain reasons the committee meeting could not be held. Thereafter, the committee meeting was held on 09.09.2024.

In compliance of order dated 09.08.2024 passed by Hon'ble NGT, the inquiry committee inspected proposed Chaudhary Charan Singh Kavad Marg construction project sites in the district of Meerut, Ghaziabad and Muzaffarnagar and a meeting was also held with the concerned departmental officers on dated 09/09/2024.

The concerned departments was expected to provide a clear report/information on the following points within 03 days in relation to point number 10 in the sequence of orders passed by Hon'ble NGT on 09.08.2024 to complete the investigation proceedings during the discussion/inspection by the investigation committee.

S.No.	Points	Related Departments
1	The Committee will visit the site, ascertain the allegation in respect of illegal felling of trees and will also ascertain if the figures relating to felling of trees till now as disclosed before the Tribunal are correct or the trees in excess of those have been cut.	UP PWD and UP Forest Corporation
2	The Committee will also ascertain the width of the stretch which has been cleared bycutting the trees at different places at an interval of 5 km.	PWD
3	The Committee will ascertain if the alternate route exists and without unnecessary felling of trees some solution can be find out.	PWD and Irrigation Department

4	The Committee will also ascertainthe feasibility of this road especially in view of the stand of State of Uttarakhand before the Tribunal that no road connecting this road will be constructed in the State of Uttarakhand.	PWD
5	The Committee will also ascertain if the construction of road or clearing of trees for the purpose of road has exceeded permissible width of 15/20 meters.	PWD
6	The Committee will also ascertain the extent of environmental damage on account of construction of the road.	1.UP Pollution Control Board 2.Central pollution control board 3.SEIAA UP 4. PWD

District Magistrate Meerut / Coordinate Member wrote Letter No. 4257/OSD-Camp/2024 dated 09.09.2024, Letter No.- 4258/OSD-Camp/2024 dated 09.09.2024, Letter No.- 4261/OSD-Camp/2024 dated 09.09.2024, Letter No.- 4259/OSD-Camp/2024 dated 09.09.2024 Letter No.-4256/OSD-Camp/2024 dated 09.09.2024 Letter No.- 4261/OSD-Camp/2024 dated 09.09.2024to the concerned departments to provide information on additional points related to above major points.

District Magistrate Meerut / Coordinate Member issued a reminder to concerned departments by letter no. 4279, 4278, 4274, 4272, / OSD-Camp /

2024 dated 14.09.2024 and expected the concerned departments to provide the information without any further delay.

A meeting of the constituted committee was held through video conferencing on dated 17.09.2024. In the meeting, the Public Works Department, Irrigation Department, CPCB, SEIAA etc. departments were expected to submit the report immediately, so that the report could be submitted to the Hon'ble NGT Court.

Joint Director, Forest Survey of India Dehradun Letter F.NO. 22-433/2024-FGD-477 dated 17th September 2024 that **"Estimated timeframe for procuring and analyzing the satellite imagery for the project area is expected to be three months. we have initiated the process of procurement of satellite imagery and will be shortly submitting the budget required for carrying out analysis."**

Therefore, it is a humble request to the Hon'ble Court that detailed field inspection and analysis is required in the above investigation. It is natural that it will take time to prepare and submit the final report as per the above-mentioned request letter of the Joint Director, Forest Survey of India Dehradun Committee member. Therefore, Hon'ble Court may kindly grant 03 months time for the above action.

18/9/2024

(Deepak Meena)
District Magistrate,
Meerut.

संलग्नक-08

No. 22-433/2024-FGD - 477
Forest Survey of India
Ministry of Environment, Forest & Climate Change
Govt. of India
Kaulagarh Road, PO – IPE
Dehradun – 248195

Dated: 13 September, 2024

To,

Shri Deepak Meena, IAS
District Magistrate,
Meerut.

Sub: Reply to meeting proceeding with reference to the order dated 09.08.2024 passed in the original application no.238/2024 by the Hon'ble National Green Tribunal, New Delhi - reg.

Sir,

With reference to your e-mail dated 12th September, 2024, this is to inform you that the estimated timeframe for procuring and analysing the satellite imagery for the project area is expected to be **three months**. We have initiated the process of procurement of satellite imagery and will be shortly submitting the budget required for carrying out analysis.

Yours faithfully,

13/9/24

(Meera Iyer)
IFS
Joint Director (FGD)